

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL****PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 04/2024

In

Original Application No. 512/2018

In the matter of: -

Shailesh Singh

Applicant

Vs.

Govt. of Uttar Pradesh &amp; Ors.

Respondent

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**Filed by Advocate: -****Rajkumar**

(On behalf of Central Pollution Control Board)

Dated: 30.08.2024

Place: Delhi

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**COMPILATION REPORT**

**IN COMPLIANCE OF THE HON'BLE NGT (PB) DIRECTIONS DATED 16-05-  
2024 IN THE MATTER OF EXECUTION APPLICATION NO. 04/2024  
IN ORIGINAL APPLICATION NO. 512/2018**

**CENTRAL POLLUTION CONTROL BOARD  
PARIVESH BHAWAN, EAST ARJUN NAGAR  
DELHI – 32  
AUGUST 2024**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 04/2024

In

Original Application No. 512/2018

**SHAILESH SINGH**

**..... APPLICANT**

**VS.**

**GOVT OF UTTAR PRADESH AND ORS**

**..... RESPONDENTS**

**COMPILATION REPORT BY CPCB OF SPCBs/PCCs REPORT IN COMPLIANCE  
OF THE HON'BLE NGT DIRECTIONS DATED 16-05-2024 IN THE ABOVE  
MATTER**

**1.0 Background**

1. In the matter of OA No. 512/2018 where issue of management of E-Waste in consistent with the E-Waste (Management) Rules, 2016 were raised. The applicant also raised his concerns against unauthorized recycling/collection/dismantling, burning, and selling of E-Waste and other solid waste on the roadside/bank of rivers in violation of the E-Waste (Management) Rules, 2016, and Environment (Protection) Act, 1986.
2. The Hon'ble NGT while disposing the matter on 15.01.2021 issued directions for compliance by CPCB and SPCBs/PCCs. In the aforesaid matter, an EA No. 04/2024 has been filed by Shri Bharat Banavalikar R/O Karnataka. In the EA No. 04 /2024, the applicant has alleged that respondents (CPCB and all SPCBs/PCCs) have not complied with the directions issued by the Hon'ble NGT on 15.01.2021. In the said EA the applicant has made all the SPCBs/PCCs as parties along with CPCB.
3. Hon'ble NGT vide its directions dated 12.03.2024 directed all the respondents to file their response indicating compliance with the directions issued by the Tribunal in the order dated 15.01.2021.
4. The matter was last heard on 16.05.2024, where the Hon'ble NGT has issued following directions:

*"In pursuance to the direction in this execution application, some of the States/Union Territories have filed their response. The State/UTs from whom the response is awaited are directed to file it within two weeks by supplying an advance copy thereof to the Counsel for the CPCB. The Counsel for CPCB will compile the information disclosed in the replies and present it in the tabulated form before the Tribunal showing the compliance by the respective States".*

The directions issued by the Hon'ble NGT vide its order dated 15.01.2021 to SPCBs/PCCs as applicable to SPCBs/PCCs and CPCB are as follows:

Point No. of Hon'ble NGT order dated 15.01.2021	Directions	Applicability
27	CPCB needs to update the status of implementation of the action plan periodically at least once in six months and issue appropriate directions in the light of the reports received.	SPCBs / PCCs and CPCB
29	UPPCB to ensure in the setting up of TSDF and its operationalization CPCB guidelines are duly followed. The e-waste on the bank of River Ramganga may be duly shifted in an environmentally sound manner. Banks of river Ramganga should be cleaned and no deposition of e-waste/black powder observed.	UPPCB only
30	DPCC may continue further efforts in coordination with the concerned Authorities including Delhi Police and East Delhi Municipal Corporation. It is not enough for the DPCC to be content by simply giving directions to other statutory authorities instead of coordinating with them to ensure compliance. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities.	DPCC only
31	All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities.	All SPCBs/PCCs

## 2.0 Compilation of Reports of SPCBs/PCCs in compliance with directions dated 16.05.2024

In pursuance to the above directions CPCB vide its letter dated 14.06.2024 has written to all SPCBs/PCCs to provide copy of the replies submitted by them before the Hon'ble NGT for CPCB to compile the same. As of now CPCB has received reports from all the 36 SPCBs/PCCs. In compliance of the directions dated 16.05.2024 CPCB has compiled reports, as received, in tabulated form and same are placed at **Table 1 to Table 36**.

**Table-1: Andaman and Nicobar Pollution Control Committee (A&NPCC)**

S.N	States/Details	Actions	Action taken by Andaman and Nicobar PCC	CPCB Remarks
1	Time Period	October 2023 to March 2024	-	Received through email on Aug 07, 2024
2	Response to point no. 27 (Implementation of E-Waste Action Plan): Applicable to All SPCBs/PCCs	CPCB needs to update the status periodically at least once in six months and issue appropriate directions in the light of the reports received.	Report submitted	Details are given in the table below from serial no 2 to 4
2(a)	Inventorisation of e-waste generation	SPCBs/PCCs to complete this activity within one year	Letter has been issued to bulk generators for Inventorisation of e-waste vide no2-7/PCC/e-waste/2024/81 dated 06/05/2024.  Annual Report for the year 2021-2022 and 2022-2023 in terms of provision of sub-rule (1) of rule 18 of the e-waste management rules. 2016 incorporating the inventory of e-waste were submitted to CPCB by ANPCC vide no 2-7/PCC/e-waste/2020/1004/e-waste/2020/577 dated 12/09/2023, respectively.	Partially Complied  A&N PCC to carry out inventory exercise covering all the 106 EEEs covered under E-Waste (M) Rules, 2022.
2(b)	Identification of Producers who have not registered at E-waste EPR Portal	Support of SPCBs / PCCs / Custom department / Ministry of Commerce, Ministry of Electronics and telecommunication is required for this continuous activity.	There are no producers of electronics equipment or goods in UT of Andaman and Nicobar Islands.	Not applicable  A&NPCC however to carry out exercise for identification of non-registered entities on the portal
2(c)	Verification of facilities of recyclers for their infrastructure and records	This is a continuous activity. All the registered recyclers will be verified per year.	There are no recyclers of e-waste in the UT of Andaman and Nicobar islands.	Not applicable.  There are no dismantlers & recyclers of E-Waste in the UT. However A&N PCC to

S.N	States/Details	Actions	Action taken by Andaman and Nicobar PCC	CPCB Remarks
				facilitate in setting up of recycling units in the UT itself
2(d)	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	There are no dismantlers/recyclers of e-waste in the UT of Andaman and Nicobar Islands.	Complied.  There are no dismantlers & recyclers of E-waste in the UT , however, A&N PCC to carry out regular check drives for checking any informal e-waste activity
2(e)	Facilitate collection and disposal of e-waste	State Government to formulate a mechanism for collection and for incentivizing setting up of recycling facilities.	M/s Penguin Marine Services has been authorised for collection storage and transportation of e-waste to mainland recycling.  At present, there are no recycling facilities set up in the islands.	Complied.  A&N PCC however to facilitate in setting up of recycling units in the UT itself
2(f)	Governance frame work for monitoring compliance	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, district collector, CMD/Commissioners) to be designated.	Nodal officer shall be nominated and communicated in due course.	Not Complied  A&N PCC to constitute committees and appoint nodal at the state and the district levels for monitoring e-waste compliance
2(g)	Capacity building at district/State/ CPCB level	Special workshops to educate functionaries in government/ NGOs be run over one year.	Bulk consumers are communicated through letters to hand-over the e-waste to the ANPCC, authorised Collection Centre M/s Penguin Marine Services situated at M/s Penguin Marine services	Complied

S.N	States/Details	Actions	Action taken by Andaman and Nicobar PCC	CPCB Remarks
			195/2 Mithakari village Ferrargunj Tehsil south Andaman.	
2(h)	IEC plan be firmed up and executed	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. The IEC Plan to be executed over one year.	Port Blair municipal council regularly conducts awareness on e-waste management. The swatchata awareness team of port Blair municipal council recently conducted an educational activity on 4th may 2024 primarily focusing on electronic and electrical waste (e-waste) awareness along the stretch from goal ghar to delanipur focussing mainly on environmental and health hazards associated with improper disposal of electronic waste. They were educated on significance of segregation and handing over e-waste to sanitary workers for safe disposal. The activity aimed to enlighten shop owners and workers about the importance of proper waste management, particularly regarding e-waste, which falls under hazardous waste categories.  Awareness programme shall be planned for next 1 year and will be executed by PBMC and Rural department.	Complied
2(i)	Strengthen system of enforcement	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.	Enforcing activities shall be monitored and strengthened through district administration and local bodies.	Not complied A&NPCC to formulate system for effective enforcement of E-waste (M) Rules, 2022

S.N	States/Details	Actions	Action taken by Andaman and Nicobar PCC	CPCB Remarks
3	Response to point no. 31	All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities	A& NPCC conducts regular inspection of waste loaded containers for consignments through which all the plastic, glass, paper and others wastes are being transported to the mainland.  E-waste generated in ANI are being transported to mainland through shipment in containers and follows manifest system as per rule 19 of 1:-Waste management rules, 2022 for inter-state movement of e-waste , which is being verified by ANPCC officials and reconciliation of manifest document is ensured in all cities.	Partially Complied  AN&PCC to identify the e-waste hotspots by constant vigil  ANPCC to ensure that dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities
4	Compliance			Compliance Status: <b>Point 27:</b> Complied -2d, 2e, 2g, 2h Partially Complied-2a, Not Complied -2f, 2i Not Applicable-2b, 2c <b>Point 31:</b> Partially Complied  A&N PCC has majorly complied with the directions. However, below are some specific observations:  A&N PCC to carry inventory exercise covering all the 106 EEEs covered under E-Waste (M) Rules, 2022. Presently there are no producers of the EEE in the UT. However, A&NPCC to carry out exercise for

S.N	States/Details	Actions	Action taken by Andaman and Nicobar PCC	CPCB Remarks
				<p>identification of non-registered entities on the portal.</p> <p>There are no dismantlers &amp; recyclers of E-Waste in the UT. However, A&amp;N PCC to facilitate in setting up of recycling units in the UT.</p> <p>There are no dismantlers &amp; recyclers of E-Waste in the UT, however, A&amp;N PCC to carry out regular check drives for checking any informal e-waste activity.</p> <p>A&amp;N PCC to constitute committees and appoint nodal at the UT and the district levels for monitoring e-waste compliance.</p> <p>A&amp;NPCC to formulate system for effective enforcement of E-Waste (M) Rules, 2022</p> <p>A&amp;NPCC to identify the E-Waste hotspots by constant vigilance.</p>

**Table-2: Andhra Pradesh Pollution Control Board (APPCB)**

S.N	States/Details	Actions	Action taken by Andhra Pradesh PCB	CPCB Remarks
1	Time Period	October 2023 to March 2024		Received vide letter dated 15.05.2024
2	Response to point no. 27 (Implementation of E-waste Action Plan): Applicable to All SPCBs/PCCs	CPCB needs to update the status periodically at least once in six months and issue appropriate directions in the light of the reports received.	Report submitted	Details are given in the table below from serial no 2 to 4
2(a)	Inventorisation of e-waste generation	SPCBs/PCCs to complete this activity within one year	The Board has conducted the inventorisation of e-waste in the state.	Complied APPCB to share inventory report of E-Waste carried out by it in the upcoming progress report
2(b)	Identification of Producers who have not registered at E-waste EPR Portal	This is a continuous activity for which support of SPCBs / PCCs / Custom department/ Ministry of Commerce, Ministry of Electronics and telecommunication is required.	Noted and followed. 22 Nos. of Producers obtained EPR registration and the list is enclosed.	Complied
2(c)	Verification of facilities of recyclers for their infrastructure and records	This is a continuous activity. All the registered recyclers will be verified per year.	3 Nos. of recyclers have obtained EPR Registration and instructions have been issued to the regional offices to inspect the facilities from time to time.	Complied APPCB to share inspection reports w.r.t recycling units inspected by it in the upcoming progress report
2(d)	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	The board requested the director of municipal administration GoAP for checking of informal trading, dismantling and recycling of waste in respective urban local bodies along with the officials of the state board.	Complied APPCB to conduct regular drives for checking informal activities and also share ATR in case of identification of any informal activity

S.N	States/Details	Actions	Action taken by Andhra Pradesh PCB	CPCB Remarks
2(e)	Facilitate collection and disposal of e-waste	State Government to formulate a mechanism for collection and for incentivizing setting up of recycling facilities.	The board requested the director of municipal administration, GoAP for taking necessary measures for channelization of e-waste to Authorised recyclers.	Complied. APPCB to facilitates recyclers those are willing to set their units in the state through technical guidance and coordination with state government.
2(f)	Governance frame work for monitoring compliance	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, district collector, CMD/ Commissioners) to be designated.	The board requested the Govt. for nominating nodal officers at city & district level for monitoring and implementation of E-Waste Management rule 2022.	Partially complied APPCB to formulate committees and designate nodal officers at state and district level for monitoring compliance under e-waste regulations in the state.
2(g)	Capacity building at district/State/ CPCB level	Special workshops to educate functionaries in government/ NGOs be run over one year.	<ul style="list-style-type: none"> <li>a. The Board office has conducted consultative meetings with all the producers and enquired about the collection back plan of the producers.</li> <li>b. Addressed letter to the commissioner of industries, Govt, of AP requesting for establishment of e-waste recycling units in the State.</li> <li>c. Advertisement have been issued through print media to bring awareness among the general public.</li> <li>d. Instructions have been issued to regional offices to inspect the facilities from time to time.</li> </ul>	Partially complied. APPCB to carry out regular capacity building exercises for the stakeholders involved in E-waste Management and provide its details to CPCB
2(h)	IEC plan be firm up and executed	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. The IEC Plan to be executed over one year.	<ul style="list-style-type: none"> <li>a. The Board office has conducted consultative meetings with all the producers and enquired about the collection back plan of the producers.</li> <li>b. Addressed letter to the commissioner of industries, govt, of</li> </ul>	Partially complied APPCB to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. APPCB also share IEC Plan and details of its execution

S.N	States/Details	Actions	Action taken by Andhra Pradesh PCB	CPCB Remarks
			<p>AP requesting for establishment of e-waste recycling units in the State.</p> <p>c. Advertisement have been issued through print media to bring awareness among the general public.</p> <p>d. Instructions have been issued to regional offices to inspect the facilities from time to time.</p>	
2(i)	Strengthen system of enforcement	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.	<p>a. The Board office has conducted consultative meetings with all the producers and enquired about the collection back plan of the producers.</p> <p>b. Addressed letter to the commissioner of industries, govt, of AP requesting for establishment of e-waste recycling units in the State.</p> <p>c. Advertisement have been issued through print media to bring awareness among the general public.</p> <p>d. Instructions have been issued to regional offices to inspect the facilities from time to time.</p>	Partially complied APPCB to strengthen system for effective enforcement of the e-waste regulations in the state.
3	Response to point no. 31	All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas	Details not provided	Not Complied  APPCB need to identify the e-waste hotspots by constant vigil.  APPCB to ensure that dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities

S.N	States/Details	Actions	Action taken by Andhra Pradesh PCB	CPCB Remarks
		and provided with proper infrastructure facilities		
4	Compliance			<p>Compliance Status:  <b>Point 27:</b>  Complied -2a, 2b, 2c, 2d,2e  Partially Complied- 2f, 2g, 2h, 2i</p> <p><b>Point 31:</b> Not Complied</p> <p>APPCB has complied with the direction issued by the Hon'ble NGT to some extent. APPCB has not provided details w.r.t compliance of point 31 of the directions. Compliance of Point No. 27 has also been done partially. Below are some specific observations to the report submitted by APPCB:</p> <ol style="list-style-type: none"> <li>1. APPCB to share inventory report of E-Waste carried out by it in the upcoming progress report</li> <li>2. APPCB to share inspection reports w.r.t recycling units inspected by it in the upcoming progress report</li> <li>3. APPCB to conduct regular drives for checking informal activities and also share ATR in case of identification of any informal activity.</li> <li>4. APPCB to formulate committees and designate nodal officers at</li> </ol>

S.N	States/Details	Actions	Action taken by Andhra Pradesh PCB	CPCB Remarks
				<p>state and district level for monitoring compliance under E-Waste regulations in the state.</p> <ol style="list-style-type: none"> <li>5. APPCB to carry out regular capacity building exercises for the stakeholders involved in E-Waste Management and provide its details to CPCB.</li> <li>6. APPCB to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. APPCB also share IEC Plan and details of its execution.</li> <li>7. APPCB need to identify the E-Waste hotspots by constant vigilance.</li> <li>8. APPCB to ensure that dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities</li> </ol>

**Table-3: Arunachal Pradesh State Pollution Control Board (APSPCB)**

S.N	States/Details	Actions	Action taken by Arunachal Pradesh SPCB	CPCB Remarks
1	Time Period	October 2023-March 2024		Affidavit dated 28.06.2024
2	Response to point no. 27 (Implementation of E-waste Action Plan); Applicable to All SPCBs/PCCs	CPCB needs to update the status periodically at least once in six months and issue appropriate directions in the light of the reports received.	Report submitted	Details are given in the table below from serial no 2 to 4
2(a)	Inventorisation of e-waste generation	SPCBs/PCCs to complete this activity within one year	Arunachal Pradesh State Pollution Control Board (APSPCB) has carried out the inventory E-Waste in the state by outsourcing to an environment consultant.	Complied
2(b)	Identification of Producers who have not registered at E-waste EPR Portal	This is a continuous activity for which support of SPCBs / PCCs / Custom department/ Ministry of Commerce, Ministry of Electronics and telecommunication is required.	There is no E-Waste producer in the State as on date.	Complied
2(c)	Verification of facilities of recyclers for their infrastructure and records	This is a continuous activity. All the registered recyclers will be verified per year.	There is only one E-Waste recycler in the State in the name & style of M/s Barapani Enterprises which is under construction stage and is not yet functional.	Not applicable
2(d)	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	The board has constituted a team of officers to carry out checking of informal trading, dismantling and recycling of e-waste in the State.	Complied, APSPCB to provide details of ATR in the upcoming progress report

S.N	States/Details	Actions	Action taken by Arunachal Pradesh SPCB	CPCB Remarks
2(e)	Facilitate collection and disposal of e-waste	State Government to formulate a mechanism for collection and for incentivizing setting up of recycling facilities.	<ul style="list-style-type: none"> <li>i. There is no any e-waste producer, dismantlers in the state as on date.</li> <li>ii. There is only one e-waste recycler in the state in the name and style of M/s Barapani Enterprises, which is under construction stage and is not yet functional.</li> </ul>	Complied
2(f)	Governance frame work for monitoring compliance	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, district collector, CMD/ Commissioners) to be designated.	The state government has notified the Arunachal Pradesh E-Waste management policy, 2019.	Complied
2(g)	Capacity building at district/State/ CPCB level	Special workshops to educate functionaries in government/ NGOs be run over one year.	Capacity building programs are being carried out from time to time. Many IEC programme has been organised by the APSPCB to educate the bulk consumers, public and students.	Complied
2(h)	IEC plan be firmed up and executed	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. The IEC Plan to be executed over one year.	The IEC plan is firmed up and the execution is underway	Complied. APSPCB to provide status of execution of IEC Plan in the state.
2(i)	Strengthen system of enforcement	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.	District Environment Committee has been constituted by the respective District Magistrates to monitor the compliance of various Environmental Laws including the implementation of E-Waste(Management) Rules,2022.	Complied

S.N	States/Details	Actions	Action taken by Arunachal Pradesh SPCB	CPCB Remarks
3	Response to point no. 31	All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities	Arunachal Pradesh State Pollution Control Board is collaborating with District Administration is making efforts to identify hotspots of e-waste for effective channelization.	Complied APSPCB to ensure that dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities
4	Compliance			Compliance Status: <b>Point 27:</b> Complied -2a, 2b, 2d, 2e, 2f, 2g, 2h, 2i Not Applicable-2c  <b>Point 31:</b> Complied  APSPCB has complied with the directions of the Hon'ble NGT. However, APSPCB to continue its efforts towards identification of E-Waste entities those have not registered themselves on the E-Waste EPR Portal. Also to continue drives for checking informal E-Waste activities and E-Waste hot spots

**Table-4: Pollution Control Board Assam (PCBA)**

S.N	States/Details	Actions	Action taken by PCB Assam	CPCB Remarks
1	Time Period	October 2023-March 2024		Received by CPCB through email dated 25.06.2024
2	Response to point no. 27 (Implementation of E-waste Action Plan): Applicable to All SPCBs/PCCs	CPCB needs to update the status periodically at least once in six months and issue appropriate directions in the light of the reports received.	Report submitted	Details are given in the table below from serial no 2 to 4
2(a)	Inventorisation of e-waste generation	SPCBs/PCCs to complete this activity within one year	<p>The Pollution Control Board Assam has been undertaking inventorisation of E-waste Generation from specific sources such as Bulk consumers including PSUs, Industries, Educational Institutions, financial institutions etc. as well as E-waste received/collected by the authorized dismantler operating in the state. Accordingly, Board had submitted the annual report pertaining to E-Waste generated, collected and channelized to recyclers to CPCB on 06.11.23.</p> <p>Necessary steps shall be initiated for complete inventorisation of E-Waste, however a guidance document may perhaps be published/ issued to lay down procedures to prepare a complete <u>inventory of E-waste generation</u></p>	Complied. Inventory done w.r.t E-Waste generated from Bulk Consumers. However, complete Inventory yet to be undertaken
2(b)	Identification of Producers who have not registered at E-waste EPR Portal	This is a continuous activity for which support of SPCBs / PCCs / Custom department/ Ministry of Commerce, Ministry of Electronics and telecommunication is required.	<p>The Board has initiated necessary steps for Identification of Producers who have not registered at E-Waste EPR Portal accordingly, Public Notices and advertisements in local newspapers have been issued directing all entities including producers of EEEs under the purview of EWM Rules to register in the EPR Portal.</p> <p>Further, the Board's Regional offices have been undertaking the process of identification of any such entities.</p>	Complied

S.N	States/Details	Actions	Action taken by PCB Assam	CPCB Remarks
2(c)	Verification of facilities of recyclers for their infrastructure and records	This is a continuous activity. All the registered recyclers will be verified per year.	The Board has accorded CTE to one (1) Recycler in the state which is not yet commissioned, verification shall be done once it is commissioned.  There in one (1) E-Waste Refurbishing unit in the state which has been granted CTE/CTO. The refurbishing unit has been verified for their production capacity, etc. Details have already been forwarded to CPCB	Complied
2(d)	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	Action has been initiated for identification of trading, dismantling, and recycling of waste in the state. In this regard instructions have been issued to the Regional offices to carry out such drives. Accordingly drives have been carried out. In addition to the above, Board has initiated correspondence with the District authorities, specifically with ULBs of major urban centres to carry out necessary steps in accordance with EWM Rules with an objective to check informal trading, dismantling, and recycling of waste	Complied.
2(e)	Facilitate collection and disposal of e-waste	State Government to formulate a mechanism for collection and for incentivizing setting up of recycling facilities.	The Board has recently initiated correspondence with Guwahati Municipal Corporation to initiate necessary steps in accordance with Schedule V of the E-Waste (Management) Rules, 2022 and facilitate deposition canter for collection of E-Waste pertaining to orphan products, at strategic locations within the city as well as setting up of segregation and storage facilities at the proposed Material recovery facilities for subsequent	Complied. PCB, Assam to share details when the facilitation is done for setting up recycling units

S.N	States/Details	Actions	Action taken by PCB Assam	CPCB Remarks
			channelization to registered Recycling or Refurbishing facilities. Further Correspondence with the State Govt. in this regard shall be initiated.	
2(f)	Governance framework for monitoring compliance	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, district collector, CMD/Commissioners) to be designated.	Monitoring programs including drives against Illegal trading/dismantling has been initiated. Bulk consumers have been directed to channelize their E- waste to registered Recyclers or Refurbishers. Regional offices of the Board have been instructed to coordinate with district administration and ULBs to intensify such monitoring activities. However, regarding designation of Nodal officers at the State and District levels, necessary correspondence shall be initiated	Partially Complied. PCB Assam to formulate committees and nominate Nodals officials at State & District level for monitoring of e-waste management
2(g)	Capacity building at district/State/ CPCB level	Special workshops to educate functionaries in government/ NGOs be run over one year.	Workshops and seminars have been held with various NGOs, Educational institutions etc. Further, Capacity Building Programs shall be intensified	Complied. However, PCB Assam to intensify Capacity building programs and provide its details in the upcoming progress reports.
2(h)	IEC plan be firmed up and executed	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. The IEC Plan to be executed over one year.	Board has been undertaking IEC activities through workshops, Social media campaigns, Advertisements etc, Further, a comprehensive IEC Plan may perhaps be devised by CPCB for execution by the SPCBs.	Partially Complied. PCB, Assam to develop state specific IEC Plan.
2(i)	Strengthen system of enforcement	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.	Necessary steps shall be undertaken to strengthen the system of enforcement mechanism_ Necessary correspondence with the District authorities have been initiated. Further, follow-up action shall be undertaken.	Partially complied. PCB, Assam to take further necessary steps to strengthen system of enforcement

S.N	States/Details	Actions	Action taken by PCB Assam	CPCB Remarks
3	Response to point no. 31	All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities	Pollution Control board Assam has been coordinating with the district administration especially the ULBs of major urban centres at the level of its regional offices for setting up of e-waste deposition centre in order to check e-waste from entering into informal/unorganised streams. The board has recently initiated correspondence with Guwahati municipal corporation to initiate necessary steps in accordance with Schedule-V of the e-waste management rules 2022 in the city of Guwahati in order to prevent damage to the environment and public infrastructure for channelization of e-waste mixed MSW or that pertains to orphan products to Registered recyclers or refurbishers. Steps shall be taken for intensifying coordination with district administration in order to ensure necessary compliance	Complied.  PCB Assam to ensure that dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities
4	Compliance			<p>Compliance Status:</p> <p><b>Point 27:</b> Complied -2a, 2b, 2c, 2d, 2e, 2g Partially Complied-2f, 2h, 2i</p> <p><b>Point 31:</b> Complied</p> <p>Pollution Control Board Assam has complied with the directions to Hon'ble NGT. However, following are specific observations based on the report received from PCB, Assam:</p> <ol style="list-style-type: none"> <li>1. PCB Assam to carry out complete inventory of E-Waste generated in the State.</li> <li>2. PCB, Assam to share details when the facilitation is done for setting up recycling units.</li> </ol>

S.N	States/Details	Actions	Action taken by PCB Assam	CPCB Remarks
				<ol style="list-style-type: none"><li data-bbox="1630 240 2029 389">3. PCB Assam to formulate committees and nominate Nodals officials at State &amp; District level for monitoring of e-waste management.</li><li data-bbox="1630 395 2029 512">4. PCB Assam to intensify Capacity building programs and provide its details in the upcoming progress reports.</li><li data-bbox="1630 518 2029 576">5. PCB, Assam to develop state specific IEC Plan.</li></ol>

**Table-5: Bihar State Pollution Control Board (BSPCB)**

S.N	States/Details	Actions	Action taken by Bihar SPCB	CPCB Remarks
1	Time Period	October 2023-March 2024		Received by CPCB vide letter dated 07.05.2024
2	Response to point no. 27 (Implementation of E-waste Action Plan); Applicable to All SPCBs/PCCs	CPCB needs to update the status periodically at least once in six months and issue appropriate directions in the light of the reports received.	Report submitted	Details are given in the table below from serial no 2 to 4
2(a)	Inventorisation of e-waste generation	SPCBs/PCCs to complete this activity within one year	The BSPCB has completed inventorisation of E-Waste generation in the year 2013	Complied BSPCB to carry out revised inventory of the E-Waste generated in the state using revised guidelines on Inventory under E-Waste (M) Rules, 2022.
2(b)	Identification of Producers who have not registered at E-waste EPR Portal	This is a continuous activity for which support of SPCBs / PCCs / Custom department/ Ministry of Commerce, Ministry of Electronics and telecommunication is required.	The information regarding identification of Producer to obtain EPR Registration is not available.	Not complied BSPCB to carry out exercise on identification of producers those may exist in the state but have not registered on E-Waste portal. Refer methodology provided by CPCB in this regard
2(c)	Verification of facilities of recyclers for their infrastructure and records	This is a continuous activity. All the registered recyclers will be verified per year.	Information not available.	Not Complied. BSPCB to carry out verification of recycling facilities in the state based on CPCB guidelines and directions
2(d)	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	There is no any information regarding informal trading, dismantling and recycling of E-Waste in the vicinity of Bihar.	Not Complied BSPCB to carry out regular drives for checking informal activities those may exist in the state.

S.N	States/Details	Actions	Action taken by Bihar SPCB	CPCB Remarks
2(e)	Facilitate collection and disposal of e-waste	State Government to formulate a mechanism for collection and for incentivizing setting up of recycling facilities.	The BSPCB has issued CTE for 4-units and out of that, the one unit has obtained CTO for recycling facility.	Complied
2(f)	Governance frame work for monitoring compliance	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, district collector, CMD/ Commissioners) to be designated.	Status of compliance is not available.	Not Complied BSPCB to formulate committees and designate nodal officers at state and district level for monitoring compliance under e-waste regulations in the state.
2(g)	Capacity building at district/State/ CPCB level	Special workshops to educate functionaries in government/ NGOs be run over one year.	The BSPCB has conducted two meetings with recyclers for the same and a NGO is authorised to educate Government officials as well as public.	Not complied BSPCB to carry out regular capacity building exercises and provide its details to CPCB
2(h)	IEC plan be firmed up and executed	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. The IEC Plan to be executed over one year.	Information not available. IEC plan is being implemented after availability of plan.	Not Complied BSPCB to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. BSPCB also share IEC Plan and details of its execution
2(i)	Strengthen system of enforcement	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.	Information not available.	Not Complied BSPCB to strengthen system for effective enforcement of the e-waste regulations in the state.
3	Response to point no. 31	All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas	The hotspots were identified by the BSPCB previously. The BSPCB has issued CTE to 5-Recycling units in the E- vicinity of Bihar. Out of them one has obtained CTO and applied for be Authorization.	Partially complied.  BSPCB to provide details of hotspots identified by it. Also BSPCB to facilitate recycling units those have obtained CTE in setting up their units in conforming areas.  BSPCB to ensure that dismantlers and recyclers may be located in the conforming

S.N	States/Details	Actions	Action taken by Bihar SPCB	CPCB Remarks
		and provided with proper infrastructure facilities		areas and provided with proper infrastructure facilities
4	Compliance			<p>Compliance Status:  <b>Point 27:</b>  Complied -2a, 2e  Not Complied – 2b, 2c, 2d, 2f, 2g, 2h, 2i</p> <p><b>Point 31:</b> Partially Complied</p> <p>BSPCB has partially complied with the directions of the Hon'ble NGT. BSPCB needs to work on implementation of point 27 and ensure implementation of all the action points of the E-Waste action plans.</p> <p>BSPCB also to effectively implement directions issued through point 31 of the directions date 15.01.2024.</p> <p>Below are some specific observations on the report submitted:</p> <ol style="list-style-type: none"> <li>1. BSPCB to carry out revised inventory of the E-Waste generated in the state using revised guidelines on Inventory under E-Waste (M) Rules, 2022.</li> <li>2. BSPCB to carry out exercise on identification of non-registered entities those may exist in the state</li> </ol>

S.N	States/Details	Actions	Action taken by Bihar SPCB	CPCB Remarks
				<p>but have not registered on E-Waste EPR portal.</p> <ol style="list-style-type: none"> <li>3. Based on the methodology provided by CPCB, BSPCB to carry out verification of recycling facilities in the state</li> <li>4. BSPCB to carry out regular drives for checking informal activities those may exist in the state.</li> <li>5. BSPCB to formulate committees and designate nodal officers at state and district level for monitoring compliance under E=Waste regulations in the state.</li> <li>6. BSPCB to carry out regular capacity building exercises and provide its details to CPCB.</li> <li>7. BSPCB to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. BSPCB also share IEC Plan and details of its execution.</li> <li>8. BSPCB to strengthen system for effective enforcement of the E-Waste regulations in the state.</li> <li>9. BSPCB to provide details of hotspots identified by it. Also BSPCB to facilitate recycling units those have obtained CTE in setting up their units in conforming areas.</li> </ol>

**Table-6: Chandigarh Pollution Control Committee (CPCC)**

S.N	States/Details	Actions	Action taken by Chandigarh PCC	CPCB Remarks
1	Time Period	October 2023-March 2024		Received by CPCB through email dated 24.06.2024
2	Response to point no. 27 (Implementation of E-waste Action Plan): Applicable to All SPCBs/PCCs	CPCB needs to update the status periodically at least once in six months and issue appropriate directions in the light of the reports received.	Report submitted	Details are given in the table below from serial no 2 to 4
2(a)	Inventorisation of e-waste generation	SPCBs/PCCs to complete this activity within one year	Inventorisation for e-waste was completed in the year 2016 as directed on the basis of market survey method (methodology was provided by CPCB). Since the method had some insufficiencies, It was informed that new methodology will be formulated by CPCB. However, no new guidelines have been provided w.r.t., Inventorisation and method to do the same.	Complied. However, revised inventory to be carried out based inventory guidelines under E-Waste (M) Rules, 2022 to be provided by CPCB
2(b)	Identification of Producers who have not registered at E-waste EPR Portal	This is a continuous activity for which support of SPCBs / PCCs / Custom department/ Ministry of Commerce, Ministry of Electronics and telecommunication is required.	This is a continuous activity for which support of SPCBs/PCCs/Custom department/ Ministry of Commerce, Ministry of Electronics and telecommunication is required.	Not Complied. CPCC to carry out exercise on identification of Producers who have not registered at E-waste EPR Portal
2(c)	Verification of facilities of recyclers for their infrastructure and records	This is a continuous activity. All the registered recyclers will be verified per year.	There are no recyclers/1 Dismantlers in U.T. Chandigarh	Not Applicable as there are no dismantlers/recyclers in the UT of Chandigarh

S.N	States/Details	Actions	Action taken by Chandigarh PCC	CPCB Remarks
2(d)	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	No illegal e-waste is done in Chandigarh. If required support of the commissioner will be obtained.	Complied. CPCC , however to continue drives for identification of any informal E-waste activity in the UT of Chandigarh
2(e)	Facilitate collection and disposal of e-waste	State Government to formulate a mechanism for collection and for incentivizing setting up of recycling facilities.	E-Waste generated in Chandigarh is collected, segregated, dismantled, recycled, treated and disposed off through Registered E-Waste recyclers from other states.  Spreco Recycling Pvt. Ltd. Punjab, Ortech India Corporation, H.P., Karo Sambhav (Producer Responsibility Organization are available in Chandigarh to collect E-Waste. In formation of the collecting agencies is being displayed at various locations.  Further, for Chandigarh being a very small territory, it is not feasible for setting up of e-waste recycling facility.	Complied. However , CPCC to take necessary steps for setting up of recycling unit in the UT itself
2(f)	Governance frame work for monitoring compliance	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, district collector, CMD/Commissioners) to be designated.	Compliance is being monitored by the Deputy Commissioner as per the formulated District Environment Plan for U.T. Chandigarh.	Complied CPCC to provide details of District Environment Plan for UT of Chandigarh
2(g)	Capacity building at district/State/ CPCB level	Special workshops to educate functionaries in government/ NGOs be run over one year.	Regular workshops and Collection drives are conducted regarding proper disposal of e waste through authorised recyclers and NGOs.  General public are also made aware of e-waste rules and its management through public notice in leading newspapers.	Complied

S.N	States/Details	Actions	Action taken by Chandigarh PCC	CPCB Remarks
			<p>Recently, CPCC in collaboration with a NGO and M/s Karo Sambhav has initiated massive e-waste awareness cum collection drive in Chandigarh from 16.03.2024. M/s Karo Sambhav will collect e-waste in their mobile van and direct it to authorized recyclers for safe and scientific disposal and recycling. The programme aims to create effective awareness in various Resident Welfare Associations (RWAs) of Chandigarh.</p> <p>In future more awareness programmes will be carried out to educate bulk consumers.</p> <p>E-waste Lab, for training w.r.t. Dismantling and Segregation of E-Waste ( project of Ministry of Electronics an Information Technology' entitled "Capacity Building through skill and entrepreneurship development on E-Waste Management) is being implemented by UIET, PU, Chandigarh</p>	
2(h)	IEC plan be firmed up and executed	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. The IEC Plan to be executed over one year.	<p>Regular Awareness campaigns are being carried out in Chandigarh at, the level of educational institutions and RWAs. In future more awareness programmers will be carried out to educate bulk consumers.</p> <p>Information of the collecting agencies is being displayed at various locations.</p>	Complied, CPCC however to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling.
2(i)	Strengthen system of enforcement	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.	Strict vigil will be kept in U.T. Chandigarh by regular monitoring of vulnerable areas by CPCC.	Complied

S.N	States/Details	Actions	Action taken by Chandigarh PCC	CPCB Remarks
3	Response to point no. 31	All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities	<p>It is ensured that there is no illegal e-waste recycling/dismantling in Chandigarh. If required, support of the Deputy Commissioner will be obtained.</p> <p>There are no hotspots in Chandigarh.</p> <p>There are no dismantlers and recyclers in U.T of Chandigarh. E-waste generated in Chandigarh is collected, segregated, dismantled, recycled, treated and disposed off through registered E-Waste recyclers from other states.</p>	<p>Complied</p> <p>CPCC to ensure that dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities</p>
4	Compliance			<p>Compliance Status:</p> <p><b>Point 27:</b> Complied -2a, 2d, 2e, 2f, 2g, 2h, 2i Not Complied -2b Not Applicable-2c</p> <p><b>Point 31:</b> Complied</p> <p>CPCC has complied with the directions issued by the Hon'ble NGT. However below are specific observations on the report submitted by CPCC:</p> <p>CPCC to carry out revised inventory of E-Waste generated based on 106 EEEs covered under E-Waste (M) Rules, 2022 to be provided by CPCB</p> <p>CPCC to carry out exercise on identification of non-registered entities who have not registered at E-Waste EPR Portal.</p>

S.N	States/Details	Actions	Action taken by Chandigarh PCC	CPCB Remarks
				<p>CPCC, to continue drives for identification of any informal E-Waste activity in the UT of Chandigarh.</p> <p>CPCC to encourage entrepreneurs for setting up of recycling unit in the UT.</p> <p>CPCC to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling</p> <p>CPCC to provide details of District Environment Plan for UT of Chandigarh</p>

**Table-7: Chhattisgarh Environmental Conservation Board (CECB)**

S.N	States/Details	Actions	Action taken by Chhattisgarh ECB	CPCB Remarks
1	Time Period	October 2023-March 2024		Report Received through email dated 01.07.2024
2	Response to point no. 27 (Implementation of E-waste Action Plan): Applicable to All SPCBs/PCCs	CPCB needs to update the status periodically at least once in six months and issue appropriate directions in the light of the reports received.	Report submitted	Details are given in the table below from serial no 2 to 4
2(a)	Inventorisation of e-waste generation	SPCBs/PCCs to complete this activity within one year	CECB has conducted inventorisation of E-Waste on 12/05/2016 by M/s IRG South Asia Pvt. Ltd. New Delhi, and submitted report to CPCB. As per the total annual reopen estimated e-waste quantity in the year of 2022-2023 in Chhattisgarh is 242.76 MT Near.	Complied
2(b)	Identification of Producers who have not registered at E-waste EPR Portal	This is a continuous activity for which support of SPCBs / PCCs / Custom department/ Ministry of Commerce, Ministry of Electronics and telecommunication is required.	There are 13 registered Producers at EPR portal in the state of Chhattisgarh,	Complied CECB to carry out exercise on identification of producers those may exist in the state but have not registered on E-Waste portal. Refer methodology provided by CPCB in this regard
2(c)	Verification of facilities of recyclers for their infrastructure and records	This is a continuous activity. All the registered recyclers will be verified per year.	It is being done by Regional Office, Raipur/Durg-Bhilai CECB on regular Basis. Total No. of Recyclers /Dismantler  1. M/s Star E Processors, Village- Baktara. P.O.- Godi, Tehsil - Arang, Raipur. Distt. – Raipur (C.G.)  2. M/s ADV Metal Combine Pvt. Ltd., Shed No. 25, Borai Industrial GroMh Centre, Rasmada, Distt.- Dure (C.C.)	Complied CECB to share compliance status and reports of recyclers inspections carried out by it.

S.N	States/Details	Actions	Action taken by Chhattisgarh ECB	CPCB Remarks
2(d)	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	CPCB is checking informal trading on continuous basis.	Complied
2(e)	Facilitate collection and disposal of e-waste	State Government to formulate a mechanism for collection and for incentivizing setting up of recycling facilities.	CECB has issued authorization to 2 recyclers/Dismantlers unit in Chhattisgarh and 1 collection centre closed	Complied
2(f)	Governance frame work for monitoring compliance	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, district collector, CMD/ Commissioners) to be designated.		Not Complied CECB to formulate committees and designate nodal officers at state and district level for monitoring compliance under e-waste regulations in the state
2(g)	Capacity building at district/State/ CPCB level	Special workshops to educate functionaries in government/ NGOs be run over one year.	1. M/s Star E Processors. Village- Baktara. P.O. - Godi. Tehsil - Arang. Raipur. Dist. Raipur (C.G.) (Recyclers/Dismantler Authorized Capacity 1200 MT per Years having validity till 26.02.2025  2. M/s ADV Metal Combine Pvt. Ltd., Shed No. 25. Borai Industrial Growth Centre. Rasmada, Disn.- Durg (C.G.) (Recyclers) Authorized Capacity - 2TIDay, Validiry ; 12/0612028	Not Complied  CECB to carry out regular capacity building exercises for the stakeholders involved in E-waste Management and provide its details to CPCB
2(h)	IEC plan be firmed up and executed	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. The IEC Plan to be executed over one year.	Workshop on the theme of 'Awareness on Environment Hazard of E-waste" a flagship programme was organised by CECB on 17/09/2018 to 20109/2018 under Digital India Mission and Swachh Bharat, in Phase-II.	Complied However, CECB to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. LPCC also share IEC Plan and details of its execution

S.N	States/Details	Actions	Action taken by Chhattisgarh ECB	CPCB Remarks
			One day training program related to e-waste on implementation of District Environmental Plan was Conducted by CECB on 2011212023.	
2(i)	Strengthen system of enforcement	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.	Compliance status of e-waste management rule 2016 has been submitted to CECB on dated 11/03/2024. Annual report is being submitted to CPCB on regular basis in every year.	Partially Complied CECB to strengthen system for effective enforcement of the e-waste regulations in the state.
3	Response to point no. 31	All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities	There are no such hotspots in Chhattisgarh	Partially Complied CECB needs to identify the e-waste hotspots by constant vigil. CECB to ensure that dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities
4	Compliance			Compliance Status: <b>Point 27:</b> Complied – 2a, 2b, 2c, 2d, 2e, 2h Partially Complied- 2i Not Complied -2f, 2g  <b>Point 31:</b> Partially Complied  CECB has complied to the directions to some extent. Below are the observations on the report submitted by CECB

S.N	States/Details	Actions	Action taken by Chhattisgarh ECB	CPCB Remarks
				<ol style="list-style-type: none"> <li>1. CECB to carry out exercise on identification of producers those may exist in the state but have not registered on E-Waste portal.</li> <li>2. CECB to share compliance status and reports of recyclers inspections carried out by it.</li> <li>3. CECB to formulate committees and designate nodal officers at state and district level for monitoring compliance under e-waste regulations in the state</li> <li>4. CECB to carry out regular capacity building exercises for the stakeholders involved in E-Waste Management and provide its details to CPCB</li> <li>5. CECB to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. CECB also share IEC Plan and details of its execution.</li> <li>6. CECB to strengthen system for effective enforcement of the E-Waste regulations in the state.</li> <li>7. CECB needs to identify the e-waste hotspots by constant vigilance</li> <li>8. CECB to ensure that dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities</li> </ol>

**Table-8: Dadra & Nagar Haveli and Daman & Diu Pollution Control Committee (DNH&DD PCC)**

S.N	States/Details	Actions	Action taken by Dadra & Nagar Haveli and Daman & Diu PCC	CPCB Remarks
1	Time Period	October 2023-March 2024		Received by CPCB through email dated 25.06. 2024
2	Response to point no. 27 (Implementation of E-waste Action Plan): Applicable to All SPCBs/PCCs	CPCB needs to update the status periodically at least once in six months and issue appropriate directions in the light of the reports received.	Report submitted	Details are given in the table below from serial no 2 to 4
2(a)	Inventorisation of e-waste generation	SPCBs/PCCs to complete this activity within one year	Inventorisation of e- waste generation is carried out during industrial visit.	Partially Complied. DNH&DD PCC to carry out detailed Inventorisation w.r.t E-Waste generated in the UT and provide its details to CPCB in the upcoming progress report.
2(b)	Identification of Producers who have not registered at E-waste EPR Portal	This is a continuous activity for which support of SPCBs / PCCs / Custom department/ Ministry of Commerce, Ministry of Electronics and telecommunication is required.	Identification of producers have been initiated and M/s. Haikawa Appliances is having EPR Registration which is valid up to 20/09/2028, while 1) Nishimitsui Electronics, 2) Saimehar Industries, 3) Echovision Electronics, and 4) Dev Peripherals was permanently closed.	Complied
2(c)	Verification of facilities of recyclers for their infrastructure and records	This is a continuous activity. All the registered recyclers will be verified per year.	M/s. Haikawa Appliances have collected CEEW1: 2.61 MT, CEEW2: 12.930 MT, CEEW3: 0.690 MT, & CEEW4: 28.640 MT E-waste from Period October 2023 to March 31, 2024, which is sent to authorized recycler Exigo Recycling Pvt. Ltd., situated at Panipat, Haryana.	Not applicable as there are no dismantling & recycling units in the UT. DNH&DD PCC to take necessary actions for facilitating in setting up of e-waste dismantling & Recycling units in the UT
2(d)	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	No informal trading, dismantling, and recycling of E-waste found within UT of DNH&DD.	Complied

S.N	States/Details	Actions	Action taken by Dadra & Nagar Haveli and Daman & Diu PCC	CPCB Remarks
2(e)	Facilitate collection and disposal of e-waste	State Government to formulate a mechanism for collection and for incentivizing setting up of recycling facilities.	M/s. Haikawa Appliances have provided toll free number for collection of E-waste. producers, which are sending collected e-waste to Authorized dismantlers through Manifest which are located in Gujarat.	Complied.
2(f)	Governance frame work for monitoring compliance	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, district collector, CMD/ Commissioners) to be designated.	Director cum Deputy Secretary, Department of Environment & Forest, DNH&DD have notified UT Level Nodal Agency to monitor the implementation of E-Waste Rule, 2016 under Chairmanship of The Secretary, Department of Urban Development vide Notification No. PCC/DMN/E-waste/2016-17/26, dated 17/02/2023	Complied
2(g)	Capacity building at district/State/ CPCB level	Special workshops to educate functionaries in government/ NGOs be run over one year.	A training program on 'Awareness on Environmental Hazards of E-Waste' was conducted by MAIT, New Delhi from 24th to 29th September, 2018 at UT of DNH&DD.	Partially Complied DNH&DD PCC has carried out awareness programmes, but requires to conduct capacity building exercises for stakeholders engaged in the E-waste Management.
2(h)	IEC plan be firmed up and executed	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. The IEC Plan to be executed over one year.	Published Circular for registration on the <a href="https://eparwastecpcb.in">https://eparwastecpcb.in</a> by all stakeholders including Manufacturer, Producer, Refurbishers and Recyclers of E-Waste along with SOPs, FAQ on the OCMMS portal dated 17/11/2023.	Partially complied. DNH&DD PCC to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling
2(i)	Strengthen system of enforcement	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.	At present no violations found and no complaints have been received regarding any informal E-Waste activity as well as by Producer.	Partially complied.
3	Response to point no. 31	All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of	Director cum Deputy Secretary, Department of Environment & Forest, DNH&DD have notified UT Level Nodal Agency to monitor the implementation of E-Waste Rule, 2016 under chairmanship of the Secretary, Department of Urban Development v	Complied DNH&DD PCC to take steps for facilitating in setting up of recycling unit in the UT itself. Also to continue strict vigil for identification of E-Waste hot spots

S.N	States/Details	Actions	Action taken by Dadra & Nagar Haveli and Daman & Diu PCC	CPCB Remarks
		law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities	Order Notification No. PCC/DMN/E-Waste/2016-17/26, dated 17/02/2023.  E-Waste generated by bulk consumers are sending to authorized e-waste recyclers located in nearest centre located in Gujarat State.	DNH&DD PCC to ensure that dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities
4	Compliance			<p>Compliance Status:</p> <p><b>Point 27:</b> Complied – 2b, 2d, 2e, 2f Partially Complied- 2a, 2g, 2h, 2i Not Complied – 2c</p> <p><b>Point 31:</b> Complied</p> <p>DNH&amp;DD PCC has majorly complied with the directions of the Hon'ble NGT. However below are some specific observations:</p> <ol style="list-style-type: none"> <li>1. DNH&amp;DD PCC to carry out detailed Inventorisation w.r.t E-Waste generated in the UT and provide its details to CPCB in the upcoming progress report.</li> <li>2. DNH&amp;DD PCC to take necessary actions for facilitating in setting up of E-Waste dismantling &amp; Recycling units in the UT</li> <li>3. DNH&amp;DD PCC has carried out awareness programmes, but requires to conduct capacity building exercises for stakeholders engaged in the E-Waste Management.</li> </ol>

S.N	States/Details	Actions	Action taken by Dadra & Nagar Haveli and Daman & Diu PCC	CPCB Remarks
				<p>4. DNH&amp;DD PCC to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling.</p> <p>5. DNH&amp;DD PCC to continue strict vigil for identification of E-Waste hot spots</p>

**Table-9: Delhi Pollution Control Committee (DPCC)**

S.N	States/Details	Actions	Action taken by Delhi PCC	CPCB Remarks
1	Time Period	October 2023-March 2024		Report submitted by DPCC through mail and filed affidavit on 12-08-2024 to Hon'ble NGT.
2	Response to point no. 27 (Implementation of E-waste Action Plan): Applicable to All SPCBs/PCCs	CPCB needs to update the status periodically at least once in six months and issue appropriate directions in the light of the reports received.	Report submitted	Details are given in the table below from serial no 2 to 5
2(a)	Inventorisation of e-waste generation	SPCBs/PCCs to complete this activity within one year	Inventorisation at primary level carried out with the help of GIZ. Report is being revised with respect to the gaps, etc.	Complied DPCC to share the Inventorisation details along with the methodology adopted in the next progress report.
2(b)	Identification of Producers who have not registered at E-waste EPR Portal	This is a continuous activity for which support of SPCBs / PCCs / Custom department/ Ministry of Commerce, Ministry of Electronics and telecommunication is required.	Pertains to CPCB.	Not Complied DPCC to carry out exercise on identification of producers those may exist in the UT but have not registered on E-Waste portal. Refer methodology provided by CPCB in this regard
2(c)	Verification of facilities of recyclers for their infrastructure and records	This is a continuous activity. All the registered recyclers will be verified per year.	As per MPD-2021, recycling of E-waste is not permitted in NCT of Delhi and therefore authorisation is not given to individual recyclers.	Not applicable
2(d)	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	In process	Complied DPCC has been regularly conducting drives for checking informal activities. DPCC however to share Details on informal E-waste Activities identified by it along with quantity of E-waste Seized and Action taken on such entities.

S.N	States/Details	Actions	Action taken by Delhi PCC	CPCB Remarks
2(e)	Facilitate collection and disposal of e-waste	State Government to formulate a mechanism for collection and for incentivizing setting up of recycling facilities.	Govt. of NCT of Delhi is in process to set up an Eco-Park at Holambi Kalan, Delhi for scientific management of E-waste in Delhi. It will facilitate the collection and disposal of e-waste. DPCC has given permissions to 12 dismantlers and 6 refurbishers. Further, there are no authorized recyclers in NCT of Delhi.	Complied DPCC to share the updated status on the development of the Eco Park at Holambi Kalan, Delhi.
2(f)	Governance frame work for monitoring compliance	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, district collector, CMD/ Commissioners) to be designated.	Department of Environment, GNCTD has constituted 11 numbers of cross functional teams at each district level to monitor this issue. Time to time DPCC has conducted joint drives with other government agencies of Delhi.	Complied DPCC to share details and decisions taken during the meetings of 11 cross functional teams.
2(g)	Capacity building at district/State/ CPCB level	Special workshops to educate functionaries in government/ NGOs be run over one year.	Recently, a training programme was organized by DPCC on 19.04.2024 at General Stores Depot, Shakurbasti, Delhi. This programme was organized for training of Northern Railway Personnel for handling & management of E-waste at Shakurbasti Depot, Northern Railway.	Complied.
2(h)	IEC plan be firm ed up and executed	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. The IEC Plan to be executed over one year.	Advertisements were published in the newspaper in accordance with E-waste (Management) Rules, 2016. New advertisements are proposed in accordance with E-Waste (Management) Rules, 2022. After the Model Code of Conduct (MCC), they will be published in print media	Partially Complied DPCC to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. DPCC also share IEC Plan and details of its execution
2(i)	Strengthen system of enforcement	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.	Time to time verification of Producers is done as received and authorities are	Complied

S.N	States/Details	Actions	Action taken by Delhi PCC	CPCB Remarks
			informed for necessary measures required for compliance.	
3	Response to point no. 30	DPCC may continue further efforts in coordination with the concerned authorities including Delhi Police and East Delhi Municipal Corporation. It is not enough for the DPCC to be consent by simply giving directions to other statutory authorities instead of coordination with them to ensure compliance. Dismantler and recyclers may be located in the conforming areas and provided with proper infrastructure facilities.	As per the latest drive conducted on 02.07.2024 and 08.07.2024 at Old Seelampur & Kanti Nagar and Mustafabad hotspots respectively. During the joint drive it is observed that maximum shop owners have shut down their shutters with the result physical inspection could not be carried out of individual shop, then joint team viewed that with the help of BSES, the CA No.(s) for electricity supply of these shops can be gathered for further action that includes closure by MCD, electricity supply disconnection by BSES and levying of EC by DPCC. The BSES forwarded total of 42 units/shops at Old Seelampur & Kanti Nagar hotspots and 90 units/shops at Mustafabad hotspots.	Complied
4	Response to point no. 31	All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities	8 meeting have been conducted in the various hotspot districts. Two meetings in North-East(having 09 hotspots) and Central District(having 02 hotspot), where one meeting each in East(having 03 hotspots), West(having 1 hotspot), Shahdara (having 1 hotspot) and South East(having 1 hotspot) have been conducted by the district authorities.	Complied
5	Compliance			Compliance Status: <b>Point 27:</b> Complied -2a, 2d, 2e, 2f, 2g, 2i Partially Complied- 2h

S.N	States/Details	Actions	Action taken by Delhi PCC	CPCB Remarks
				<p>Not Complied – 2b Not Applicable- 2c</p> <p><b>Point 30:</b> Complied</p> <p><b>Point 31:</b> Complied</p> <p>DPCC has complied with the directions dated 15.01.2021. w.r.t Point 27, 30 &amp; 31 as required by the Hon'ble NGT. Further some specific observations on DPCC report are as below:</p> <ol style="list-style-type: none"> <li>1. DPCC to share the Inventorisation details along with the methodology adopted in the next progress report.</li> <li>2. DPCC to carry out exercise on identification of non-registered entities those may exist in the UT but have not registered on E-Waste EPR portal.</li> <li>3. DPCC has been regularly conducting drives for checking informal activities. DPCC however to share details on informal E-Waste activities identified by it along with quantity of E-Waste seized and Action taken on such entities.</li> <li>4. DPCC to share the updated status on the development of the Eco Park at Holambi Kalan, Delhi.</li> <li>5. DPCC to share details and decisions taken during the</li> </ol>

S.N	States/Details	Actions	Action taken by Delhi PCC	CPCB Remarks
				meetings of 11 cross functional teams. 6. DPCC to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. DPCC also share IEC Plan and details of its execution

**Table-10: Goa Pollution Control Board (GPCB)**

S.N	States/Details	Actions	Action taken by Goa PCB	CPCB Remarks
1	Time Period	October 2023-March 2024		Received through email on July 09, 2024 and letter vide 20.06.2024
2	Response to point no. 27 (Implementation of E-waste Action Plan): Applicable to All SPCBs/PCCs		Report submitted	Details are given in the table below from serial no 2 to 4
2(a)	Inventorisation of e-waste generation	SPCBs/PCCs to complete this activity within one year		Not complied .GPCB have not provided the Inventorisation of E-Waste
2(b)	Identification of Producers who have not registered at E-waste EPR Portal	This is a continuous activity for which support of SPCBs / PCCs / Custom department/ Ministry of Commerce, Ministry of Electronics and telecommunication is required.	There are 17 e-waste producers registered on e-waste portal out of which 15 units have been granted Registration on the EPR Portal. However, 2 units applications for grant of Registration are under process,	Complied
2(c)	Verification of facilities of recyclers for their infrastructure and records	This is a continuous activity. All the registered recyclers will be verified per year.	There are no e-waste recyclers and refurbishers in State of Goa.	Complied
2(d)	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	Drives and trainings are conducted in various talukas of State of Goa by Goa waste management corporation (GWMC) and Karo Sambhav etc. (PRO-CPCB)	Not Complied. GSPCB to share details of inspection drives conducted to check the informal trading, dismantling, and recycling of waste.
2(e)	Facilitate collection and disposal of e-waste	State Government to formulate a mechanism for collection and for incentivizing setting up of recycling facilities.	There are no e-waste recyclers & Refurbishers in Goa	Complied

S.N	States/Details	Actions	Action taken by Goa PCB	CPCB Remarks
2(f)	Governance frame work for monitoring compliance	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, district collector, CMD/ Commissioners) to be designated.	-	Not Complied  GSPCB to ensure monitoring at city/district and state level committee constituted along with details of nodal officer for compliance.
2(g)	Capacity building at district/State/ CPCB level	Special workshops to educate functionaries in government/ NGOs be run over one year.	-	Not Complied. GSPCB to share the details of workshop to educate functionaries in government/ NGOs.
2(h)	IEC plan be firmed up and executed	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. The IEC Plan to be executed over one year.	Karo Sambhav Pvt Ltd has created around 50 awareness session in village panchayats, colleges, government department and different organizations. Agency appointed by GWMC to set up common e-waste management facility shall conduct awareness programs.	Complied
2(i)	Strengthen system of enforcement	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.	-	Non complied. GSPCB to provide report on Quarterly review of violations and ensure enforcement actions at city/district/state level.
3	Response to point no. 31	All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities	-	Non Complied  GSPCB need to identify the e-waste hotspots by constant vigil.  GSPCB to ensure that dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities

S.N	States/Details	Actions	Action taken by Goa PCB	CPCB Remarks
4	Compliance			<p>Compliance Status:  <b>Point 27:</b>  Complied – 2b, 2c, 2e, 2h  Not Complied -2a, 2d, 2f, 2g, 2i</p> <p><b>Point 31:</b> Not Complied</p> <p>GSPCB has taken action for implementation of E-Waste action plan but need to take further action as per the observation made below-</p> <ol style="list-style-type: none"> <li>1. GSPCB have not provided the Inventorisation of E-Waste</li> <li>2. GSPCB to share details of inspection drives conducted to check the informal trading, dismantling, and recycling of E-Waste.</li> <li>3. GSPCB to ensure monitoring at district and state level committee constituted along with details of nodal officer for compliance.</li> <li>4. GSPCB to share the details of workshop to educate functionaries in government/ NGOs.</li> <li>5. GSPCB to provide report on Quarterly review of violations and ensure enforcement actions at district/state level.</li> <li>6. GSPCB to identify the E-Waste hotspots along with coordination with district administration.</li> </ol>

**Table-11: Gujarat Pollution Control Board(GPCB)**

S.N	States/Details	Actions	Action taken by Gujarat PCB	CPCB Remarks
1	Time Period	October 2023-March 2024		Received by CPCB through email dated 04.07.2024
2	Response to point no. 27 (Implementation of E-waste Action Plan): Applicable to All SPCBs/PCCs	CPCB needs to update the status periodically at least once in six months and issue appropriate directions in the light of the reports received. The CPCB may inter-alia consider steps for compliance of Rule 16 requiring reduction in the use of Hazardous substances in the manufacture of electrical and electronic equipment and their components or consumables or parts or spares.	Report submitted	Details are given in the table below from serial no 2 to 4
2(a)	Inventorisation of e-waste generation	SPCBs/PCCs to complete this activity within one year	<ul style="list-style-type: none"> <li>Board had appointed Gujarat Environment Management Institute (GEMI) to carry out the Inventorisation of e-waste generated in the State. GEMI had submitted the report to Board in March-2020; the same is submitted to CPCB via letter dated 12/10/2020.</li> <li>With regard to E waste Rules 2022, it is requested to CPCB, New Delhi to provide a detailed methodology to carry out Inventorisation so as to maintain the uniformity across the states</li> </ul>	Complied
2(b)	Identification of Producers who have not registered at E-waste EPR Portal	This is a continuous activity for which support of SPCBs / PCCs / Custom department/ Ministry of Commerce, Ministry of Electronics and telecommunication is required.	<ul style="list-style-type: none"> <li>Board has published public notice in English/Gujarati of E-waste Rules, 2022 for awareness regarding Extended Producer Responsibility and to ensure compliance of E Waste Rules, 2022.</li> <li>Total 329 producers have applied on CPCB's EPR Portal so far.</li> <li>Board has also allotted work order to Gujarat Environment Management</li> </ul>	Complied

S.N	States/Details	Actions	Action taken by Gujarat PCB	CPCB Remarks
			Institute (GEMI) dated:27/03/2024 for Inventorisation and verification of producer and IEC activities under E-Waste (Management) Rules, 2022.	
2(c)	Verification of facilities of recyclers for their infrastructure and records	This is a continuous activity. All the registered recyclers will be verified per year.	<ul style="list-style-type: none"> <li>• There are 31 registered E-Waste recyclers in the state.</li> <li>• A study of capacity verification of 15 Recyclers in the state was conducted through National Productivity Council (NPC), Gandhinagar during last three months and report shall be submitted soon.</li> <li>• Further, a webinar was arranged with NPC, Gandhinagar with all the Regional Officers and technical staff of the Board on dt: 26.04.2024 for deliberations of outcome of study conducted by NPC.</li> <li>• The Regional Offices are informed to carry out physical verification of the remaining E-Waste Recyclers as per NPC study.</li> </ul>	Complied. GPCB to share following in its upcoming quarterly progress report.: <ul style="list-style-type: none"> <li>• The report of the capacity verification of the 15 recyclers carried by NPC.</li> <li>• Report of physical inspection of the remaining recycling units.</li> </ul>
2(d)	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	<ul style="list-style-type: none"> <li>• Regular drives through regional officers are conducted.</li> <li>• Regional officers are once again informed vide email dt: 29.01.24 to carry out drives to identifying informal/ illegal E-waste recyclers/ refurbishers including clusters/ areas</li> <li>• There are no illegal hotspot pertaining to E-Waste recycling activities or any informal sectors are reported so far.</li> </ul>	Complied

S.N	States/Details	Actions	Action taken by Gujarat PCB	CPCB Remarks
2(e)	Facilitate collection and disposal of e-waste	State Government to formulate a mechanism for collection and for incentivizing setting up of recycling facilities.	<ul style="list-style-type: none"> <li>Published notices in various newspaper dt. 04/01/2024 in English and Gujarati for E-Waste entities for EPR registration &amp; channelization of E-Waste to registered recyclers</li> <li>GPCB has informed Urban Department to ensure compliance under of E-Waste (Management) Rules: dated: 2/1/2024 for proper channelization of E-waste to registered recycler and refurbisher.</li> <li>In last six months, conducted 7 e-waste collection drives and awareness programs reaching 450 individuals within the state.</li> <li>Informed all Regional Offices to carry out region wise awareness programs</li> <li>It is planned to conduct 18 Region wise awareness programs in each districts during June-July 2024 in coordination with GEMI.</li> </ul>	Complied.
2(f)	Governance frame work for monitoring compliance	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, district collector, CMD/Commissioners) to be designated.	<ul style="list-style-type: none"> <li>Under Hon'ble NGT matter 606/2018, a district level committee is already framed. E-Waste related compliance is also reviewed time to time in said committee.</li> <li>Regional offices are conducting inspections of dismantlers/recyclers time to time and actions are taken based on the inspection reports.</li> <li>In last six months about 21 notices has been issued to recyclers to ensure compliance of E waste Rules 2022.</li> </ul>	Complied
2(g)	Capacity building at district/State/ CPCB level	Special workshops to educate functionaries in government/ NGOs be run over one year.	<p>The details of IEC activities conducted during 23-24 :</p> <ul style="list-style-type: none"> <li>GPCB has arranged a workshop for all the stakeholders for capacity building and awareness under E-Waste Rules in June 23.</li> </ul>	Complied. SPCB to provide details of 18 Region wise awareness programs in each districts during June-July2024

S.N	States/Details	Actions	Action taken by Gujarat PCB	CPCB Remarks
			<ul style="list-style-type: none"> <li>In addition, GEMI has been allotted for Inventorisation and verification of producer and IEC activities under E-Waste (Management) Rules, 2022. It is planned to conduct 18 Region wise awareness programs in each districts during June-July2024.</li> </ul>	
2(h)	IEC plan be firm up and executed	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. The IEC Plan to be executed over one year.	<ul style="list-style-type: none"> <li>In addition, GEMI has been allotted for Inventorisation and verification of producer and IEC activities under E-Waste (Management) Rules, 2022. It is planned to conduct 18 Region wise awareness programs in each districts during June-July2024.</li> </ul>	Partially complied. SPCB to provide details of 18 Region wise awareness programs in each districts during June-July2024
2(i)	Strengthen system of enforcement	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.	<ul style="list-style-type: none"> <li>With regard to capacity verification, during last six months 15 e waste recyclers have been visited for compliance verification jointly by concerned Regional offices and representative of National Productivity Council (NPC). The detailed report along with observation and outcome of the study will be submitted soon to CPCB.</li> <li>Regular drives for identification of informal sectors through our regional offices are being conducted.</li> <li>GEMI has been allotted for Inventorisation and verification of producer and IEC activities under E-Waste (Management) Rules, 2022.</li> </ul>	Complied

S.N	States/Details	Actions	Action taken by Gujarat PCB	CPCB Remarks
3	Response to point no. 31	All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities	<ul style="list-style-type: none"> <li>• Regular inspection drives are being conducted to identify informal/hotspots of illegal dismantling/recycling to prevent damage to the environment and public health</li> <li>• There are no any hotspot/ informal sectors /areas pertaining to illegal dismantling/ recycling activities are reported so far.</li> <li>• In future also such drives will be conducted at frequent interval and if any such units are identified, appropriate actions will be initiated against informal/ illegal entities as and when identified.</li> </ul>	<p>Complied</p> <p>GPCB to share the details of the drives conducted in the next progress report.</p> <p>GPCB to ensure that dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities</p>
4	Compliance			<p>Compliance Status:</p> <p><b>Point 27:</b> Complied -2a, 2b, 2c, 2d, 2e, 2f, 2g, 2i Partially Complied- 2h</p> <p><b>Point 31:</b> Complied</p> <p>GPCB has complied with the directions dated 15.01.2021. However, some of specific observation are as below:</p> <ol style="list-style-type: none"> <li>1. GPCB to provide details of E-Waste inventory done by it in the upcoming progress report.</li> <li>2. GPCB to share the report of the capacity verification and the physical verification as per the study conducted by NPC in its upcoming quarterly progress report.</li> </ol>

S.N	States/Details	Actions	Action taken by Gujarat PCB	CPCB Remarks
				<ol style="list-style-type: none"><li data-bbox="1570 240 2047 331">3. GPCB to provide details on drives conducted for checking of informal activities.</li><li data-bbox="1570 336 2047 491">4. GPCB to share the details on the 7 collection drives conducted in last six months and 18 awareness programs proposed during June-July 24, in the next progress report.</li><li data-bbox="1570 496 2047 624">5. GPCB to conduct regular drives for the identification of informal / hotspots of illegal dismantling / recycling</li></ol>

**Table-12: Haryana Pollution Control Board (HPCB)**

S.N	States/Details	Actions	Action taken by Haryana PCB	CPCB Remarks
1	Time Period	October 2023 - March24		Received by CPCB through email dated 30.07.2024
2	Response to point no. 27 (Implementation of E-waste Action Plan); Applicable to All SPCBs/PCCs	CPCB needs to update the status periodically at least once in six months and issue appropriate directions in the light of the reports received.	Report submitted	Details are given in the table below from serial no 2 to 4
2(a)	Inventorisation of e-waste generation	SPCBs/PCCs to complete this activity within one year	As the E-Waste (Management) Rules, 2016 has been revised in the year 2022 (enforceable from April 01, 2024). The Inventorisation of e-waste generation in the State of Haryana is under process.	Partially complied. HSPCB to carry out revised inventory of the E-Waste generated in the state using revised guidelines on Inventory under E-Waste (M) Rules, 2022.
2(b)	Identification of Producers who have not registered at E-waste EPR Portal	This is a continuous activity for which support of SPCBs / PCCs / Custom department/ Ministry of Commerce, Ministry of Electronics and telecommunication is required.	The Board had published the said matter in National newspapers for awareness of Producers to obtain EPR registrations from CPCB. The directions to all Regional Officers were issued by HSPCB vide order dated 12.01.2024 in this matter for verification of the Producers registered on the EPR portal. The Board is making continuous efforts to identify producers in the state of Haryana.	Complied
2(c)	Verification of facilities of recyclers for their infrastructure and records	This is a continuous activity. All the registered recyclers will be verified per year.	The recyclers are verified from time to time through mandatory inspections. At present, there are 24 numbers of registered recyclers present in the state of Haryana. The details of such recyclers are attached. Further, constitutions of specific teams for verifications of all recyclers is under process.	Complied

S.N	States/Details	Actions	Action taken by Haryana PCB	CPCB Remarks
2(d)	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	The district and state level monitoring committees were constituted vide order no.16/19/2019-3Env dated 27.11.2019. Further for the prevention of illegal e-waste burning in NCR districts of Haryana, District level monitoring committees were also constituted vide order 16/2/2024-3Env. dated 30.01.2024.	Complied. HSPCB to share details of the meetings/activities carried out by the Committees
2(e)	Facilitate collection and disposal of e-waste	State Government to formulate a mechanism for collection and for incentivizing setting up of recycling facilities.	The Urban local bodies and Rural local bodies are major stakeholders for the collection and segregation of e-waste at the ground level. In this matter, HSPCB has communicated the specific mandate of e-waste Management Rules,2022 to the Director, Urban Local Bodies Department and the Director & Special Secretary, Rural Development Haryana vide letter I/243149/2024 dated 15.02.2024	Complied.
2(f)	Governance frame work for monitoring compliance	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, district collector, CMD/Commissioners) to be designated.	The state and district level committees are constituted by Government of Haryana vide Endst. No. 16/19/2019-3Env dated 27.11.2019 and Field Officers and Regional Officers at Field are directed to co-ordinate with the team and submit ATR from time to time.	Complied
2(g)	Capacity building at district/State/ CPCB level	Special workshops to educate functionaries in government/ NGOs be run over one year.	The capacity building programmes is being carried out from time to time by the Regional Offices of the Board and HSIIDC to educate and aware various stakeholders.	Complied. HSPCB to provide details of capacity building exercises carried out by it
2(h)	IEC plan be firmed up and executed	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. The IEC Plan to be executed over one year.	The Regional Offices are taking steps in this matter. There are various activities and awareness programmes conducted by HSPCB, HSIIDC, NGOs to spread awareness about e-waste management. In this regard, more than 20 programmes have been conducted in the last 3 years.	Complied. HSPCB to share IEC plan and details of its execution

S.N	States/Details	Actions	Action taken by Haryana PCB	CPCB Remarks
2(i)	Strengthen system of enforcement	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.	The progress in this matter has been reviewed on a quarterly basis through quarterly reports in this matter. The quarterly progress reports of the previous quarters (upto March 2024- Quarterly report for the period January 2024 to March 2024 have been submitted with CPCB. As this is a continuous process, the quarterly reports of the forthcoming quarters will be sent after compilation.	Complied
3	Response to point no. 31	All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities	District and state level monitoring committees were constituted vide order no.16/19/2019-3Env dated 27.11.2019 having active participation of the district administration. The action against illegal burning of e-waste has also been taken care by the concerned Regional Offices of HSPCB and district and state level task forces constituted in this matter for the state of Haryana. Two numbers of hotspots had been identified in the Gurugram district based only on the basis of vulnerability of dumping E-Waste due to proximity of industries. However, during the survey/ inspections by the filed officers of concerned Regional Office no instance of dumping of E- Waste found at the site. The details of both the hotspots have been attached.	Complied HSPCB to ensure that dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities
4	Compliance			Compliance Status: <b>Point 27:</b> Complied – 2b, 2c, 2d,2e, 2f, 2g, 2h, 2i Partially Complied- 2a  <b>Point 31:</b> Complied

S.N	States/Details	Actions	Action taken by Haryana PCB	CPCB Remarks
				<p>HSPCB has complied with the directions issued by the Hon'ble NGT. Some specific observations are as below:</p> <ol style="list-style-type: none"> <li>1. HSPCB to carry out revised inventory of the E-Waste generated in the state based on 106 EEEs covered under E-Waste (M) Rules, 2022.</li> <li>2. HSPCB to share details of the meetings/activities carried out by the Committees.</li> <li>3. HSPCB to provide details of capacity building exercises carried out by it.</li> <li>4. HSPCB to share IEC plan and details of its execution</li> </ol>

**Table-13: Himachal Pradesh Pollution Control Board (HPPCB)**

S.N	States/Details	Actions	Action taken by Himachal Pradesh PCB	CPCB Remarks
1	Time Period	October 2023-March 2024		Received by CPCB through email dated 25.06..2024
2	Response to point no. 27 (Implementation of E-waste Action Plan): Applicable to All SPCBs/PCCs	CPCB needs to update the status periodically at least once in six months and issue appropriate directions in the light of the reports received. The CPCB may inter-alia consider steps for compliance of Rule 16 requiring reduction in the use of Hazardous substances in the manufacture of electrical and electronic equipment and their components or consumables or parts or spares.	Report submitted	Details are given in the table below from serial no 2 to 4
2(a)	Inventorisation of e-waste generation	SPCBs/PCCs to complete this activity within one year	It is submitted that State Board had earlier conducted an Inventorisation of E-Waste in the State of Himachal Pradesh with M/s Shivalik Solid Waste Management Limited in 2021. The report was prepared and shared with CPCB, however CPCB stated that "report does not contain any details on approach/ methodology adopted for the E-Waste Inventorisation and e-waste generation". State Board has requested CPCB to formulate/ share a methodology for conducting the E-Waste Inventorisation or share a CPCB approved report submitted by any other State. The same is awaited from CPCB.	Complied  HPPCB to carry out again inventory of E-waste generated in the State based on revised guidelines on Inventory as per E-Waste (M) Rules, 2022

S.N	States/Details	Actions	Action taken by Himachal Pradesh PCB	CPCB Remarks
2(b)	Identification of Producers who have not registered at E-waste EPR Portal	This is a continuous activity for which support of SPCBs / PCCs / Custom department/ Ministry of Commerce, Ministry of Electronics and telecommunication is required.	Pertains to CPCB.	Non Complied HPPCB to identify producers of EEE in the state those have not registered on the E-waste EPR Portal. Refer methodology for identification as shared by CPCB
2(c)	Verification of facilities of recyclers for their infrastructure and records	This is a continuous activity. All the registered recyclers will be verified per year.	<p>There are 4 E-waste Recycling facility in the State of Himachal Pradesh: -</p> <ol style="list-style-type: none"> <li>1. I).M/s Shivalik Solid Waste Management, M/s Shivalik Solid Waste Management, Unit-II, Village, Shabowal Tehsil- Nalagarh, H.P.</li> <li>2. ii) M/s Ortech India Corporations, Plot No. 67-B, Industrial Estate, Lodhi Majra,Baddi</li> <li>3. iii).M/s Eco Works Management Pvt. Ltd., Mauza Nanowal PO Khera Tehsil Nalagarh Distt. Solan HP</li> <li>4. iv) M/s Sahini Enterprise, Village Anji Nasal PO Barog Solan Solan Parwanoo.</li> </ol> <p>• Regular inspections as per the routine is being carried out. Further directions have been issued to Regional Offices to carry out comprehensive inspection and verification of the recycling facilities.</p> <p>• Earlier, 3 E-waste recycling facilities in the State were operational to whom the authorization was granted by State Board. Currently, 4 recycling facilities are operation in the State and the said facilities are under process of obtaining the EPR</p>	Complied. HPPCB to share inspection reports of the recycling units in the upcoming progress report to CPCB

S.N	States/Details	Actions	Action taken by Himachal Pradesh PCB	CPCB Remarks
			registration. The EPR portal was not functional and the portal is being resumed by CPCB.	
2(d)	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	Regular inspections are carried out including occasional night surveillance across the State. No instance of illegal dismantling and recycling of waste has been observed. Further Government of Himachal Pradesh is in process of amending the HP Office Manual wherein it shall be made mandatory that during the auction of the E-Waste by the Govt. institute only registered entities shall participate. Meeting in this regard was held under the Chairmanship of Chief Secretary to GoHP on 3rd May, 2024.	Complied
2(e)	Facilitate collection and disposal of e-waste	State Government to formulate a mechanism for collection and for incentivizing setting up of recycling facilities.	Directions has been issued to Urban Local Bodies to ensure the setup of E-Waste collection Kiosk in each ULBs and channelize orphan e-waste to registered entities,	Complied. HPPCB however to provide details on facilitation for setting up of recycling units and E-Waste Collection when done.
2(f)	Governance frame work for monitoring compliance	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, district collector, CMD/ Commissioners) to be designated.	Vide notification dated 20.05.2019, Government of Himachal Pradesh has constituted a District Level Committee under the chairmanship of Deputy Commissioners which monitor the compliance/ implementation of E-Waste management in the State. Regular meetings at district level under the Chairmanship of Deputy Commissioner/ ADC is being conducted under District Environmental Plan formulated.	Complied
2(g)	Capacity building at district/State/ CPCB level	Special workshops to educate functionaries in government/ NGOs be run over one year.	Regular activities are being carried out detail of which is as below: - • Ask Us Anything session cum Webinar regarding E-Waste Management Rules, 2022 for Manufacturers, Producers, Dismantlers, Recyclers, Refurbishers and	Complied

S.N	States/Details	Actions	Action taken by Himachal Pradesh PCB	CPCB Remarks
			<p>Bulk Waste Generators defined under E-Waste Management Rules, 2022 on 16<sup>th</sup> December, 2022. .</p> <ul style="list-style-type: none"> <li>• State Board Organized an E-Waste Collection cum awareness drive in 2<sup>nd</sup> and 3<sup>rd</sup> week of March, 2023. This included webinar on 10<sup>th</sup> March, 2023, setting up of e-waste collection kiosk at HP Secretariat on 14<sup>th</sup>, 15<sup>th</sup> and 16<sup>th</sup> March followed by E-Waste collection via Mobile Van in Shimla district.</li> <li>• State Board organized an E-Waste Collection cum awareness drive in 3<sup>rd</sup> and 4<sup>th</sup> week of October, 2023 on occasion of International E-Waste Day wherein collection was conducted via Mobile Van in Shimla city and Collection Kiosk were set up at all Regional Offices of HPSPCB.</li> <li>• An E-Waste collection drive from 3<sup>rd</sup> to 5<sup>th</sup> Feb, 2024 in Shimla and from 6<sup>th</sup> to 8<sup>th</sup> Feb, 2024 in Solan was conducted in collaboration with M/s Karo Sambhav.</li> </ul>	
2(h)	IEC plan be firmed up and executed	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. The IEC Plan to be executed over one year.	Vide notification dated 20.05.2019, Government of Himachal Pradesh has directed Department of Environment Science & Tech. to formulate an IEC Plan.	Partially Complied HPPCB to share Details of IEC Plan once firmed by the state Government
2(i)	Strengthen system of enforcement	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.	Regular meetings at district level under the Chairmanship of Deputy Commissioner/ ADC is being conducted under District Environmental Plan formulated.	Complied

S.N	States/Details	Actions	Action taken by Himachal Pradesh PCB	CPCB Remarks
3	Response to point no 31	All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities	<p>Regular inspections are carried out including occasional night surveillance across the State. No instance of illegal dismantling and recycling of waste has been observed.</p> <p>That vide notification dated 20.05.2019, Government of Himachal Pradesh has constituted a District Level Committee under the chairmanship of Deputy Commissioners which monitor the compliance/ implementation of E- Waste management in the State.</p> <p>Regular meetings at district level under the Chairmanship of Deputy Commissioner/ ADC are being conducted under District Environmental Plan formulated.</p> <p>Further State Board regularly conducts public awareness activities. Details of public awareness activities carried out in 2023 and 2024 is as below:</p> <p>a. State Board Organized an E-Waste Collection cum awareness drive in 2nd and 3rd week of March, 2023. This included webinar on 10<sup>th</sup> March, 2023, setting up of e-waste collection kiosk at HP Secretariat on 14<sup>th</sup>, 15<sup>th</sup> and 16<sup>th</sup> March followed by E-Waste collection via Mobile Van in Shimla district.</p> <p>b. State Board organized an E-Waste Collection cum awareness drive in 3rd and 4th Week of October, 2023 on occasion of International E-Waste Day wherein collection was conducted via Mobile Van</p>	<p>Complied</p> <p>HPPCB to ensure that dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities</p>

S.N	States/Details	Actions	Action taken by Himachal Pradesh PCB	CPCB Remarks
			<p>in Shimla city and Collection Kiosk were set up at all Regional Offices of HPSPCB.</p> <p>c. An e-waste collection drive from 3<sup>rd</sup> to 5<sup>th</sup> Feb, 2024 in Shimla and from 6<sup>th</sup> to 8<sup>th</sup> Feb, 2024 in Solan was conducted in collaboration with M/s Karo Sambhav.</p>	
4	Compliance			<p>Compliance Status:  <b>Point 27:</b>  Complied -2a, 2c, 2d, 2e, 2f, 2g, 2i  Partially Complied- 2h  Not Complied – 2b</p> <p><b>Point 31:</b> Complied</p> <p>HPPCB has majorly complied with the directions of the Hon'ble NGT. However below are some specific comments on the report received:</p> <ol style="list-style-type: none"> <li>1. HPPCB to carry out again inventory of E-Waste generated in the State based on 106 EEEs covered under E-Waste (M) Rules, 2022.</li> <li>2. HPPCB to identify non-registered entities in the state those have not registered on the E-Waste EPR Portal.</li> <li>3. HPPCB to share inspection reports of the recycling units in the upcoming progress report to CPCB.</li> <li>4. HPPCB to provide details on facilitation for setting up of recycling units in the state.</li> </ol>

S.N	States/Details	Actions	Action taken by Himachal Pradesh PCB	CPCB Remarks
				5. HPPCB to share Details of IEC Plan once firmed by the state Government

**Table-14: Jammu and Kashmir Pollution Control Committee(J&KPCC)**

S.N	States/Details	Actions	Action taken by Jammu and Kashmir PCC	CPCB Remarks
1	Time Period	October 2023-March 2024		Received by CPCB through email dated 27.06.2024
2	Response to point no. 27 (Implementation of E-waste Action Plan): Applicable to All SPCBs/PCCs	CPCB needs to update the status periodically at least once in six months and issue appropriate directions in the light of the reports received. The CPCB may inter-alia consider steps for compliance of Rule 16 requiring reduction in the use of Hazardous substances in the manufacture of electrical and electronic equipment and their components or consumables or parts or spares.	Report submitted	Details are given in the table below from serial no 2 to 4
2(a)	Inventorisation of e-waste generation	SPCBs/PCCs to complete this activity within one year	Inventorisation carried out till 2020 as per CPCB guidelines, 2016. Revised methodology to be worked out in the absence of UT / State wise sales data. CPCB Regional Office, Chandigarh has been requested to advise on how to proceed in this matter.	Complied. J&K PCC to again carry out inventory exercise on the basis of Inventory guidelines under E-Waste (M) Rules, 2022 to be provided by CPCB
2(b)	Identification of Producers who have not registered at E-waste EPR Portal	This is a continuous activity for which support of SPCBs / PCCs / Custom department/ Ministry of Commerce, Ministry of Electronics and telecommunication is required.	N/A	Not complied J&K PCC to carry out exercise for identification of Producers who have not registered at E-waste EPR Portal. May refer CPCB methodology for identification exercise

S.N	States/Details	Actions	Action taken by Jammu and Kashmir PCC	CPCB Remarks
2(c)	Verification of facilities of recyclers for their infrastructure and records	This is a continuous activity. All the registered recyclers will be verified per year.	No Recycler in UT of J&K	Not Applicable as there are no dismantlers/ recyclers in the UT of J&K. However J&K PCC to facilitate in setting up of recycling units in the UT of J&K.
2(d)	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	J&K PCC is conducting quarterly drives. No Informal E-Waste Recycler/ refurbishers found Only scrap dealers, small scale service / repair shops collect e-waste. Matter taken up with concerned Divisional Commissioners, Jammu and Kashmir for co-ordination in this regard.	Complied
2(e)	Facilitate collection and disposal of e-waste	State Government to formulate a mechanism for collection and for incentivizing setting up of recycling facilities.	One authorized dismantler in UT of J&K. Collection points identified by only 09 No. of local bodies in Jammu and Kashmir to ensure collection of orphan E-Waste. Govt. order 74 - JK (HUD) of 2020 dt. 20.02.2020 issued to identify collection points by all Urban local bodies. MD J&K SIDCO & S1COP requested by Director, Industries & Commerce, Jammu and Kashmir to ensure compliance of directions of Hon'ble NGT in its order dt. 1203-2024 w.r.t. implementation of Action Plan for E-Waste management, i.e., ensure earmarking of or allocation of industrial space or shed for e-waste dismantling and recycling in the existing and upcoming industrial park, estate and industrial cluster vide dt. 08.05.2024.	Complied. J&K PCC however to provide further details on facilitation work carried out by it
2(f)	Governance frame work for monitoring compliance	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, district	Nodal Officers designated by 06 No. of Districts, viz., Anantnag, Baramulla, Shopian, Rajouri, Samba and Udhampur.	Complied

S.N	States/Details	Actions	Action taken by Jammu and Kashmir PCC	CPCB Remarks
		collector, CMD/ Commissioners) to be designated.	Matter taken up with concerned Divisional Commissioners, Jammu and Kashmir for co-ordination in this regard.	
2(g)	Capacity building at district/State/ CPCB level	Special workshops to educate functionaries in government/ NGOs be run over one year.	Awareness being created by J&K PCC • Sensitization carried out among staff of the Rise Hospital Poona regarding e waste on the eve of World Environment day on 05th, June, 2024	Partially complied. J&K PCC to carry out capacity building programs for the stakeholders involved in e-waste Management
2(h)	IEC plan be firmed up and executed	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. The IEC Plan to be executed over one year.	<ol style="list-style-type: none"> <li>1. IEC Plan submitted to CPCB vide this office communication vide dt. 07.05.2024.</li> <li>2. Public notice published in daily locals to ensure safe channelization of E-Waste by bulk consumers only to registered Producer, Refurbisher or Recycler 23.04.2024</li> <li>3. Awareness created among students, various Institution, Industries &amp; Scrap dealers regarding provisions laid under E-Waste Management Rule</li> </ol>	Complied
2(i)	Strengthen system of enforcement	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.	Quarterly Reports being submitted to CPCB on continuous basis.	Complied,
3	Response to point no. 31	All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be	J&K PCC conducting regular checking drives, No hotspots of E-Waste recycling identified in UT of J&K.  One authorised dismantler in UT of J&K Located in Industrial facilities as per CPCB guidelines. 2016. Monitoring of dismantling facility is conducted on quarterly basis.	Complied

S.N	States/Details	Actions	Action taken by Jammu and Kashmir PCC	CPCB Remarks
		shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities		
4	Compliance			<p>Compliance Status:  <b>Point 27:</b>  Complied -2a, 2d, 2e, 2f, 2h, 2i  Partially Complied- 2g  Not Complied - 2b  Not Applicable- 2c</p> <p><b>Point 31:</b> Complied</p> <p>J&amp;K PCC has majorly complied with the directions issued by the Hon'ble NGT. However below are some specific observations on the report submitted by J&amp;K PCC:</p> <ol style="list-style-type: none"> <li>1. J&amp;K PCC to again carry out inventory exercise on the basis of 106 EEEs covered under E-Waste (M) Rules, 2022.</li> <li>2. J&amp;K PCC to carry out exercise for identification of non-registered entities who have not registered at E-Waste EPR Portal.</li> <li>3. J&amp;K PCC to facilitate in setting up of recycling units in the UT of J&amp;K.</li> <li>4. J&amp;K PCC to carry out capacity building programs for the</li> </ol>

S.N	States/Details	Actions	Action taken by Jammu and Kashmir PCC	CPCB Remarks
				stakeholders involved in E-Waste Management

Table 15: Jharkhand State Pollution Control Board

S.N	States/Details	Actions	Action taken by Jharkhand PCB	CPCB Remarks
1	Time Period	October 2023- March 2024		Letter received dated 10-05-2024
2	Response to point no. 27 (Implementation of E-waste Action Plan): Applicable to All SPCBs/PCCs	CPCB needs to update the status periodically at least once in six months and issue appropriate directions in the light of the reports received	Report submitted	Details are given in the table below from serial no 2 to 4
2(a)	Inventorisation of e-waste generation	SPCBs/PCCs to complete this activity within one year	It is under process	Not- Complied. JSPCB to carry out inventory of e-waste generated & share the same in the next progress report. Ensure inventory should be for 106 EEs as notified under E-Waste (M) Rules, 2022
2(b)	Identification of Producers who have not registered at E-waste EPR Portal	This is a continuous activity for which support of SPCBs / PCCs / Custom department/ Ministry of Commerce, Ministry of Electronics and telecommunication is required.	Board has written letter to Regional Officers for identification of producers. It is under process.	Partially Complied JSPCB to refer CPCB methodology for identification of producers who have not registered so far on E-Waste Portal.
2(c)	Verification of facilities of recyclers for their infrastructure and records	This is a continuous activity. All the registered recyclers will be verified per year.	Board has issued CTO to 05 recyclers. Compliance is being monitored.	Complied. JSPCB to share compliance status & inspection report of recycling unit inspected by it
2(d)	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	It is being complied.	Not- Complied. JSPCB to carry out regular drives for checking informal activities those may occur in the state.
2(e)	Facilitate collection and disposal of e-waste	State Government to formulate a mechanism for collection and for incentivizing setting up of recycling facilities.	A Meeting has been convened under the chairmanship of Chief Secretary, Jharkhand with respect to waste collection from various government offices located in Ranchi	Partially Complied. JSPCB to share details of exercises carried out by it for collection & disposal of E-waste
2(f)	Governance frame work for monitoring compliance	Monitoring to be ensured at city/district and state levels for which nodal officers (state	District level Environmental Committee has been constituted for all the 24 districts for monitoring compliance	Complied.

S.N	States/Details	Actions	Action taken by Jharkhand PCB	CPCB Remarks
		environmental secretary, district collector, CMD/ Commissioners) to be designated.		JSPCB to share details and outcomes of meetings of the district level committees constituted by it
2(g)	Capacity building at district/State/ CPCB level	Special workshops to educate functionaries in government/ NGOs be run over one year.	Workshops have been conducted in different regions of Jharkhand. Also, NGOs have participated for awareness. Time to time advertisements in paper is also being published.	Complied. JSPCB to provide the details of the workshops and advertisement conducted.
2(h)	IEC plan be firmed up and executed	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. The IEC Plan to be executed over one year.	Hand holding has been organised by JSPCB for educating the public. Various initiatives have been taken up by the Board for management of waste	Complied. JSPCB to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling.
2(i)	Strengthen system of enforcement	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.	Quarterly inspection of recyclers are being done.	Complied. JSPCB to provide the report of the inspections done.
3	Response to para 31	All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities	Direction has been given to District Commissioner and Regional Officers for identification of hotspots. 2 is under process.	Not- Complied. - JSPCB to identify the e-waste hotspots by constant vigil. - JSPCB to ensure that Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities
4	Compliance			Compliance Status: <b>Point 27:</b> Complied – 2c, 2f, 2g, 2h, 2i Partially Complied- 2b, 2e

S.N	States/Details	Actions	Action taken by Jharkhand PCB	CPCB Remarks
				<p>Not Complied – 2a, 2d <b>Point 31:</b> Not Complied</p> <p>JSPCB has complied with the directions to some extent. Following are some specific observations on the report submitted by JSPCB:</p> <ol style="list-style-type: none"> <li>1. JSPCB to carry out inventory of e-waste generated &amp; share the same in the next progress report.</li> <li>2. JSPCB to carry out exercise on identification of producers those may exist in the state but have not registered on E-Waste portal.</li> <li>3. JSPCB to share compliance status &amp; inspection report of recycling unit inspected by it.</li> <li>4. JSPCB to carry out regular drives for checking informal activities those may occur in the state.</li> <li>5. JSPCB to share details of exercises carried out by it for collection &amp; disposal of E-waste.</li> <li>6. JSPCB to share details and outcomes of meetings of the district level committees constituted by it</li> <li>7. JSPCB to provide the details of the workshops and advertisement conducted.</li> <li>8. JSPCB to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling</li> <li>9. JSPCB to provide the report of the inspections done.</li> </ol>

S.N	States/Details	Actions	Action taken by Jharkhand PCB	CPCB Remarks
				10. JSPCB to identify the e-waste hotspots by constant vigil. 11. JSPCB to ensure that Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities

**Table-16: Karnataka State Pollution Control Board (KSPCB)**

S.N	States/Details	Actions	Action taken by Karnataka SPCB	CPCB Remarks
1	Time Period	October 2023-March 2024		Received by CPCB through email dated and letter dated 14.05.2024
2	Response to point no. 27 (Implementation of E-waste Action Plan): Applicable to All SPCBs/PCCs	CPCB needs to update the status periodically at least once in six months and issue appropriate directions in the light of the reports received.	Report submitted	Details are given in the table below from serial no 2 to 4
2(a)	Inventorisation of e-waste generation	SPCBs/PCCs to complete this activity within one year	The work of Inventorisation of e-waste was entrusted to EMPRI a government institute. Recently EMPRI has submitted the draft report to the board. It will be verified and action will be initiated accordingly.	Complied. KSPCB to provide the details on the methodology adopted along with the report on Inventorisation of E-Waste.
2(b)	Identification of Producers who have not registered at E-waste EPR Portal	This is a continuous activity for which support of SPCBs / PCCs / Custom department/ Ministry of Commerce, Ministry of Electronics and telecommunication is required.	Not Applicable	Not- Complied. KSPCB to carry out exercise on identification of un-registered producers those may exist in the state.
2(c)	Verification of facilities of recyclers for their infrastructure and records	This is a continuous activity. All the registered recyclers will be verified per year.	This is a continuous activity. The concerned field officer of KSPCB are regularly monitoring the facilities by inspection. Recycling facilities have been inspected by officers of the board and observed certain incompletions in some facilities. Consequently, the defaulting facilities have been issued with show cause notice. And for 02 industries, Notice of Proposed directions (NPD) has to be issued under Environmental Protection Act.	Complied.
2(d)	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs in coordination with District Administration has to carry	The concerned field officers of KSPCB are regularly carrying out inspections of checking of this activity. The KSPCB	Complied

S.N	States/Details	Actions	Action taken by Karnataka SPCB	CPCB Remarks
		out quarterly drive for checking of this activity.	is exploring an option to check the activity of informal recyclers through organization by name M/s EMPRI a government enterprise to bring informal sector to mainstream.	KSPCB to provide the outcome of inspection drives conducted by the board along with the action in response to irregularities found if any.
2(e)	Facilitate collection and disposal of e-waste	State Government to formulate a mechanism for collection and for incentivizing setting up of recycling facilities.	KSPCB is organizing e-waste awareness programs. Letter was addressed to industry department and authority related to Indl area development to reserve adequate land in newly formed Indl areas to house the e-waste processing units.	Complied KSPCB to ensure that the E-waste generated in the State is collected properly and is channelized to registered recyclers only.
2(f)	Governance frame work for monitoring compliance	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, district collector, CMD/ Commissioners) to be designated.	The State Government as per the NGT direction (OA 606/2018) has constituted State Level Monitoring Committee and District Level committee headed by deputy commissioner of respective districts. Presently the district level committee are looking into issues related to solid , plastic, e-waste Biomedical and C&D waste.	Complied KSPCB to share the details of the state level and district level monitoring committee.
2(g)	Capacity building at district/State/ CPCB level	Special workshops to educate functionaries in government/ NGOs be run over one year.	There is a district level committee in all the districts headed by DC and joint director of industry department. The trainings were conducted through industry department. Awareness programmes in the form of workshop were conducted by the Regional officers of concerned jurisdictions with a target to educational institute, industries including government sector.	Complied KSPCB to share the details of the awareness programmes and workshops conducted.
2(h)	IEC plan be firmed up and executed	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for	KSPSC field officers are organizing the training programme for stakeholders.	Complied KSPCB to firm up IEC plan for educating public at large about the system of collection, incentive

S.N	States/Details	Actions	Action taken by Karnataka SPCB	CPCB Remarks
		recycling. The IEC Plan to be executed over one year.		structure and facilities for recycling. KSPCB to also share IEC Plan and details of its execution.
2(i)	Strengthen system of enforcement	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.	KSPCB field officers are regularly inspecting the units and periodic reviews are carried out. Apart from taking meetings from time to time by Chairman/ Member secretary of the KSPCB with Regional Offices to review the compliance status of various environmental laws, meetings with respective of recyclers/ dismantlers/ refurbishers of e-waste and NGOs to gather their view point for effective channelization of E-waste are being carried out.	Complied KSPCB to strengthen system for effective enforcement of the e-waste regulations in the state
3	Response to point no. 31	All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities	Board has issued a direction to all Regional heads of KSPCB to keep constant watch on to verify the hotspots if any. Bengaluru is one of the software hub and expecting more waste from such sectors. About 80% of the e-waste in the State is generated from Bengaluru. Marshals were deployed in Bengaluru city area to report on any illegal discharge /disposal of substances which are result in Environmental Degradation including E-waste. Board is having a separate section by name Integrated command and control centre (ICCC) with dedicated phone number to facilitate the public to lodge their complaints over phone or through mail.	Complied  KSPCB need to identify the e-waste hotspots by constant vigil.  KSPCB to ensure that dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities.
4	Compliance			Compliance Status:

S.N	States/Details	Actions	Action taken by Karnataka SPCB	CPCB Remarks
				<p><b>Point 27:</b> Complied – 2a, 2c, 2d, 2e, 2f, 2g, 2h, 2i Not Complied – 2b</p> <p><b>Point 31:</b> Complied</p> <p>KSPCB has shared their response w.r.t the action points, however a few observations were made:</p> <ol style="list-style-type: none"> <li>1. KSPCB to provide the details on the methodology adopted along with the report on Inventorisation of E-Waste.</li> <li>2. KSPCB to carry out exercise on identification of non-registered entities those may exist in the state.</li> <li>3. KSPCB to provide the outcome of inspection drives conducted by the board along with the action in response to irregularities found if any.</li> <li>4. KSPCB to ensure that the E-Waste generated in the State is collected properly and is channelized to registered recyclers only.</li> <li>5. KSPCB to share the details of the state level and district level monitoring committee.</li> <li>6. KSPCB to share the details of the awareness programmes and workshops conducted.</li> <li>7. KSPCB to firm up IEC plan for educating public at large about</li> </ol>

S.N	States/Details	Actions	Action taken by Karnataka SPCB	CPCB Remarks
				<p>the system of collection, incentive structure and facilities for recycling. KSPCB to share IEC Plan and details of its execution.</p> <p>8. KSPCB need to identify the E-Waste hotspots by constant vigilance.</p> <p>9. KSPCB to ensure that dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities.</p>

**Table-17: Kerala Pollution Control Board (KPCB)**

S.N	States/Details	Actions	Action taken by Kerala PCB	CPCB Remarks
1	Time Period	October 2023-March 2024		Received by CPCB through email dated 22.06..2024
2	Response to point no. 27 (Implementation of E-waste Action Plan): Applicable to All SPCBs/PCCs	CPCB needs to update the status periodically at least once in six months and issue appropriate directions in the light of the reports received	Report submitted	Details are given in the table below from serial no 2 to 4
2(a)	Inventorisation of e-waste generation	SPCBs/PCCs to complete this activity within one year	The Board has prepared inventory of e-waste through National Institute for Interdisciplinary Science and Technology (NIIST) based on GST data. The e-waste collected during the previous years and submitted in Annual Reports.	Complied. KPCB however has to carry inventory exercise on the basis of guidelines under E-waste (M) Rules, 2022 to be provided by CPCB
2(b)	Identification of Producers who have not registered at E-waste EPR Portal	This is a continuous activity for which support of SPCBs / PCCs / Custom department/ Ministry of Commerce, Ministry of Electronics and telecommunication is required.	The Board had started verification of collection points of producers in 2019 onwards. The Board had done random verification of these collection centers. List of units physically verified.	Partially complied KPCB to carry out exercise for identification of Producers who have not registered at E-waste EPR Portal. May refer CPCB methodology for identification exercise
2(c)	Verification of facilities of recyclers for their infrastructure and records	This is a continuous activity. All the registered recyclers will be verified per year.	Physical verification is under progress	Partially Complied KPCB to share reports on physical verification of recycling units
2(d)	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	Kerala SPCB has initiated actions for checking informal trading dismantling and recycling of e-waste in its State. Major portion of e-waste is collected by scrap units. The Board in association with Scrap Merchants Association initiated actions to bring them under the consent purview.	Complied

S.N	States/Details	Actions	Action taken by Kerala PCB	CPCB Remarks
			<ul style="list-style-type: none"> <li>• Clean Kerala Company is the collection agency of the Government and is collecting e-waste from institutions. There are 33 numbers of collection centers and some of these are having consent authorization of the Board and having agreement with Producers/PROs/Clean Kerala Company.</li> <li>• Collection drive conducted by an agency, M/s. Eco solutions Pvt. Ltd. collected E-Waste from informal sector especially from scrap feeders and scrap pickers. Recently agreement they have with Thiruvananthapuram Corporation and collected 0.7T of e-waste through deposition center.</li> <li>• E-waste collection drive conducted by some Panchayath (eg: Poonjar GP) jointly with Eco Solutions. Directions were already sent to all District offices to initiate action to make formal sector from informal sector if any and for Verification of systems provided by producers for collection of e-waste. Instructions given to Suchitwa Mission conduct awareness</li> </ul>	

S.N	States/Details	Actions	Action taken by Kerala PCB	CPCB Remarks
			<p>drives to bring informal to formal sector so that collected e-waste could be disposed through authorized dismantlers/recyclers.</p>	
2(e)	Facilitate collection and disposal of e-waste	State Government to formulate a mechanism for collection and for incentivizing setting up of recycling facilities.	<ul style="list-style-type: none"> <li>• The Clean Kerala Company has prepared a calendar for waste collection including e-waste based on which the collection is progressing</li> <li>• The Sahya Solutions in agreement with the local bodies has initiated an integrated waste collection. Further developments are going on.</li> <li>• Collection drive by agency, IWs. Eco solutions Pvt. Ltd. collected from informal sector especially from scrap feeders and scrap pickers. Recently they have agreement with Thiruvananthapuram Corporation and collects e-waste through Haritha Karma Sena</li> </ul>	Complied,
2(f)	Governance frame work for monitoring compliance	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, district collector, CMD/ Commissioners) to be designated.	Direction was issued to the District Collectors to entrust District Level Monitoring Committee for the implementation of E-Waste Management Rules.	Not complied KPCB to constitute committees and appoint nodal at the state and the district levels for monitoring e-waste compliance

S.N	States/Details	Actions	Action taken by Kerala PCB	CPCB Remarks
2(g)	Capacity building at district/State/ CPCB level	Special workshops to educate functionaries in government/ NGOs be run over one year.	<p>The Board had conducted meeting with Kerala Scrap Merchants Association and discussed with them the necessity of bringing all scrap dealers under Rules' purview.</p> <ul style="list-style-type: none"> <li>• The guideline for scrap dealers has been prepared by the Board.</li> <li>• The Board had conducted discussion with Kerala State Electronic Service Technician's Association, an association of service repair centers and initiated activities to bring them also under rule's purview.</li> <li>• The Board had categorized refurbishers under white category so that they can get registration easily without any hurdles in submitting application and actions progressing to bring all under consent purview. There is only one refurbisher identified in the State.</li> <li>• The Board could not issue consent to unauthorized e-waste collection centers. Hence action is being taken in some districts under the initiative of Kerala scrap merchants association to enter into agreement between district unit of the association and</li> </ul>	Complied

S.N	States/Details	Actions	Action taken by Kerala PCB	CPCB Remarks
			<p>authorized e-waste processing centers.</p> <ul style="list-style-type: none"> <li>Action is also being done by Suchitwa Mission to formation of guideline for scrap merchants so as to bring them under the purview of the local bodies. These dealers have to produce correct details of e-waste available with them to the Board or Local Bodies for correct inventorisation. The Board is to work on the matter.</li> </ul>	
2(h)	IEC plan be firmed up and executed	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. The IEC Plan to be executed over one year.	The State Government is focusing on Green Industry Policy development and further developments are going on. Instructions given to all District Collectors requesting to take actions on Checking of informal trade, dismantle & recycle of e-waste, Facilitate collection for incentivizing - set up recycling e, disposal of e-waste, Governance framework for monitoring compliance, IEC plan to be firmed up and strengthen enforcement at district level.	Partially complied KPCB to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling.
2(i)	Strengthen system of enforcement	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.	Already an enforcement squad is constituted in Kerala vide order no G.O.No.67312023  LSGD dated 21.03.2023. Further actions are being taken. Instructions given to all District Collectors requesting to take actions on Checking of informal trade, dismantle & recycle of e-waste, Facilitate collection for incentivizing -	Complied

S.N	States/Details	Actions	Action taken by Kerala PCB	CPCB Remarks
			<p>setup recycling &amp;. disposal of e-waste, Governance framework for monitoring compliance, IEC plan to be firmed up and strengthen enforcement at district level. Directions are already given to DOs to conduct market survey for the identification of brands/producers who have not obtained EPR and to conduct verification of the systems provided by the producers for collection of e-waste by conducting inspection to the collection centres and furnish report.</p>	
3	Response to point no. 31	<p>All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities</p>	Details not provided	<p>Non Complied</p> <p>KPCB need to identify the e-waste hotspots by constant vigil.</p> <p>KPCB to ensure that dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities</p>
4	Compliance			<p>Compliance Status:</p> <p><b>Point 27:</b>  Complied – 2a, 2d, 2e, 2g, 2i  Partially Complied- 2b, 2c, 2h  Not Complied – 2f</p> <p><b>Point 31:</b> Not Complied</p>

S.N	States/Details	Actions	Action taken by Kerala PCB	CPCB Remarks
				<p>KPCB has implemented Action Plan for implementation of E-Waste management rules in the State of Kerala.</p> <p>KPCB has not provided any information w.r.t compliance of Para 31 of the Hon'ble NGT directions dated 15.01.2021. However based on the report submitted, KPCB has been carrying out regular actions for checking informal activities, facilitating collection and disposal of the E-Waste generated in the state.</p> <p>Below are some specific observations on the report received from KPCB:</p> <ol style="list-style-type: none"> <li>1. KPCB to carry revised inventory exercise under E-waste (M) Rules, 2022.</li> <li>2. KPCB to carry out exercise for identification of non-registered entities who have not registered at E-Waste EPR Portal.</li> <li>3. KPCB to share reports on physical verification of recycling units.</li> <li>4. KPCB to constitute committees and appoint nodal at the state and the district levels for monitoring E-Waste compliance.</li> </ol>

S.N	States/Details	Actions	Action taken by Kerala PCB	CPCB Remarks
				<ol style="list-style-type: none"><li>5. KPCB to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling.</li><li>6. KPCB to identify and mention E-Waste hot spots in the upcoming progress report</li></ol>

**Table-18: Ladakh Pollution Control Committee (LPCC)**

S.N	States/Details	Actions	Action taken by Ladakh PCC	CPCB Remarks
1	Time Period	October 2023-March 2024		Received through letter dated 07.05.2024
2	Response to point no. 27 (Implementation of E-waste Action Plan): Applicable to All SPCBs/PCCs	CPCB needs to update the status periodically at least once in six months and issue appropriate directions in the light of the reports received.	Report submitted	Details are given in the table below from serial no 2 to 4
2(a)	Inventorisation of e-waste generation	SPCBs/PCCs to complete this activity within one year	LPCC is in the process of Inventorisation, shall be completed in near future.	Partially Complied. Ladakh PCC to carry out inventory of the E-Waste generated in the state using revised guidelines on Inventory under E-Waste (M) Rules, 2022 to be provided by CPCB.
2(b)	Identification of Producers who have not registered at E-waste EPR Portal	This is a continuous activity for which support of SPCBs / PCCs / Custom department/ Ministry of Commerce, Ministry of Electronics and telecommunication is required.	There is no producer of e-waste in Ladakh.	Not Applicable Ladakh PCC however to continue exercise for identification of producers those may exist in the state but have not registered on E-Waste portal. Refer methodology provided by CPCB in this regard
2(c)	Verification of facilities of recyclers for their infrastructure and records	This is a continuous activity. All the registered recyclers will be verified per year.	There is no recycler of e-waste in Ladakh.	Not Applicable to take necessary steps for facilitating in setting up of recycling units in the UT
2(d)	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	As per the information provided by the director, urban local bodies vide his communication No-DULB/G/2024/2064-65, dt: 01-01-2024, and verified by the LPCC, there is no authorised e-waste dismantling and recycling unit. However, LPCC is	Complied

S.N	States/Details	Actions	Action taken by Ladakh PCC	CPCB Remarks
			the process of checking informal trading and dismantling of e-waste.	
2(e)	Facilitate collection and disposal of e-waste	State Government to formulate a mechanism for collection and for incentivizing setting up of recycling facilities.	UT administration is in the process of formulating the mechanism for collection and setting up of recycling facilities.	Complied Ladakh PCC to share details of recycling units once they are set in the UT
2(f)	Governance frame work for monitoring compliance	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, district collector, CMD/ Commissioners) to be designated.	UT administration has been approached to nominate the Nodal Officers at District as well as UT Level by LPCC which shall be done shortly.	Partially Complied Ladakh PCC to share details of the Committees and nodal officers once the same are nominated by the state administration.
2(g)	Capacity building at district/State/ CPCB level	Special workshops to educate functionaries in government/ NGOs be run over one year.	LPCC is planning to conduct one day training cum workshop in which experts from CPCB and neighboring State SPCB/ PCCs shall be invited to educate functionaries in government /NGOs in the month of June-July 2024.	Not Complied Ladakh PCC to carry out regular capacity building exercises for the stakeholders involved in E-waste Management and provide its details to CPCB
2(h)	IEC plan be firmed up and executed	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. The IEC Plan to be executed over one year.	LPCC distributed pamphlets among locals to educate about e-waste during celebration of UT Ladakh, Foundation day, i.e on 31 <sup>st</sup> Oct 2022 and on other such occasions. IEC activities are regularly being done. Celebration of international e-waste day, i.e on 14 <sup>th</sup> Oct every year by LPCC.	Complied Ladakh PCC to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. Ladakh PCC also share IEC Plan and details of its execution
2(i)	Strengthen system of enforcement	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.	Quarterly review of violations and enforcement actions and quarterly reports shall be filled with CPCB.	Complied
3	Response to point no. 31	All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and	LPCC was constituted on 25-03-2021 after bifurcation of erstwhile State of J&K. LPCC is the process of creation of technical and scientific posts. As per the report submitted by H&UDD there is no authorised dismantler and recyclers operating in UT of Ladakh. However, a constant vigil is kept to prevent any damage to environment and public health with the enforcement of law.	Complied Ladakh PCC to ensure that dismantlers and recyclers when setup may be located in the conforming areas only and provided with proper infrastructure facilities  Ladakh PCC to ensure that dismantlers and recyclers may be located in the

S.N	States/Details	Actions	Action taken by Ladakh PCC	CPCB Remarks
		provided with proper infrastructure facilities		conforming areas and provided with proper infrastructure facilities
4	Compliance			<p>Compliance Status:  <b>Point 27:</b>  Complied - 2d, 2e, 2h, 2i  Partially Complied- 2a, 2f  Not Complied – 2g  Not Applicable- 2b, 2c  <b>Point 31:</b> Complied</p> <p>Ladakh PCC has majorly complied with the directions of Hon'ble NGT. However, below are some specific observations on its report:</p> <ol style="list-style-type: none"> <li>1. Ladakh PCC to carry out inventory of the E-Waste generated in the state under E-Waste (M) Rules, 2022.</li> <li>2. Ladakh PCC to continue exercise for identification of non-registered entities those may exist in the state but have not registered on E-Waste EPR portal.</li> <li>3. Ladakh PCC to take necessary steps for facilitating in setting up of recycling units in the UT.</li> <li>4. Ladakh PCC to constitute committees and appoint nodal at the UT and the district levels for monitoring E-Waste compliance</li> <li>5. Ladakh PCC to carry out regular capacity building exercises for the stakeholders involved in E-Waste Management and provide its details to CPCB</li> </ol>

S.N	States/Details	Actions	Action taken by Ladakh PCC	CPCB Remarks
				<ol style="list-style-type: none"><li>6. Ladakh PCC to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling.</li><li>7. Ladakh PCC also share IEC Plan and details of its execution</li><li>8. Ladakh PCC to ensure that dismantlers and recyclers when setup may be located in the conforming areas only and provided with proper infrastructure facilities</li></ol>

**Table-19: Lakshadweep Pollution Control Committee (LPCC)**

S.N	States/Details	Actions	Action taken by Lakshadweep PCC	CPCB Remarks
1	Time Period	October 2023-March 2024		Received letter vide on 15.05.2024
2	Response to point no. 27 (Implementation of E-waste Action Plan): Applicable to All SPCBs/PCCs	CPCB needs to update the status periodically at least once in six months and issue appropriate directions in the light of the reports received.	Report Submitted	Details are given in the table below from serial no 2 to 4
2(a)	Inventorisation of e-waste generation	SPCBs/PCCs to complete this activity within one year	As per e-waste management rule 2022 the Inventorisation of e-waste is the responsibility of State Pollution Control Board or Pollution Control Committee of Union Territories. Accordingly, Lakshadweep Pollution Control Committee [the "LPCC" has approach CSIR-National Institute of Interdisciplinary Science & Technology (NIIST), Thiruvananthapuram for the Inventorisation of e-waste generated in the Lakshadweep islands. NIIST, Thiruvananthapuram ha accorded the willingness to conduct the Inventorisation of e-waste in the UT of Lakshadweep.	Partially complied LPCC to ensure covering of 106 EEE listed in Schedule-I of the E-Waste (M) Rules, 2022 while carrying out inventory exercise. Also share inventory results with CPCB once the inventory is completed.
2(b)	Identification of Producers who have not registered at E-waste EPR Portal	This is a continuous activity for which support of SPCBs / PCCs / Custom department/ Ministry of Commerce, Ministry of Electronics and telecommunication is required.	There are no producers/manufacturers in UT of Lakshadweep. A letter dated 20/03/2024 forwarded to central pollution control board (CPCB), New Delhi for an interaction meeting of LPCC with Kerala State Pollution control board and EPR Registered recyclers working in the field of plastic waste, e-waste etc. available in Kerala State to enable LPCC to effectively implement the various waste management rules in the UT of Lakshadweep.	Not Applicable  LPCC to carry out exercise on identification of producers those may exist in the state but have not registered on E-Waste portal. Refer methodology provided by CPCB in this regard
2(c)	Verification of facilities of recyclers for their infrastructure and records	This is a continuous activity. All of the registered recyclers will be verified per year.	There are no recyclers in the UT of Lakshadweep.	Not Applicable. LPCC to take necessary steps for facilitating in setting up of recycling units in the UT

S.N	States/Details	Actions	Action taken by Lakshadweep PCC	CPCB Remarks
2(d)	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	In the UT of Lakshadweep , there are no producers , recyclers, refurbishers or manufacturers of E-waste, and also no informal trading activities of E-waste.	Complied LPCC, however to take regular drives for checking informal activities those may occur in future.
2(e)	Facilitate collection and disposal of e-waste	State Government to formulate a mechanism for collection and for incentivizing setting up of recycling facilities.	The LPCC has issued a circular and instructed the e-waste generated from department, public sector, public sector undertaking, banks, educational institutes etc shall be transported to the common depository site of the respective islands. UTL Administration has decided to construct a closed shed with proper roofing and flooring for storing the segregated e-waste in the common depository site of the respective islands There is no authorised recycler/ refurbisher of the e-waste in Lakshadweep. Accordingly, it is decided that the UTL Administration shall prepare a tender document with the support from the Lakshadweep pollution control committee for identifying the authorised recycler/ refurbisher for transportation of e-waste from the islands to the mainland for final scientific disposal in consultation with other pollution control board/ Committees/ CPCB.	Complied
2(f)	Governance framework for monitoring compliance	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, district collector, CMD/ Commissioners) to be designated.	The nodal officer shall be nominated at the island level and UT level for effective implementation of the rule.	Not Complied LPCC to formulate committees and designate nodal officers at state and district level for monitoring compliance under e-waste regulations in the state.
2(g)	Capacity building at district/State/CPCB level	Special workshops to educate functionaries in government/ NGOs be run over one year.	Capacity building program will be conducted in consultation with the stakeholders department /NGOs.	Not Complied LPCC to carry out regular capacity building exercises for the stakeholders involved in E-waste Management and provide its details to CPCB

S.N	States/Details	Actions	Action taken by Lakshadweep PCC	CPCB Remarks
2(h)	IEC plan be firmed up and executed	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. The IEC Plan to be executed over one year.	The awareness program shall be planned and conducted in coordination with various schools/colleges and other stakeholders in Lakshadweep.	Non-Complied LPCC to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. LPCC also share IEC Plan and details of its execution
2(i)	Strengthen system of enforcement	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.	Enforcement activities shall be monitored and strengthened with the help of district administration.	Non-Complied LPCC to strengthen system for effective enforcement of the e-waste regulations in the state.
3	Response to point no. 31	All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities	There are no producers/ manufacturers/ recyclers/ dismantlers available in the UT of Lakshadweep.	Non Complied  LPCC need to identify the hotspots by constant vigil .  LPCC also to facilitate in setting up e-waste recycling units in the UT for proper disposal of the e-waste
4	Compliance			Compliance Status: <b>Point 27:</b> Complied – 2d, 2e Partially Complied- 2a Not Complied – 2f, 2g, 2h, 2i Not Applicable- 2b, 2c  <b>Point 31:</b> Not Complied  LPCC has complied with the Hon'ble NGT directions to some extent. Following are some specific observations on the report submitted:

S.N	States/Details	Actions	Action taken by Lakshadweep PCC	CPCB Remarks
				<ol style="list-style-type: none"> <li>1. LPCC to ensure covering of 106 EEE listed in Schedule-I of the E-Waste (M) Rules, 2022 while carrying out inventory exercise.</li> <li>2. LPCC to carry out exercise on identification of non-registered entities those may exist in the UT but have not registered on E-Waste EPR portal.</li> <li>3. LPCC to take necessary steps for facilitating in setting up of recycling units in the UT</li> <li>4. LPCC to take regular drives for checking informal activities.</li> <li>5. LPCC to formulate committees and designate nodal officers at UT and district level for monitoring compliance under E-Waste regulations in the UT.</li> <li>6. LPCC to carry out regular capacity building exercises for the stakeholders involved in E-Waste Management and provide its details to CPCB.</li> <li>7. LPCC to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling.</li> <li>8. LPCC need to identify the hotspots by constant vigilance.</li> <li>9. LPCC also to facilitate in setting up E-Waste recycling units in the UT for proper disposal of the e-waste</li> </ol>

**Table-20: Madhya Pradesh Pollution Control Board (MPPCB)**

S.N	States/Details	Actions	Action taken by Madhya Pradesh PCB	CPCB Remarks
1	Time Period	October 2023-March 2024		Received by CPCB through email dated 28.06.2024
2	Response to point no. 27 (Implementation of E-waste Action Plan): Applicable to All SPCBs/PCCs	CPCB needs to update the status periodically at least once in six months and issue appropriate directions in the light of the reports received.	Report Submitted	Details are given in the table below from serial no 2 to 4
2(a)	Inventorisation of e-waste generation	SPCBs/PCCs to complete this activity within one year	<p>1. The CPCB conducted a meeting through VC with all SPCBs on 02.05.2024 in which it was decided that the document on methodology to carry out Inventorisation of E-Waste shall be provided by CPCB to ensure uniform compliance across the country.</p> <p>2. The MPPCB has requested CPCB to provide methodology to carry out Inventorisation of E-waste vide letter No. 2325 dt.02.05.2024 and vide letter No. 1369 dt.10.04.2019</p> <p>3. MPPCB has constituted a committee to undertake the work related to Inventorisation of E- waste vide letter No. 2413 dt.09.05.2024. The work of Inventorisation shall be started as soon as the methodology is provided by CPCB.</p>	Partially Complied. MPPCB to ensure covering of 106 EEE listed in schedule-I of the E-Waste (M) Rules, 2022 while carrying out inventory exercise
2(b)	Identification of Producers who have not registered at E-waste EPR Portal	This is a continuous activity for which support of SPCBs / PCCs / Custom department/ Ministry of Commerce, Ministry of Electronics and telecommunication is required.	<p>1.The CPCB has developed centralized EPR-portal for registration of producers under E- waste management Rules 2022.</p> <p>2. The CPCB had provided a list of 17 producers belonging to State of M.P. for verification vide E- mail dated 07.12.2023.</p> <p>3. The Regional offices of MPPCB have conducted the survey of 13 producers out of 17, the 04 are not found at the locations as provided by CPCB.</p>	Complied. MPPCB however also to carry out exercise for identification of producers those have not registered themselves so far on the e-waste EPR Portal.

S.N	States/Details	Actions	Action taken by Madhya Pradesh PCB	CPCB Remarks
			<p>4. The inspection report of 09 producers have been forwarded to CPCB vide letter dated 2153 dt. 23.04.2024.</p> <p>5. The inspection of rest of the 04 producers was conducted by RO Ujjain.</p> <p>6. The centralized portal of CPCB is not operational since March 2024 for seeking registration under rules 2022.</p>	
2(c)	Verification of facilities of recyclers for their infrastructure and records	This is a continuous activity. All the registered recyclers will be verified per year.	<p>There are 06 facilities of recycler of E-waste in State of M.P. The Regional officers of MPPCB have carried out the inspections of these facilities and observed that the infrastructure provided by all the recyclers seems to be OK. The reports 03 recyclers have been sent to CPCB vide letter No2153 dated 23.04.2024. The inspection report of rest of the 03 recyclers are provided to CPCB.</p> <p>Out of above 06 facilities 03 have obtained registration from CPCB using centralized EPR portal. The centralized portal of CPCB is not operational since March 2024.</p>	Complied.
2(d)	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	No informal/ illegal trading, dismantling and recycling of E-waste have been reported by any of the Regional Offices of the MPPCB during the said period.	Complied MPPCB to regularly conduct drives for checking informal activities
2(e)	Facilitate collection and disposal of e-waste	State Government to formulate a mechanism for collection and for incentivizing setting up of recycling facilities.	In M.P. state the sufficient numbers of E-Waste recyclers have been setup. Hence not applicable.	Complied.

S.N	States/Details	Actions	Action taken by Madhya Pradesh PCB	CPCB Remarks
2(f)	Governance frame work for monitoring compliance	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, district collector, CMD/ Commissioners) to be designated.	<p>1. In compliance of order of Hon'ble NGT in case No. 512/2018, the Government of M.P., Department of Environment has constituted District Level Committee vide dated 24.04.2019 under the Chairmanship of respective District Collectors to monitor E- waste related issues.</p> <p>2. For monitoring of implementation of E-waste Rules at State level, a committee has been constituted vide dated 24.04.2019 under the chairmanship of Principal Secretary, department of Environment.</p>	Complied.
2(g)	Capacity building at district/State/ CPCB level	Special workshops to educate functionaries in government/ NGOs be run over one year.	<p>The following workshops have been organized by Regional Offices of MPPCB:-</p> <p>1. Indore: Workshop organized on "E-waste management Rules 2022" on 23.05.2023.  2. Gwalior: Workshop organized on "E-waste management Rules 2022" on 27.05.2023.  3. Satna: Workshop organized on "E-waste management Rules 200" on 24.01.2024.</p>	Complied.

S.N	States/Details	Actions	Action taken by Madhya Pradesh PCB	CPCB Remarks
2(h)	IEC plan be firmed up and executed	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. The IEC Plan to be executed over one year.	MPPCB has done wide publicity of the rules through newspapers.	Complied.
2(i)	Strengthen system of enforcement	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.	Being done as regular practice through Regional Offices of MPPCB.	Complied.
3	Response to point no. 31	All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities		Non-Complied MPPCB not provided any details in compliance to para 31 of the order dated 15.01.2021  MPPCB need to identify the e-waste hotspots by constant vigil.  MPPCB to ensure that dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities
4	Compliance			Compliance Status: <b>Point 27:</b> Complied – 2b, 2c, 2d, 2e, 2f, 2g, 2h, 2i Partially Complied- 2a  <b>Point 31:</b> Not Complied  MPPCB has complied with the directions but need to take further actions as per the observations made below:

S.N	States/Details	Actions	Action taken by Madhya Pradesh PCB	CPCB Remarks
				<ol style="list-style-type: none"> <li>1. MPPCB to ensure covering of 106 EEE listed in Schedule-I of the E-Waste (M) Rules, 2022 while carrying out inventory exercise</li> <li>2. MPPCB is required to provide details of non-registered entities in the upcoming progress report.</li> <li>3. MPPCB to provide details on facilitation done for collection and disposal of E-Waste.</li> <li>4. MPPCB to provide the detailed report of the District Level Committee constituted vide letter dated 24.04.201 for monitoring compliance.</li> <li>5. MPPCB to submit the quarterly reports on review of violations and enforcement actions at city/district/state level.</li> <li>6. MPCB has not taken any action on para 31 of the Hon'ble NGT directions dated 15.01.201 w.r.t Identification of E-Waste hotspots, locating dismantlers/ recyclers in the conforming areas.</li> </ol>

**Table-21: Maharashtra Pollution Control Board(MPCB)**

S.N	States/Details	Actions	Action taken by Maharashtra PCB	CPCB Remarks
1	Time Period		October 2023-March 2024	Received by CPCB through email 19.06.2024
2	Response to point no. 27 (Implementation of E-waste Action Plan): Applicable to All SPCBs/PCCs	CPCB needs to update the status periodically at least once in six months and issue appropriate directions in the light of the reports received.	Report Submitted	Details are given in the table below from serial no 2 to 4
2(a)	Inventorisation of e-waste generation	SPCBs/PCCs to complete this activity within one year	MPCB has prepared inventory of E-Waste generation by engaging a third party (M/s IRG Systems South Asia Pvt. Ltd.) from 2017 to the year upto 2025.	Complied. MPCB to share inventory details with CPCB
2(b)	Identification of Producers who have not registered at E-waste EPR Portal	This is a continuous activity for which support of SPCBs / PCCs / Custom department/ Ministry of Commerce, Ministry of Electronics and telecommunication is required.	This is continuously verified during the random inspection of Producers of E-waste.	Complied.  MPCB is required to provide details on procedure adopted for the identification of non-registered producers
2(c)	Verification of facilities of recyclers for their infrastructure and records	This is a continuous activity. All the registered recyclers will be verified per year.	This is continuously verified during the random inspection of E-waste recyclers. MPCB has issued letters to individual recyclers and refurbishers of E-waste on 21-09-2023 to achieve the compliance with the E-waste Management Rules	Complied. MPCB to provide further ATR in its upcoming quarterly progress report

S.N	States/Details	Actions	Action taken by Maharashtra PCB	CPCB Remarks
2(d)	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	This is continuously verified during the random inspection of Refurbishers and Recyclers of E-waste. MPCB has issued letter on 02-05-2024 to all Municipal Corporations, Director, Directorate of Municipal Administration (for Municipal Councils) & CEO, Zilha Parishads to ensure the compliance of the assigned duties to the local bodies in Schedule-V of the E-Waste Management Rules, 2022.	Complied. MPCB to provide details on check drives conducted for checking of informal activities
2(e)	Facilitate collection and disposal of e-waste	State Government to formulate a mechanism for collection and for incentivizing setting up of recycling facilities.	MPCB has issued letter on 02-05-2024 to all Municipal Corporations, Director, Directorate of Municipal Administration (for Municipal Councils) & CEO, Zilha Parishads to ensure the compliance of the assigned duties to the local bodies in Schedule-V of the E-Waste Management Rules, 2022.	Complied. MPCB however to provide details on facilitation when done.
2(f)	Governance frame work for monitoring compliance	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, district collector, CMD/ Commissioners) to be designated.	MPCB has issued letter on 02-05-2024 to all Municipal Corporations, Director, Directorate of Municipal Administration (for Municipal Councils) & CEO, Zilha Parishads to ensure the compliance of the assigned duties to the local bodies in Schedule-V of the E-Waste Management Rules, 2022.	Not Complied. MPCB to provide details of state & district level committees constituted along with details of nodal officers for monitoring compliance
2(g)	Capacity building at district/State/ CPCB level	Special workshops to educate functionaries in government/ NGOs be run over one year.	MPCB officers are regularly participating in various training programmes of Waste Management conducted by CPCB / CSE and other associated organizations.	Partially Complied MPCB also to conduct capacity building programs itself and provide details on the same
2(h)	IEC plan be firmed up and executed	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. The IEC Plan to be executed over one year.	MPCB has issued letter on 02-05-2024 to all Municipal Corporations, Director, Directorate of Municipal Administration (for Municipal Councils) & CEO, Zilha Parishads to ensure the compliance of the assigned duties to the local bodies in Schedule-V of the E-Waste Management Rules, 2022.	Not Complied. MPCB to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling

S.N	States/Details	Actions	Action taken by Maharashtra PCB	CPCB Remarks
2(i)	Strengthen system of enforcement	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.	This is continuously verified during the random inspection of E-waste recyclers. MPCB has issued letters to individual recyclers and refurbishers of E-waste on 21-09-2023 to achieve the compliance with the E-waste Management Rules.	Complied SPCB to provide ATR on violations and also steps proposed for ensuring enforcement of regulations
3	Response to para 31	All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities		Not Complied  MPCB need to identify the e-waste hotspots by constant vigil.  MPCB to ensure that dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities
4	Compliance			Compliance Status: <b>Point 27:</b> Complied – 2a, 2b, 2c, 2d, 2e, 2i Partially Complied- 2g Not Complied – 2f, 2h  <b>Point 31:</b> Not Complied  MPCB has taken actions for implementation of E-Waste Action plan but need to take further actions as per the observations made below:  1. MPCB to provide details of E-Waste inventory done by it as per E-Waste (M) Rules, 2022 in the upcoming progress report.

S.N	States/Details	Actions	Action taken by Maharashtra PCB	CPCB Remarks
				<ol style="list-style-type: none"> <li data-bbox="1668 240 2078 363">2. MPCB is required to provide details of non-registered entities in the upcoming progress report.</li> <li data-bbox="1668 368 2078 555">3. MPCB to provide details on ATR w.r.t. letters issued by it to recyclers &amp; refurbishers for compliance of E-Waste Rules in the upcoming progress report.</li> <li data-bbox="1668 560 2078 683">4. MPCB to provide details on drives conducted for checking of informal activities in the upcoming progress report.</li> <li data-bbox="1668 687 2078 842">5. As per the action plan MPCB has written to the state authorise for facilitating in collection &amp; disposal of E-Waste.</li> <li data-bbox="1668 847 2078 1002">6. MPCB to provide details of state &amp; district level committees constituted along with details of nodal officers for monitoring compliance.</li> <li data-bbox="1668 1007 2078 1098">7. MPCB to conduct capacity building programs itself and provide details on the same.</li> <li data-bbox="1668 1102 2078 1257">8. MPCB to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling</li> <li data-bbox="1668 1262 2078 1385">9. MPCB to provide ATR on violations and also steps proposed for ensuring enforcement of regulations.</li> </ol>

S.N	States/Details	Actions	Action taken by Maharashtra PCB	CPCB Remarks
				10.MPCB has not taken any action on para 31 of the Hon'ble NGT directions dated 15.01.201 w.r.t Identification of E-Waste hotspots, locating dismantlers/recyclers in the conforming areas

**Table-22: Manipur Pollution Control Board (MPCB)**

S.N	States/Details	Actions	Action taken by Manipur PCB	CPCB Remarks
1	Time Period	October 2023-March 2024		Affidavit dated 29.06.2024
2	Response to point no. 27 (Implementation of E-waste Action Plan): Applicable to All SPCBs/PCCs	CPCB needs to update the status periodically at least once in six months and issue appropriate directions in the light of the reports received	Report Submitted	Details are given in the table below from serial no 2 to 4
2(a)	Inventorisation of e-waste generation	SPCBs/PCCs to complete this activity within one year		Information not provided
2(b)	Identification of Producers who have not registered at E-waste EPR Portal	This is a continuous activity for which support of SPCBs / PCCs / Custom department/ Ministry of Commerce, Ministry of Electronics and telecommunication is required.		Information not provided
2(c)	Verification of facilities of recyclers for their infrastructure and records	This is a continuous activity. All the registered recyclers will be verified per year.	As per the affidavit submitted, the Board has not come across any dismantlers or recyclers in the state. The hotspots for the e-waste can be the servicing centres at imphal city. E-waste generated from the servicing centres are collected by the authorised agencies and transferred to the recyclers outside the state	Not Applicable

S.N	States/Details	Actions	Action taken by Manipur PCB	CPCB Remarks
2(d)	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	As per the affidavit submitted, the Board has not come across any dismantlers or recyclers in the state. The hotspots for the e-waste can be the servicing centres at imphal city. E-waste generated from the servicing centres are collected by the authorised agencies and transferred to the recyclers outside the state	Not Applicable. However Manipur SPCB to continue check drives for informal activities
2(e)	Facilitate collection and disposal of e-waste	State Government to formulate a mechanism for collection and for incentivizing setting up of recycling facilities.	As per the affidavit submitted, the Board has not come across any dismantlers or recyclers in the state. The hotspots for the e-waste can be the servicing centres at imphal city. E-waste generated from the servicing centres are collected by the authorized agencies and transferred to the recyclers outside the state	Complied SPCB however to facilitate in setting up of E- waste recycling units in the state itself for preventing any leakage of e-waste to informal sector
2(f)	Governance frame work for monitoring compliance	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, district collector, CMD/ Commissioners) to be designated.		Information not provided
2(g)	Capacity building at district/State/ CPCB level	Special workshops to educate functionaries in government/ NGOs be run over one year.		Information not provided
2(h)	IEC plan be firmed up and executed	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. The IEC Plan to be executed over one year.		Information not provided
2(i)	Strengthen system of enforcement	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.		Information not provided

S.N	States/Details	Actions	Action taken by Manipur PCB	CPCB Remarks
3	Response to para 31	All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities	The Board has not come across any dismantlers or recyclers in the state. The hotspots for the e-waste can be the servicing centres at imphal city. E-waste generated from the servicing centres are collected by the authorised agencies and transferred to the recyclers outside the state.	Partially Complied  MPCB need to conyinur drives to identify the e-waste hotspots by constant vigil.  MPCB to ensure that dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities
4	Compliance			<p><b>Compliance Status:</b>  <b>Point 27:</b>  Complied – 2e  Not Complied-2a,2b,2f,2g,2h,2i  Not Applicable-2c, 2d</p> <p><b>Point 31:</b> Partially Complied-</p> <p>Manipur PCB has complied with the Hon'ble NGT directions only to some extent only. Manipur PCB has not provided progress report on the status of implementation of E-Waste(M) Rules, 2022 in the state as per the requirement of Para 27 of the Hon'ble NGT order.</p> <p>Hence Manipur SPCB to submit ATR w.r.t compliance of both point 27 &amp; 31 of the Hon'ble NGT order dated 15.01.2021</p>

**Table-23: Meghalaya State Pollution Control Board (MSPCB)**

S.N	States/Details	Actions	Action taken by Meghalaya SPCB	CPCB Remarks
1	Time Period	October 2023-March 2024		Received through email on 09.08.2024
2	Response to point no. 27 (Implementation of E-waste Action Plan): Applicable to All SPCBs/PCCs	CPCB needs to update the status periodically at least once in six months and issue appropriate directions in the light of the reports received.	Report Submitted	Details are given in the table below from serial no 2 to 4
2(a)	Inventorisation of e-waste generation	SPCBs/PCCs to complete this activity within one year	Study of Inventorisation of E-waste for the whole State of Meghalaya has been allotted to M/s International Institute of Waste Management, Bangalore and final report was completed on February, 2024.	Complied, Meghalaya SPCB to share inventory report with CPCB in the progress report.
2(b)	Identification of Producers who have not registered at E-waste EPR Portal	This is a continuous activity for which support of SPCBs / PCCs / Custom department/ Ministry of Commerce, Ministry of Electronics and telecommunication is required.	The Board vide Letter No MSPCB/EWM-I/VOL-I/2023/2023-2024/128 dated 13/08/2023 has directed the producer viz M/s Source Dot Com Pvt. Ltd to register in CPCB online portal	Complied
2(c)	Verification of facilities of recyclers for their infrastructure and records	This is a continuous activity. All the registered recyclers will be verified per year.	There is no recycling facility in the State.	Not Applicable Meghalaya SPCB to take necessary steps for facilitating in setting up of recycling units in the state

S.N	States/Details	Actions	Action taken by Meghalaya SPCB	CPCB Remarks
2(d)	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	No dismantling and recycling of e-waste reported in the State.	Complied Meghalaya SPCB however to take regular drives for checking informal activities those may occur in future.
2(e)	Facilitate collection and disposal of e-waste	State Government to formulate a mechanism for collection and for incentivizing setting up of recycling facilities.	Matter has been taken up with Industries Department on incentivizing setting up of recycling facilities	Complied Meghalaya SPCB to share details of facilitation work done in the state
2(f)	Governance frame work for monitoring compliance	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, district collector, CMD/ Commissioners) to be designated.	District level committee has been constituted in various District under the chairmanship of the respective Deputy Commissioner	Complied Meghalaya SPCB to share details of the meeting convened along with the decisions taken in it
2(g)	Capacity building at district/State/ CPCB level	Special workshops to educate functionaries in government/ NGOs be run over one year.	<ul style="list-style-type: none"> <li>The Board in collaborating with M/s Hulladek recycling Private facilities on 17.01.2023 has conducted awareness programme involving Hospital, Industries &amp; Government Deptt on the revised E-waste management rules, 2022.</li> <li>The Board in collaboration with M/s Karo Sambhav Pvt Ltd has organised awareness drive at schools &amp; Community Level.</li> <li>Being a continuous process, the board in collaboration with M/s Hulladek recycling Private Limited is planning to conduct awareness programme involving the stakeholders, bulk consumers etc on 21.05.2024</li> </ul>	Complied

S.N	States/Details	Actions	Action taken by Meghalaya SPCB	CPCB Remarks
2(h)	IEC plan be firmed up and executed	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. The IEC Plan to be executed over one year.	IEC plan has been prepared by the board & is being implemented.	Complied. Meghalaya SPCB to share details of IEC execution being done by it
2(i)	Strengthen system of enforcement	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.	No violation reported till date.	Complied
3	Response to point no. 31	All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities	There is no dismantling and recycling facility in the State.  The Board has issued various advisory to the State Government, Bulk Consumers etc for proper disposal of e-waste through PROs/ collection centre as per the e-waste management Rules. The co-operation from the governments department , institutions, industries etc, shows significant improvement in collection of e-waste for the year 2022-2023 by the producer responsibility organizations (PROs) which is about 57,708.14 Kg against 12082 kgs collected from the previous financial year.	Complied  Meghalaya SPCB to ensure that dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities
4	Compliance			Compliance Status: <b>Point 27:</b> Complied – 2a, 2b, 2d, 2e, 2f, 2g, 2h, 2i Not Applicable- 2c <b>Point 31:</b> Complied  Meghalaya SPCB has complied with the directions beings issued by the Hon'ble NGT. Some specific observations on the report submitted by SPCB are as below:

S.N	States/Details	Actions	Action taken by Meghalaya SPCB	CPCB Remarks
				<ol style="list-style-type: none"><li>1. Meghalaya SPCB to share inventory done by it as per E-Waste (M) Rules, 2022 with CPCB in the progress report.</li><li>2. Meghalaya SPCB to take necessary steps for facilitating in setting up of recycling units in the state.</li><li>3. Meghalaya SPCB to conduct regular drives for checking informal activities.</li><li>4. Meghalaya SPCB to share details of the meeting convened along with the decisions taken in it</li><li>5. Meghalaya SPCB to share details of IEC execution being done by it.</li></ol>

**Table-24: Mizoram Pollution Control Board (MPCB)**

S.N	States/Details	Actions	Action taken by Mizoram PCB	CPCB Remarks
1	Time Period	October 2023-March 2024		Received by CPCB through email dated 27.06.2024
2	Response to point no. 27 (Implementation of E-waste Action Plan): Applicable to All SPCBs/PCCs	CPCB needs to update the status periodically at least once in six months and issue appropriate directions in the light of the reports received.	Report Submitted	Details are given in the table below from serial no 2 to 4
2(a)	Inventorisation of e-waste generation	SPCBs/PCCs to complete this activity within one year	Completed for the year 2023 and the total e-waste generation is 18.674 MT.	Complied
2(b)	Identification of Producers who have not registered at E-waste EPR Portal	This is a continuous activity for which support of SPCBs / PCCs / Custom department/ Ministry of Commerce, Ministry of Electronics and telecommunication is required.	As per the records of Mizoram PCB there are no producers of EEE in the state of Mizoram. Public Notice issued in local; newspaper on 20.02.2024 & 21.02.2024	Complied
2(c)	Verification of facilities of recyclers for their infrastructure and records	This is a continuous activity. All the registered recyclers will be verified per year.	No legal or illegal recyclers of e-waste in the state. Due to low generation of e-waste in the state setting up collection center is asserted to be more economically and environmentally viable option for disposal of e-waste in Mizoram.	Not Applicable Mizoram SPCB to take necessary steps for facilitating in setting up of recycling units in the UT
2(d)	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	Advertisements issued in 2 leading local newspapers i.e Vanglaini & NewsLink on 20.02.2024 & 21.02.2024 to close down facilities dealing with dismantling & recycling if in operation without consent from Mizoram PCB.	Complied

S.N	States/Details	Actions	Action taken by Mizoram PCB	CPCB Remarks
2(e)	Facilitate collection and disposal of e-waste	State Government to formulate a mechanism for collection and for incentivizing setting up of recycling facilities.	There are 2 collection centres established in the state i.e M/S Karo Sambhav & M/s Hulladek. The Board has acknowledged these collection centres and monitoring is conducted from time to time	Complied
2(f)	Governance frame work for monitoring compliance	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, district collector, CMD/ Commissioners) to be designated.	ICT Department, Govt. of Mizoram is the notified Nodal Department for E-Waste Management. However, the Board shall intimidate the State Government to review the Nodal Department for monitoring the compliance	Partially Complied Mizoram SPCB to formulate committees and designate nodal officers at state and district level for monitoring compliance under e-waste regulations in the state.
2(g)	Capacity building at district/State/CPCB level	Special workshops to educate functionaries in government/ NGOs be run over one year.	Due to fund constraints organizing workshops is not possible. However, other options are being explored in coordination with EIACP Cell and Karo Sambhav wherein door to door campaign in localities, government Departments are being carried out	Complied
2(h)	IEC plan be firmed up and executed	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. The IEC Plan to be executed over one year.	Public Hoardings on E-Waste Management displayed at prominent locations at Aizawl, Lunglei, Hnahthial. Mamit and Kolasib districts. □ Awareness drives carried out at educational institutes and Government offices from time to time. □ Local NGOs under guidance of Mizoram PCB are collecting household ewastes which are then handed over to the Collection Centre.	Complied Mizoram SPCB to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. BSPCB also share IEC Plan and details of its execution
2(i)	Strengthen system of enforcement	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.	Being reviewed by Mizoram PCB. However no violations registered in the grievance page of the Boards website.	Complied

S.N	States/Details	Actions	Action taken by Mizoram PCB	CPCB Remarks
3	Response to point no. 31	All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities.	No hotspots of illegal dismantler and recycler in the state as all e-waste are collected through collection centres by M/s. Karo Sambhav and M/s. Hulladck that transfer the e-waste to their respective dismantling/recycling facilities.	Complied.  Mizoram to ensure that dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities
5	Compliance			<p>Compliance Status:</p> <p><b>Point 27:</b> Complied – 2a, 2b, 2d, 2e, 2g, 2h, 2i Partially Complied- 2f Not Applicable- 2c</p> <p><b>Point 31:</b> Complied</p> <p>Mizoram SPCB has majorly complied with the directions. Some of the observations in the report are as below:</p> <ol style="list-style-type: none"> <li>1. Mizoram SPCB to take necessary steps for facilitating in setting up of recycling units in the State</li> <li>2. Mizoram SPCB to formulate committees and designate nodal officers at state and district level for monitoring compliance under E-Waste regulations in the state.</li> <li>3. Mizoram SPCB to firm up IEC plan for educating public at</li> </ol>

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S.N	States/Details	Actions	Action taken by Mizoram PCB	CPCB Remarks
				large about the system of collection, incentive structure and facilities for recycling. Mizoram SPCB also share IEC Plan and details of its execution.

**Table-25: Nagaland Pollution Control Board (NPCB)**

S.N	States/Details	Actions	Action taken by Nagaland PCB	CPCB Remarks
1	Time Period	Oct 2023-Mar 2024		Received by CPCB through email dated 03.07.2024
2	Response to point no. 27 (Implementation of E-waste Action Plan): Applicable to All SPCBs/PCCs	CPCB needs to update the status periodically at least once in six months and issue appropriate directions in the light of the reports received.	Report Submitted	Details are given in the table below from serial no 2 to 4
2(a)	Inventorisation of e-waste generation	SPCBs/PCCs to complete this activity within one year	Inventorisation completed in the year 2021. Inventorisation of E-Waste generation for the year 2022-2024 is proposed to be carried out.	Complied NPCB to again carry out inventory exercise on the basis of Inventory guidelines under E-Waste (M) Rules, 2022 to be provided by CPCB
2(b)	Identification of Producers who have not registered at E-waste EPR Portal	This is a continuous activity for which support of SPCBs / PCCs / Custom department/ Ministry of Commerce, Ministry of Electronics and telecommunication is required.	There are no Producers in the state of Nagaland	Not Applicable. However the identification exercise is to be carried out on continuous basis
2(c)	Verification of facilities of recyclers for their infrastructure and records	This is a continuous activity. All the registered recyclers will be verified per year.	There are no Recyclers in the state of Nagaland	Not Applicable

S.N	States/Details	Actions	Action taken by Nagaland PCB	CPCB Remarks
2(d)	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	There are no Dismantlers and Recyclers in the state	Not Applicable NPCB however to carry out regular check drives for checking informal E-Waste activities in the State
2(e)	Facilitate collection and disposal of e-waste	State Government to formulate a mechanism for collection and for incentivizing setting up of recycling facilities.	Collection is being done by the 2 (two) existing collection centres i.e E-Circle and Karo Sambhav, which are being sent to Recyclers outside the state	Complied
2(f)	Governance frame work for monitoring compliance	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, district collector, CMD/ Commissioners) to be designated.		Not Complied. NPCB to constitute committees and nodal at district & state level for monitoring compliance under E-Waste Management
2(g)	Capacity building at district/State/CPCB level	Special workshops to educate functionaries in government/ NGOs be run over one year.	Capacity building conducted at the districts and state level	Not Complied. NPCB to provide details of about the capacity building initiatives.
2(h)	IEC plan be firmed up and executed	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. The IEC Plan to be executed over one year.	Pamphlets are being distributed at the district during awareness programs	Partially Complied. NPCB to provide details of IEC Plan plan for educating public at large about the system of collection, incentive structure and facilities for recycling.
2(i)	Strengthen system of enforcement	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.		Not Complied. NPCB to strengthen its enforcement system for effective implementation of E-Waste (M) Rules in the State

S.N	States/Details	Actions	Action taken by Nagaland PCB	CPCB Remarks
3	Response to point no. 31	All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities		<p>Non Complied</p> <p>APPCB need to identify the e-waste hotspots by constant vigil.</p> <p>APPCB to ensure that dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities</p>
4	Compliance			<p>Compliance Status:</p> <p><b>Point 27:</b>  Complied – 2a, 2e  Partially Complied- 2h  Not Complied – 2f, 2g, 2i  Not Applicable- 2b, 2c, 2d</p> <p><b>Point 31:</b> Not Complied</p> <p>NPCB has partially complied with the directions issued by the Hon'ble NGT. NPCB has provided details w.r.t compliance of Para 27 of the order dated 15.01.2021 i.e. progress report on implementation of E-Waste Action plan. However, details on compliance of para 31 are not provided.</p> <p>Following are some specific observations w.r.t report received from the NPCB:</p> <ol style="list-style-type: none"> <li>1. NPCB to carry out inventory exercise on the basis of 106</li> </ol>

S.N	States/Details	Actions	Action taken by Nagaland PCB	CPCB Remarks
				<p>EEEs covered under E-Waste (M) Rules, 2022.</p> <ol style="list-style-type: none"> <li>2. NPCB to carry out exercise for identification of non-registered entities is to be carried out on continuous basis.</li> <li>3. NPCB to constitute committees and nodal at district &amp; state level for monitoring compliance under E-Waste Management.</li> <li>4. NPCB to provide details of about the capacity building initiatives.</li> <li>5. NPCB to provide details of IEC Plan for educating public at large about the system of collection, incentive structure and facilities for recycling.</li> <li>6. NPCB to strengthen its enforcement system for effective implementation of E-Waste (M) Rules in the State.</li> <li>7. Comply with directions issued in Para 31 of the Hon'ble NGT directions dated 15.01.2021</li> </ol>

**Table-26: Odisha State Pollution Control Board (OSPCB)**

S.N	States/Details	Actions	Action taken by Odisha SPCB	CPCB Remarks
1	Time Period	October 2023-March 2024		Report received vide email dated 10.07.2024
2	Response to point no. 27 (Implementation of E-waste Action Plan): Applicable to All SPCBs/PCCs	CPCB needs to update the status periodically at least once in six months and issue appropriate directions in the light of the reports received.	Report Submitted	Details are given in the table below from serial no 2 to 4
2(a)	Inventorisation of e-waste generation	SPCBs/PCCs to complete this activity within one year	The board has requested to the Ministry of electronics and information technology, Govt of India in year march 2021 to undertake the inventory of e-waste generated in state of Odisha. However, as the inventory study carried out during 2015-2020 were widely varying during the studies as the methods used by the agencies were not uniform. Hence it is suggested to contact MoEF&CC and CPCB for a standard methodology to carried out thee inventory. In view of the above, a suitable methodology shall be developed by MOEF&CC with CPCB for proper inventory of E-Waste MoEF&CC is requested engage third party for Inventorisation for all states.	Not-Complied OSPCB to carry out revised inventory of the E-Waste generated in the state covering all the 106 EEEs
2(b)	Identification of Producers who have not registered at E-waste EPR Portal	This is a continuous activity for which support of SPCBs / PCCs / Custom department/ Ministry of Commerce, Ministry of Electronics and telecommunication is required.	As per EPR registration status 10 nos. of producers granted EPR registration under E-Waste Management Rules 2016. The board will request the custom department ministry of E-Commerce and ministry of electronics and information technology to identify the producer who have not registered at E-waste EPR portal	Not Complied OSPCB still to initiate exercise for identification of the producers those have not registered themselves on the E-waste Portal

S.N	States/Details	Actions	Action taken by Odisha SPCB	CPCB Remarks
2(c)	Verification of facilities of recyclers for their infrastructure and records	This is a continuous activity. All the registered recyclers will be verified per year.	There are no registered recyclers operating in the state of Odisha However, earlier board has authorised 10 nos dismantlers operating in the state of Odisha, who have made agreement with the recyclers of outside state to hand over their final waste generated from the dismantling activities for recycling.	Not applicable As there are no recycling units hence, SPCB has to facilitate in setting up recycling units in the state.
2(d)	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	SPCB will write to district administration for joint verification of informer dismantling, informal trading, dismantling and recycling E-Waste facility.	Not- Complied OSPCB in coordination with District Administration has to carry out quarterly drive for checking informal trading, dismantling, and recycling of waste
2(e)	Facilitate collection and disposal of e-waste	State Government to formulate a mechanism for collection and for incentivizing setting up of recycling facilities.	SPCB will write to industry department for incentivizing setting up of recycling facilities.	Not-Complied OSPCB to formulate a mechanism for collection and for incentivizing setting up of recycling facilities.
2(f)	Governance frame work for monitoring compliance	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, district collector, CMD/ Commissioners) to be designated.	Letter will be written to district administration for selection of nodal officer for monitoring compliances.	Not-Complied OSPCB to formulate committees and designate nodal officers at state and district level for monitoring compliance under e-waste regulations in the state.
2(g)	Capacity building at district/State/ CPCB level	Special workshops to educate functionaries in government/ NGOs be run over one year.	Workshop will be organised for Govt organization and NGOs.	Not-Complied OSPCB to carry out regular capacity building exercises for the stakeholders involved in E-waste Management and provide its details to CPCB
2(h)	IEC plan be firm up and executed	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. The IEC Plan to be executed over one year.	Centre for environment studies(CES) will be engaged for IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling.	Not-Complied. IEC Plan is in development process OSPCB to share IEC Plan once the same is developed. Also share details for execution of IEC Plan

S.N	States/Details	Actions	Action taken by Odisha SPCB	CPCB Remarks
2(i)	Strengthen system of enforcement	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports will be submitted to CPCB.	Not Complied OSPCB to strengthen system for effective enforcement of the e-waste regulations in the state.
3	Response to point no. 31	All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities	No such hotspot for informal trading, recycling of waste has been identified in the state of Odisha. However, there are 10 nos. of dismantling units operating in the state of Odisha and the waste generated during dismantling activities are being disposed to recyclers operating outside the state with whom the dismantlers have made agreement.	Complied OSPCB also to ensure that dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities  OSPCB to ensure that dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities
4	Compliance			Compliance Status: <b>Point 27:</b> Not Complied -2a, 2b, 2d, 2e, 2f, 2g, 2h, 2i Not Applicable- 2c  <b>Point 31:</b> Complied  OSPCB has complied with the direction only to some extent. Below are some specific observations:  1. OSPCB to carry out revised inventory of the E-Waste generated in the state covering all the 106 EEEs covered under E-Waste (M) Rules, 2022. 2. OSPCB to initiate exercise for identification of the non-

S.N	States/Details	Actions	Action taken by Odisha SPCB	CPCB Remarks
				<p>registered entities those have not registered themselves on the E-Waste EPR Portal.</p> <ol style="list-style-type: none"> <li>3. As there are no recycling units hence, SPCB has to facilitate in setting up recycling units in the state.</li> <li>4. OSPCB in coordination with District Administration has to carry out quarterly drive for checking informal trading, dismantling, and recycling of E-Waste.</li> <li>5. OSPCB to formulate committees and designate nodal officers at state and district level for monitoring compliance under E-Waste regulations in the state.</li> <li>6. OSPCB to carry out regular capacity building exercises for the stakeholders involved in E-Waste Management and provide its details to CPCB.</li> <li>7. OSPCB to share IEC Plan once the same is developed. Also share details for execution of IEC Plan</li> <li>8. OSPCB to strengthen system for effective enforcement of the E-Waste regulations in the state.</li> <li>9. OSPCB also to ensure that dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities</li> </ol>

**Table-27: Puducherry Pollution Control Committee (PPCB)**

S.N	States/Details	Actions	Action taken by Puducherry PCB	CPCB Remarks
1	Time Period	October 2023-March 2024		Received by CPCB through email dated 28.06.2024
2	Response to point no. 27 (Implementation of E-waste Action Plan): Applicable to All SPCBs/PCCs	CPCB needs to update the status periodically at least once in six months and issue appropriate directions in the light of the reports received.	Report Submitted	Details are given in the table below from serial no 2 to 4
2(a)	Inventorisation of e-waste generation	SPCBs/PCCs to complete this activity within one year	Inventory of e-waste will be prepared after the publication of the guidelines/ protocol prepared by CPCB. CPCB may suggest the empanelled institutes/ methodology for carrying out Inventorisation of e-waste.	Not Complied. PPCB to carry out revised inventory of the E-Waste generated in the state covering all the 106 EEEs
2(b)	Identification of Producers who have not registered at E-waste EPR Portal	This is a continuous activity for which support of SPCBs / PCCs / Custom department/ Ministry of Commerce, Ministry of Electronics and telecommunication is required.	Market surveys was carried out for identification of brand available in the market. State GST council also had been approached for identification of producers. Moreover, it was informed that identification of producers is not possible, as commodities cannot be traced to individual. In U.T of Puducherry there are totally 6 Producers including importers, out of which 5 registered in CPCB portal and 1 yet to apply for registration and direction was issued on 05.04.2024. The compliance status of 5 Producers unit were also verified and submitted to CPCB on 29.12.2023. In U.T of Puducherry there are totally 5 Manufacturers and direction was issued on 09.04.2024 for registration in the EPR portal.	Complied. PPCB to share the updated status on the response to their directions issued in the next progress report.

S.N	States/Details	Actions	Action taken by Puducherry PCB	CPCB Remarks
2(c)	Verification of facilities of recyclers for their infrastructure and records	This is a continuous activity. All the registered recyclers will be verified per year.	There are no recyclers in U.T of Puducherry.	Not Applicable PPCC to take necessary steps for facilitating in setting up of recycling units in the UT
2(d)	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	PPCC has been periodically checking informal trading and recycling of e-waste in the U.T. of Puducherry.	Complied. PPCC however to take regular drives for checking informal activities those may occur in future.
2(e)	Facilitate collection and disposal of e-waste	State Government to formulate a mechanism for collection and for incentivizing setting up of recycling facilities.	PPCC advocating proper collection and disposal of e-waste. Currently, there are 1 collection centres in order to collect e-waste and dispose to registered recyclers. The Oulgaret Municipality and Puducherry Municipality had setup collection centre for collection of E-Waste. The other municipalities and Commune Panchayats were also directed to setup collection centre for collection of E-waste in accordance to rule provision.	Complied. PPCB to share the status of the collection centres in the municipalities and Panchayats where the directions were issued.
2(f)	Governance frame work for monitoring compliance	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, district collector, CMD/ Commissioners) to be designated.	Nodal officer has been designated in State, District and Municipality level as stated in the action plan. Nodal officers has been nominated in State, District and Municipality level vide Order No. 27862/ENV.T./2019 dated 16.07.2019.	Complied. PPCC to provide details of work done by the nodal officers w.r.t enforcement & monitoring of compliance under e-waste Regulations
2(g)	Capacity building at district/State/CPCB level	Special workshops to educate functionaries in government/ NGOs be run over one year.	(i) A webinar conducted on 29.12.2023 as a part of Life Mission – Reduce E-Waste on E-Waste management.  (ii) An E-waste Awareness training was provided to Government functionaries on 09.02.2024.	Complied.

S.N	States/Details	Actions	Action taken by Puducherry PCB	CPCB Remarks
			(iii) An One day E-Waste workshop on Building a sustainable E-waste ecosystem in Puducherry is conducted on 20.03.2024 to Municipalities, Industries, Education department, IT department and NGO.	
2(h)	IEC plan be firmed up and executed	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. The IEC Plan to be executed over one year.	(i) In association with Karo Sambhav, Radio awareness campaign was conducted on 15.10.2023 through Suryan FM, Puducherry. (ii) Awareness programme were conducted in 60 nos. of school, 24 nos of college and 18 nos. of industries for the above period.	Complied.
2(i)	Strengthen system of enforcement	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.	Enforcement mechanism will be strengthened. PPCC communicated the violations about collection points to CPCB through quarterly reports	Complied.
3	Response to point no. 31	All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities.	Nodal officers have been nominated in State, District and Municipality level vide Order No. 27862/ENVT./2019 dated 16.07.2019. In this regard, a meeting was also conducted on 21.01.2021. The probable locations are also being inspected to check disposal of E-Waste. No E-waste dumping is reported and hence no hotspot was located. There are no recyclers/ dismantler in U.T of Puducherry. On receipt of proposal, the units will be ensured located only in the conforming areas and provided with proper infrastructure facility.	Complied. Puducherry PCC to ensure that dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities
4	Compliance			Compliance Status: <b>Point 27:</b> Complied – 2a, 2b, 2d, 2e, 2f, 2g, 2h, 2i Not Applicable- 2c  <b>Point 31:</b> Complied

S.N	States/Details	Actions	Action taken by Puducherry PCB	CPCB Remarks
				<p>Puducherry PCC has majorly complied with the directions of the Hon'ble NGT. However below are some specific observations:</p> <ol style="list-style-type: none"> <li>1. PPCC to carry out revised inventory of the E-Waste generated in the state covering all the 106 EEEs.</li> <li>2. PPCC to share the updated status on the response to their directions issued in the next progress report.</li> <li>3. PPCC to take necessary steps for facilitating in setting up of recycling units in the UT</li> <li>4. PPCC to conduct regular drives for checking informal activities those may occur in future.</li> <li>5. PPCC to share the status of the collection centres in the municipalities and Panchayats where the directions were issued.</li> <li>6. PPCC to provide details of work done by the nodal officers w.r.t enforcement &amp; monitoring of compliance under E-Waste regulations.</li> </ol>

**Table-28: Punjab Pollution Control Board (PPCB)**

S.N	States/Details	Actions	Action taken by Punjab PCB	CPCB Remarks
1	Time Period	October 2023 - March 2024		Email received on 19.06.2024
2	Response to point no. 27 (Implementation of E-waste Action Plan): Applicable to All SPCBs/PCCs	CPCB needs to update the status periodically at least once in six months and issue appropriate directions in the light of the reports received	Report Submitted	Details are given in the table below from serial no 2 to 4
2(a)	Inventorisation of e-waste generation	SPCBs/PCCs to complete this activity within one year	The Board has identified 21022 no. Bulk Consumers, 72 no. Producers, 05 no. Recyclers, 01 no. Refurbisher, 01 no. Dismantler and 02 no. Manufacturers.	Partially Complied. PPCB to carry out revised inventory of the E-Waste generated in the state using revised guidelines on Inventory under E-Waste (M) Rules, 2022.

S.N	States/Details	Actions	Action taken by Punjab PCB	CPCB Remarks
2(b)	Identification of Producers who have not registered at E-waste EPR Portal	This is a continuous activity for which support of SPCBs / PCCs / Custom department/ Ministry of Commerce, Ministry of Electronics and telecommunication is required.	<p>a. The Board has identified 72 no. Producers, out of which 63 producers have been got themselves registered on the Centralized-E-Waste EPR portal developed by CPCB. Remaining 09 Producers have been issued show cause notice to get registered on the EPR Portal.</p> <p>b. The Commissioner, Central Board of Indirect Taxes &amp; Customs, Ludhiana (with copy to the Director, Custom, Central Board of Indirect Taxes &amp; Customs, Department of Revenue, Ministry of Finance, New Delhi) was requested vide Board's letter no. 3704- 05 dated 31.10.2023 and subsequent reminder no. 930 dated 19.03.2024 to ensure the effective implementation of the E-Waste(Management) Rules, 2022 and also requested to issue necessary instructions to officials concerned of Custom Department to ensure the verification of registration certificate obtained under the Rules at the time of clearing the consignment of importers of electrical &amp; electronic equipment and also requested to share list of such importers along with their contact details. Deptt. of Customs has also been contacted personally by officers of the Board to get the requisite details.</p> <p>c. The Excise Commissioner, GST Division, Taxation Commissionerate, Department of Excise &amp; Taxation (Punjab) has been requested vide Board's letter no. 653 dated 13.02.2024 to provide a list of all the Producers along with their contact details in the State of Punjab, so that the Board shall</p>	Complied

S.N	States/Details	Actions	Action taken by Punjab PCB	CPCB Remarks
			<p>take up the matter with them for effective implementation of the E-Waste (Management) Rules, 2022.</p> <p>d. The Registrar of Firms &amp; Societies (Punjab) has been requested vide Board's Letter no. 1732-33 dated 19.04.2024 to instruct the officers / officials of the department to make available list along with their correspondence &amp; contact details of all the Manufacturers, Producers and Refurbishers of E-waste registered as Sole Proprietor / Partnership Firm / Private Limited Company /Public Limited Company / Limited Liability Partnership (LLP) / Society / HUF etc. in the State of Punjab, so as to enable the State Board to follow up these entities for effective implementation of the E-Waste (Management) Rules, 2022.</p> <p>e. CPCB has also been requested to take up the matter with Central GST Council to make available State wise list of Manufacturers, Producers &amp; Refurbishers so as to enable the State Boards to cover such entities under the ambit of the E-Waste (Management) Rules,2022.</p> <p>f. The Board is making continuous efforts to identify more Producers in the State of Punjab.</p>	
2(c)	Verification of facilities of recyclers for their infrastructure and records	This is a continuous activity. All the registered recyclers will be verified per year.	a. 05 recycling facilities have been visited by officers of the Board and observed certain incompletions. Consequently, these facilities have been issued show cause notice with an opportunity of personal hearing. During hearing, they were directed to comply with the observations observed during visit. The	Complied PPCB to share inspection reports in the upcoming progress reports to be submitted to CPCB

S.N	States/Details	Actions	Action taken by Punjab PCB	CPCB Remarks
			<p>verification of compliance status is yet to be made by the Board.</p> <p>b. A team of officers of the Board has been constituted vide no. 215-16 dated 18.01.2024 at Head Office level to carry out inspections randomly for checking of informal trading of e-waste.</p>	
2(d)	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	The Board has identified 76 vendors / persons / traders etc. engaged in the process of informal trading / dismantling etc. of e-waste and action against these is under consideration.	Complied. PPCB to share ATR against informal entities identified by it
2(e)	Facilitate collection and disposal of e-waste	State Government to formulate a mechanism for collection and for incentivizing setting up of recycling facilities.	To set up E-Waste recycling cluster under Micro & Small Enterprises Cluster Development Programme of Ministry of MSME, Govt, of India, the Deptt. of Industries & Commerce, Punjab is making efforts to set up such a cluster at the earliest possible. In this regard, Deptt. has identified 04 sites for the proposed cluster and the mapping visit has also been carried out by the officials from Industries, Town Planning Deptts., PPCB etc. Further process is going on.	Complied
2(f)	Governance frame work for monitoring compliance	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, district collector, CMD/ Commissioners) to be designated.	District Environment Committees have been constituted by the Government of Punjab as per Hon'ble NGT order to monitor the compliance of various Environmental Laws including the E-Waste (Management) Rules, 2022. These Committees are monitoring the implementation of Action Plan at District Level. Administrative Secretary of Environment Department in the State is monitoring the activities of the action plan on monthly basis and the Chief Secretary, Punjab is also regularly monitoring the action plan prepared by the State Government.	Complied

S.N	States/Details	Actions	Action taken by Punjab PCB	CPCB Remarks
2(g)	Capacity building at district/State/CPCB level	Special workshops to educate functionaries in government/ NGOs be run over one year.	The capacity building programmes is being carried out from time to time and 16 such awareness programs have been carried out by the Regional Offices of the Board to educate bulk generators / stakeholder deptts. / public / school etc.	Complied
2(h)	IEC plan be firmed up and executed	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. The IEC Plan to be executed over one year.	Public notices were published on 02.02.2024 in the leading newspapers (English, Hindi and Punjabi) in the State requesting general public to inform the Board in case any person, scrap dealer, solid waste disposal authority is involved in illegal storage, processing & selling of e-waste in an un-authorized manner, so that the illegal activity causing damage to the environment can be stopped immediately.  Also, any Manufacturer; Producer; Refurbisher; Recycler of e-waste and any scrap dealer / solid waste disposal authority, if found involved in any illegal activity with regard to storage & process of E-waste, action as deemed fit shall be taken against the violator(s) under the said Rules, including levying of environmental compensation.	Partially complied PPCB to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. PPCB also share IEC Plan and details of its execution
2(i)	Strengthen system of enforcement	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.	Periodic review is already a part of the State Action Plan for Waste Management prepared by Directorate of Environment and Climate Change Punjab. District Environment Committees have been constituted by the Government to monitor the compliance of various Environmental Laws including implementation of the E-Waste (Management) Rules, 2022. Administrative Secretary, Department of Science, Technology & Environment and the Chief Secretary, Punjab are monitoring the compliance status of action plan prepared by the State Government on regular basis.	Complied

S.N	States/Details	Actions	Action taken by Punjab PCB	CPCB Remarks
			Apart from taking meetings from time to time by the Chairman / Member Secretary of the Board with the Regional Offices to review the compliance status of various environmental laws including effective management of e-waste, recently Chairman of the Board has taken a meeting on 10.4.2024 with the representatives of the recyclers / dismantlers / refurbishers of the e-waste to gather their view point(s) for effective channelization of E-Waste.	
3	Response to point no. 31	All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities	As per the progress report submitted, PPCB is planning to set up E-Waste recycling cluster under Micro & Small Enterprises Cluster Development Programme of Ministry of MSME, Govt, of India, the Deptt. of Industries & Commerce, Punjab is making efforts to set up such a cluster at the earliest possible. In this regard, Deptt. has identified 04 sites for the proposed cluster and the mapping visit has also been carried out by the officials from Industries, Town Planning Deptts., PPCB etc. Further process is going on.	Partially Complied  PPCB need to identify the e-waste hotspots by constant vigil.
4	Compliance			Compliance Status: <b>Point 27:</b> Complied – 2a, 2b, 2c, 2d, 2e, 2f, 2g, 2i Partially Complied- 2h  <b>Point 31:</b> Partially Complied  PPCB has majorly complied with the directions issued by the Hon'ble NGT. However, w.r.t compliance of para 31 of the order details have not been provided.

S.N	States/Details	Actions	Action taken by Punjab PCB	CPCB Remarks
				<p>Below are some specific observations on the report submitted by PPCB:</p> <ol style="list-style-type: none"> <li>1. PPCB to carry out revised inventory of the E-Waste generated in the state for 106 EEEs covered under E-Waste (M) Rules, 2022.</li> <li>2. PPCB to share inspection reports in the upcoming progress reports to be submitted to CPCB</li> <li>3. PPCB to share ATR against informal entities identified by it</li> <li>4. PPCB to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. PPCB also share IEC Plan and details of its execution.</li> <li>5. PPCB need to identify the e-waste hotspots by constant vigil.</li> </ol>

**Table-29: Rajasthan State Pollution Control Board (RSPCB)**

S.N	States/Details	Actions	Action taken by Rajasthan SPCB	CPCB Remarks
1	Time Period	October 2023-March 2024		Response to para 27 was received by CPCB through letter dated 03.05.24 and the response submitted to NGT via email dated 25.06.24.
2	Response to point no. 27 (Implementation of E-waste Action Plan): Applicable to All SPCBs/PCCs	CPCB needs to update the status periodically at least once in six months and issue appropriate directions in the light of the reports received.	Report Submitted	Details are given in the table below from serial no 2 to 4
2(a)	Inventorisation of e-waste generation	SPCBs/PCCs to complete this activity within one year	Inventorisation of e-waste in the State has been carried out by RSPCB and EPTRI, Hyderabad and launched on 2nd February 2024 by the Hon'ble Minister, Environment and Climate Change, Rajasthan and shared with concerned stakeholders for necessary action.	Complied RSPCB to share the Inventorisation report with CPCB in the next progress report.
2(b)	Identification of Producers who have not registered at E-waste EPR Portal	This is a continuous activity for which support of SPCBs / PCCs / Custom department/ Ministry of Commerce, Ministry of Electronics and telecommunication is required.	Not Applicable	Not Complied RSPCB to carry out exercise on identification of producers those may exist in the state but have not registered on E-Waste portal. Refer methodology provided by CPCB in this regard
2(c)	Verification of facilities of recyclers for their infrastructure and records	This is a continuous activity. All the registered recyclers will be verified per year.	This is a continuous activity. Registered recyclers are being inspected on regular basis.  07 recycling facilities have been inspected by officers of the Board and observed certain incompletions in some facilities. Consequently, the defaulting facilities have been issued show cause notice & directed to comply with the norms and rectify the deficiencies observed.	Complied. RSPCB to share the compliance status of the directions and show cause notices issued to recyclers along with the inspection report.

S.N	States/Details	Actions	Action taken by Rajasthan SPCB	CPCB Remarks
			erved during the visit. In some cases, verification of compliance status is yet to be made by the Board.	
2(d)	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	No such activity has been reported, however, Rajasthan State Pollution Control Board has been spreading awareness regarding Management E-waste through awareness campaign/ print media/e-media/social media  Rajasthan Govt. has launched E-waste Management Policy on World Environment Day, 2023 and also constituted State level Committee for effective implementation of the policy comprising departments of different departments like DoE, LSG, IT&C, DIC, UDH, Transport, Finance & RSPCB	Complied.  RSPCB to ensure that regular check drives have been conducted to check the informal trade, dismantling and recycling of waste.
2(e)	Facilitate collection and disposal of e-waste	State Government to formulate a mechanism for collection and for incentivizing setting up of recycling facilities.	The State Government has issued e-waste policy for better implementation of e-waste rules.  RIICO has launched Integrated Waste Recycling Park in Tholai, Jaipur, Rajasthan to promote recyclers dismantling /refurbishing/recycling for of different type of wastes in scientific manner.  Also to fulfil the compliance of E-waste Management Rules, 2022 regarding responsibility of the State Environmentally management for sound of E-waste, RIICO has reserved 02 Plots in all the industrial areas for units involved in E-waste recycling facilities.	Complied.
2(f)	Governance framework for monitoring compliance	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, district collector, CMD/ Commissioners) to be designated.	Rajasthan Govt. has launched E-waste Management Policy on World Environment Day, 2023 and also constituted State Level Committee for effective implementation of the policy comprising of different departments like DoE, LSG, IT&C, DIC, UDH, Transport, Finance & RSPCB.	Complied. RSPCB to provide details of meetings convened by the State Level Committee and also share outcomes of the meetings

S.N	States/Details	Actions	Action taken by Rajasthan SPCB	CPCB Remarks
2(g)	Capacity building at district/State/ CPCB level	Special workshops to educate functionaries in government/ NGOs be run over one year.	<p>This is a continuous program and regular workshops / seminars/ webinars to educate functionaries in government /NGOs are being carried out through IEC activities.</p> <p>Also, RSPCB vide its Order dated 16.01.2024 nominated 3 officials in CPCB sponsored two-days training programme organised by the Centre for Materials for Electronics Technology (C-MET) IDA Phase III, HCL Post, Cherlapally, Hyderabad on "Management of Electronic waste through EPR regime under E- Waste Management Rules, 2022." in month of Feb 13-14, 2024.</p>	Complied RSPCB to carry out regular capacity building exercises for the stakeholders involved in E-waste Management and provide its details to CPCB
2(h)	IEC plan be firmed up and executed	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. The IEC Plan to be executed over one year.	<p>This is a continuous program and regular workshops to educate functionaries government/ in NGOs are being carried out through IEC activities.</p> <p>Delegation from Department of Environment and Climate Change, Govt. of Rajasthan and RSPCB represented at COP-28 at Dubai from 1st to 3rd December, 2023 to invite investors for first of its kind Integrated Resource Recovery Park being established at Jaipur meant for recyclers of special category waste particularly e-waste.</p> <p>Report on Inventorisation of e- waste in the State carried out by RSPCB and EPTRI, Hyderabad launched on 2nd February, 2024 by the Hon'ble Minister, Environment and Climate Change, Rajasthan and shared with concerned stakeholders for action.</p> <p>RSPCB continuously through its Social Medias handles i.e. Facebook, Twitter, Instagram educate public at large about the system of collection, incentive structure facilities for recycling RSPCB vide its Sanction Order dated 11.10.2023 allocated Rs. 16,50,000/- to its 25 Regional Offices (50,000/- to each Regional O</p>	Complied.

S.N	States/Details	Actions	Action taken by Rajasthan SPCB	CPCB Remarks
			<p>ffice) to carry out IEC activities on the occasion of e-waste day 14th October 2023.</p> <p>Workshop was organized with GIZ on 18.12.2023 on "Consultation on Partnerships &amp; Collaboration for Circular Economy and Resource Efficiency" at New Delhi.</p>	
2(i)	Strengthen system of enforcement	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.	<p>Regular inspections are being carried out. Periodic review is already a part of the State Action Plan for Waste Management prepared by Department of Environment and Climate Change Rajasthan.</p> <p>District Committees Environment have been constituted by the Government to monitor the compliance of various Environmental Laws including implementation of the E-Waste (Management) Rules, 2022.</p> <p>Apart from taking meetings from time to time by the Chairman / Member Secretary of the Board with the Regional Offices to review the compliance status of various environmental laws, meetings with the representatives of the recyclers / dismantlers / refurbishers of the e-waste &amp; NGOs to gather their view point(s) for effective channelization of E-Waste are being carried out.</p>	Complied. RSPCB to provide complete details on the action taken during review meeting in their next progress report.
3	Response to point no. 31	All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities.	<p>The State of Rajasthan has framed Rajasthan E-Waste Management Policy-2023 and launched on 5th June, 2023 and constituted a State Level Committee for implementation of the policy.</p> <p>The Rajasthan State Pollution Control Board has issued directions to all its Regional Offices to visit the hotspots and identify the informal trader(s) so that illegal trading/ dismantling etc. of e-waste can be stopped.</p>	Complied RSPCB to identify E-waste hotspots in the state through constant vigil.  RSPCB to ensure that dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities.

S.N	States/Details	Actions	Action taken by Rajasthan SPCB	CPCB Remarks
			<p>On the occasion of E-Waste Day (14th October, 2023) RSPCB has allocated Rs. 12,50,000/- to its 25 Regional Offices (Rs. 50,000/- to each Regional Office) to carry out IEC activities.</p> <p>State Board has also requested Local Self Government Department for effective implementation of E-waste Management Rules, 2022 and increase awareness campaigns to encourage responsible E-waste handling.</p> <p>RSPCB has paved way to promote sustainable practices &amp; establishment of Integrated Waste Recycling Park in the State to promote recyclers for setting up dismantling/refurbishing/recycling facilities for waste handling and disposal in scientific manner.</p> <p>Rajasthan State Industrial Development and Investment Corporation (RIICO) has initiated allotment and auctioning of the plots in the Integrated Waste Recycling Park in Tholai, Jaipur (Rural), Rajasthan.</p> <p>Report on Inventorisation of e-waste in the State carried out by RSPCB and EPTRI, Hyderabad published on 2nd February, 2024 and shared with stakeholders for action.</p>	
5	Compliance			<p>Compliance Status:</p> <p><b>Point 27:</b> Complied – 2a, 2c, 2d, 2e, 2f, 2g, 2h, 2i Not Complied – 2b</p> <p><b>Point 31:</b> Complied</p>

S.N	States/Details	Actions	Action taken by Rajasthan SPCB	CPCB Remarks
				<p>RSPCB has complied with the directions. Below are some of the specific observations:</p> <ol style="list-style-type: none"> <li>1. RSPCB to share the Inventorisation report on E-Waste generated in the state covering all the 106 EEs covered under E-Waste (M) Rules, 2022.</li> <li>2. RSPCB to carry out exercise on identification of non-registered entities those may exist in the state but have not registered on E-Waste EPR portal.</li> <li>3. RSPCB to share the compliance status of the directions and show cause notices issued to recyclers along with the inspection report.</li> <li>4. RSPCB to ensure that regular check drives have been conducted to check the informal trade, dismantling and recycling of waste.</li> <li>5. RSPCB to provide details of meetings convened by the State Level Committee and also share outcomes of the meetings.</li> <li>6. RSPCB to carry out regular capacity building exercises for the stakeholders involved in E-Waste Management</li> </ol>

S.N	States/Details	Actions	Action taken by Rajasthan SPCB	CPCB Remarks
				and provide its details to CPCB 7. RSPCB to identify E-Waste hotspots in the state through constant vigilance. 8. RSPCB to ensure that dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities

Table-30: State Pollution Control Board Sikkim (SPCB Sikkim)

S.N	States/Details	Actions	Action taken by SPCB Sikkim	CPCB Remarks
1	Time Period	October 2023-March 2024		Received through email dated 03.05.2024
2	Response to point no. 27 (Implementation of E-waste Action Plan): Applicable to All SPCBs/PCCs	CPCB needs to update the status periodically at least once in six months and issue appropriate directions in the light of the reports received.	Report Submitted	Details are given in the table below from serial no 2 to 4
2(a)	Inventorisation of e-waste generation	SPCBs/PCCs to complete this activity within one year	<ol style="list-style-type: none"> <li>1. Inventorisation of e-waste generation is compiled using the data provided by collection centres set up by ULBs, bulk consumers mainly industries.</li> <li>2. There are no producers, recyclers, refurbishers and dismantlers established or are operation in the state of Sikkim.</li> <li>3. Collection centres have been established in all Urban Local Bodies of the State. The E-Waste collected by ULBs are channelized to authorized recycler, M/s J.S. pigments Pvt. Ltd Located at West Bengal currently.</li> <li>4. The collection centre established by PRO, Karo Sambhav was inspected by SPCB-Sikki and was found to be closed and not in operation. Annual returns have not been receive from the said PRO till date.</li> <li>5. The SPCB-Sikkim in order to include all bulk consumers has conducted awarenes programme in co-ordination with NIELIT and Krishi Vigyan Kendra and also issue reminders especially to Government departments who have not submitted annual returns.</li> </ol>	Complied. SPCB Sikkim to share inventory report with CPCB in the upcoming progress report.

S.N	States/Details	Actions	Action taken by SPCB Sikkim	CPCB Remarks
			6. Annual Returns has been submitted to CPCB on a timely manner. The same is also available in SPCB website, <a href="http://www.spcb.sikkim.gov.in">www.spcb.sikkim.gov.in</a>	
2(b)	Identification of Producers who have not registered at E-waste EPR Portal	This is a continuous activity for which support of SPCBs / PCCs / Custom department/ Ministry of Commerce, Ministry of Electronics and telecommunication is required.	1. Actions not required by SPCB 2. Notice for the same shall be published.	Not Complied. SPCB Sikkim to carry out exercise on identification of producers those may exist in the state but have not registered on E-Waste portal. Refer methodology provided by CPCB in this regard
2(c)	Verification of facilities of recyclers for their infrastructure and records	This is a continuous activity. All the registered recyclers will be verified per year.	Action not required as there are no recyclers established or are operating in the state of Sikkim.	Not applicable. SPCB Sikkim to take necessary steps for facilitating in setting up of recycling units in the UT
2(d)	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	Informal trading, dismantling and recycling of e-waste has not been observed or reported in the state till date. Quarterly drive has not been conducted due to state being affected by flash flood of October 2023. The duties on e-waste management and monitoring of illegal sector have been clearly specified in District Environment Plan. The same has to be reviewed quarterly the district administration to ensure optimum implementation.	Complied
2(e)	Facilitate collection and disposal of e-waste	State Government to formulate a mechanism for collection and for incentivizing setting up of recycling facilities.	All ULBs in the state have established collection centres. The e-waste collected in these facilities is transported to M/s J.S Pigments Pvt. Ltd. For recycling	Complied

S.N	States/Details	Actions	Action taken by SPCB Sikkim	CPCB Remarks
2(f)	Governance frame work for monitoring compliance	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, district collector, CMD/ Commissioners) to be designated.	Communication has been initiated to District administration and Block Administrative Centres for formation of Monitoring committee.	Complied SPCB Sikkim to formulate committees and designate nodal officers at state and district level for monitoring compliance under e-waste regulations in the state.
2(g)	Capacity building at district/State/ CPCB level	Special workshops to educate functionaries in government/ NGOs be run over one year.	Capacity building programme and awareness programme for stakeholders, line department and implementing agencies have been conducted by SPCB in co-ordination with NIELIT and Krishi Vigyan Kendra Capacity building programme for unemployed youth to encourage enterprenureship in dismantling sector is being conducted by NIELIT under the guidance of SPCB-Sikkim under MeitY's Capacity Building & Enterprenurship development on E-waste Management.	Complied
2(h)	IEC plan be firmed up and executed	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. The IEC Plan to be executed over one year.	IEC plan is being awaited from Government of Sikkim notified nodal department for e-waste, IT department. Awareness programme are being conducted by SPCB-Sikkim in co-ordination with various government and non-government agencies	Partially Complied SPCB Sikkim to share its IEC Plan once firmed up and also share details on its execution.
2(i)	Strengthen system of enforcement	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.	Violations have not been observed or reported till date.	Complied
3	Response to point no. 31	All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be	The duties on E-waste management and monitoring of illegal sector have been clearly specified in district environment plan. The same has to be reviewed quarterly by district administration to ensure optimum implementation.  Block administrative centres have been informed to channelize e-waste and orphan e-waste to collection	Complied SPCB Sikkim to share the district environment plan formulated for the state along with status of its implementation. SPCB Sikkim to also to facilitate in setting up e-waste recycling units in the State for proper disposal of the e-waste

S.N	States/Details	Actions	Action taken by SPCB Sikkim	CPCB Remarks
		located in the conforming areas and provided with proper infrastructure facilities	centres located in ULBS for safe transportation to authorised recycling facilities.  There are no recyclers, refurbishes and dismantlers operating in the state of Sikkim.	
4	Compliance			<p>Compliance Status:  <b>Point 27:</b>  Complied – 2a, 2d, 2e, 2f, 2g, 2i  Partially Complied- 2h  Not Complied – 2b  Not Applicable- 2c</p> <p><b>Point 31:</b> Complied</p> <p>SPCB Sikkim has majorly complied with the directions issued by the Hon'ble NGT. Below are some specific observations on the report received from SPCB Sikkim:</p> <ol style="list-style-type: none"> <li>1. SPCB Sikkim to share inventory report on E-Waste generated in the state covering all the 106 EEs covered under E-Waste (M) Rules, 2022.</li> <li>2. SPCB Sikkim to carry out exercise on identification of non-registered entities those may exist in the state but have not registered on E-Waste EPR portal.</li> </ol>

S.N	States/Details	Actions	Action taken by SPCB Sikkim	CPCB Remarks
				<ol style="list-style-type: none"> <li data-bbox="1671 242 2056 363">3. SPCB Sikkim to take necessary steps for facilitating in setting up of recycling units in the UT.</li> <li data-bbox="1671 368 2056 555">4. SPCB Sikkim to formulate committees and designate nodal officers at state and district level for monitoring compliance under E-Waste regulations in the state.</li> <li data-bbox="1671 560 2056 681">5. SPCB Sikkim to share its IEC Plan once firmed up and also share details on its execution.</li> <li data-bbox="1671 686 2056 839">6. SPCB Sikkim to share the district environment plan formulated for the state along with status of its implementation.</li> <li data-bbox="1671 844 2056 997">7. SPCB Sikkim to also to facilitate in setting up e-waste recycling units in the State for proper disposal of the e-waste</li> </ol>

**Table-31: Tamil Nadu Pollution Control Board (TNPCB)**

S.N	States/Details	Actions	Action taken by Tamil Nadu PCB	CPCB Remarks
1	Time Period	October 2023-March 2024		Report received by CPCB vide letter dated 22.07.2024
2	Response to point no. 27 (Implementation of E-waste Action Plan): Applicable to All SPCBs/PCCs	CPCB needs to update the status periodically at least once in six months and issue appropriate directions in the light of the reports received.	Report Submitted	Details are given in the table below from serial no 2 to 4
2(a)	Inventorisation of e-waste generation	SPCBs/PCCs to complete this activity within one year	TNPCB completed the Inventorisation process under the E-Waste Management Rules, 2016 during the year 2021	Complied. TNPCB to carry out revised inventory of the E-Waste generated in the state using revised guidelines on Inventory under E-Waste (M) Rules, 2022.
2(b)	Identification of Producers who have not registered at E-waste EPR Portal	This is a continuous activity for which support of SPCBs / PCCs / Custom department/ Ministry of Commerce, Ministry of Electronics and telecommunication is required.	Identified 82 EEE producers yet to be applied in the EPR portal	Complied
2(c)	Verification of facilities of recyclers for their infrastructure and records	This is a continuous activity. All the registered recyclers will be verified per year.	TNPCB is in the process of verifying e-waste recyclers as per inspection procedures. (Once the EPR portal is ready to access by the TNPCB)	Complied As the E-Waste Portal is operational TNPCB to carry out inspections and share reports with CPCB in the upcoming progress report

S.N	States/Details	Actions	Action taken by Tamil Nadu PCB	CPCB Remarks
2(d)	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	TNPCB vide letter dated 18.10.2022, 27.12.2023 instructed all the DEEs to issue approved press release in the leading newspapers and also to take action against the violations on Informal Trading, Dismantling and Recycling of E-Waste. TNPCB also insisted them to instruct the local bodies in their respective jurisdiction to collect, segregate and transport e-waste to registered recyclers.  TNPCB issued press release on 23.01.2024 regarding trading, dismantling and recycling of waste	Complied
2(e)	Facilitate collection and disposal of e-waste	State Government to formulate a mechanism for collection and for incentivizing setting up of recycling facilities.	TNPCB vide letter dated 09.03.2020, 07.09.2023 instructed the industries department, Housing and Urban Development to reserve/Allocate land for the establishment of e-waste recyclers/dismantlers for environmentally sound management of e-waste under rule 12(1) of EWM Rule 2016 & Rule 10 (1) of EWM Rules, 2022.  In this regard, Government vide letter dated 29.02.2024 informed that they have been instructed the SIPCOT to allocate distinct area or shed for e-waste management in upcoming industrial parks that are yet to obtain.	Complied. TNPCC to share details of facilitation work once the same is done for facilitating in setting up collection and disposal facilities
2(f)	Governance frame work for monitoring compliance	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, district collector, CMD/ Commissioners) to be designated.	District Engineers are functioning as Nodal officers for district wise	Complied. TNPCC to share details of monitoring convened and decisions taken during the meetings convened at district level
2(g)	Capacity building at district/State/CPCB level	Special workshops to educate functionaries in government/ NGOs be run over one year.	TNPCB conducted stakeholders meeting with the e-waste stakeholders for effective implementation of EWM Rules 2022.	Complied TNPCC to carry out regular capacity building exercises for the stakeholders involved in E-waste

S.N	States/Details	Actions	Action taken by Tamil Nadu PCB	CPCB Remarks
			<p>TNPCB instructed all district officers to organize awareness campaign and to distribute the approved pamphlets pertaining to E-waste Management.</p> <p>TNPCB is conducting training programmes for government stakeholders for every 6 months.</p>	Management and provide its details to CPCB
2(h)	IEC plan be firmed up and executed	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. The IEC Plan to be executed over one year.	It has been done through producers responsibility organization(PRO) All the local bodies were instructed to comply with the roles and responsibility under EWM rules, 2022.	Complied TNPCB to share IEC Plan and details of its execution
2(i)	Strengthen system of enforcement	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.	That will be filled as Quarterly report by the E-waste stakeholders through CPCB EPR Portal.	Complied However, TNPCB to strengthen system for effective enforcement of the e-waste regulations in the state
3	Response to point no. 31	All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities	At present the non-recoverable waste from the e-waste recycling facilities have been disposed to the common TSDF at Gummidipoondi from scientific disposal.	Partially complied TNPCB need to identify the hotspots by constant vigil. TNPCB also to facilitate in setting up e-waste recycling units in the State for proper disposal of the e-waste
4	Compliance			<p>Compliance Status:</p> <p><b>Point 27:</b> Complied -2a, 2b, 2c, 2(d), 2e,2f, 2g, 2h, 2i</p> <p><b>Point 31:</b> Partially Complied</p> <p>TNPCB has majorly complied with the directions of the Hon'ble NGT.</p>

S.N	States/Details	Actions	Action taken by Tamil Nadu PCB	CPCB Remarks
				<p>Below are some specific observations on the report received:</p> <ol style="list-style-type: none"> <li>1. TNPCB to carry out revised inventory of the E-Waste generated in the state for 106 EEEs covered under E-Waste (M) Rules, 2022.</li> <li>2. TNPCB to carry out inspections and share reports with CPCB in the upcoming progress report</li> <li>3. TNPCB to share details of facilitation work once the same is done for facilitating in setting up collection and disposal facilities</li> <li>4. TNPCB to share details of monitoring convened and decisions taken during the meetings convened at district level</li> <li>5. TNPCB to carry out regular capacity building exercises for the stakeholders involved in E-waste Management and provide its details to CPCB.</li> <li>6. TNPCB to share IEC Plan and details of its execution plan.</li> <li>7. TNPCB to strengthen system for effective enforcement of the E-Waste regulations in the state</li> </ol>

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S.N	States/Details	Actions	Action taken by Tamil Nadu PCB	CPCB Remarks
				<p>8. TNPCB need to identify the hotspots by constant vigilance.</p> <p>9. TNPCB also to facilitate in setting up E-Waste recycling units in the State for proper disposal of the e-waste</p>

**Table-32: Telangana Pollution Control Board (TGPCB)**

S.N	States/Details	Actions	Action taken by Telangana PCB	CPCB Remarks
1	Time Period	October 2023-March 2024		Received by CPCB through email dated 26.06.2024
2	Response to point no. 27 (Implementation of E-waste Action Plan): Applicable to All SPCBs/PCCs	CPCB needs to update the status periodically at least once in six months and issue appropriate directions in the light of the reports received.	Report Submitted	Details are given in the table below from serial no 2 to 4
2(a)	Inventorisation of e-waste generation	SPCBs/PCCs to complete this activity within one year	Inventorisation of E-Waste in the State of Telangana was carried out through M/s. EPTRI, Hyderabad in the year 2016.	Complied. SPCB to share inventory details with CPCB.
2(b)	Identification of Producers who have not registered at E-waste EPR Portal	This is a continuous activity for which support of SPCBs / PCCs / Custom department/ Ministry of Commerce, Ministry of Electronics and telecommunication is required.		Not Complied
2(c)	Verification of facilities of recyclers for their infrastructure and records	This is a continuous activity. All the registered recyclers will be verified per year.	The Telangana PCB has issued Consents to 19 Recycling units. These units are being inspected on regular basis to verify compliance.  The Regional Offices of Telangana PCB are also conducting random surprise inspections.	Complied. TGPCB to provide further ATR in its upcoming quarterly progress report.
2(d)	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	The Hon'ble NGT orders communicated to all the District Collectors and the Board is coordinating with District Administration for checking of informal trading, Dismantling & Recycling of E-Waste. Surprise inspections being conducted to verify illegal dismantling, and recycling of E-waste.  The Board has made a process of surveillance of e-waste across the State. Surprise Inspections are	Complied

S.N	States/Details	Actions	Action taken by Telangana PCB	CPCB Remarks
			<p>being conducted by the Regional Offices of the Board to identify / verify on informal E-Waste dismantling &amp; Recycling activities.</p> <p>The Board also opened public interface through telephone through Toll free number; Public Grievance or Janavani Kalushya Nivarani Mobile App / Web Portal in the TGPCB website.</p>	
2(e)	Facilitate collection and disposal of e-waste	State Government to formulate a mechanism for collection and for incentivizing setting up of recycling facilities.	The Government of Telangana has introduced E-waste Management Policy, 2017 by giving incentives for setting up of E-waste Recycling facilities.	Complied. SPCB however to provide details on facilitation.
2(f)	Governance frame work for monitoring compliance	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, district collector, CMD/ Commissioners) to be designated.	The Telangana PCB has designated Nodal Officers at District levels and State level to ensure monitoring of compliance.	Complied TGPCB to provide details of state & district level committees constituted along with details of nodal officers for monitoring compliance
2(g)	Capacity building at district/State/CPCB level	Special workshops to educate functionaries in government/ NGOs be run over one year.	The E-Waste dismantlers & recyclers are directed to conduct awareness programmes. The District Level officers are being sensitized about the E-waste Rules during the review meetings conducted by the District Collectors on NGT issues.	Complied
2(h)	IEC plan be firmed up and executed	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. The IEC Plan to be executed over one year.	<p>The Telangana PCB has conducted the following Training Programmes to the stake holders Departments:</p> <p>a. E-waste awareness program conducted on 09.12.2022 at Head Office, Hyderabad.</p> <p>b. Telangana PCB has conducted mass awareness through seminars and awareness programs in colleges and schools.</p>	Complied.

S.N	States/Details	Actions	Action taken by Telangana PCB	CPCB Remarks
			C. Total of 14 No's of programs have being conducted in the month of November and December, 2023.	
2(i)	Strengthen system of enforcement	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.	The E-waste facilities are being inspected on regular basis to verify compliance.  The CPCB is regularly reviewing the action taken on Half yearly basis.	Complied
3	Response to point no. 31	All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities	There is no identified hotspot within State, where major environmental damage is being done due to unscientific treatment of E Waste  However, Telangana PCB is keeping a close vigil with the help of District administration.	Complied  Telangana SPCB to ensure that dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities
4	Compliance			Compliance Status: <b>Point 27:</b> Complied -2a, 2c, 2d, 2e, 2f, 2g, 2h, 2i Not Complied – 2b  <b>Point 31:</b> Complied  Telangana SPCB has complied with the directions issued by the Hon'ble NGT. However specific observation on the report filled by the TGPCB:

S.N	States/Details	Actions	Action taken by Telangana PCB	CPCB Remarks
				<ol style="list-style-type: none"><li>1. TGPCB to share inventory results in the upcoming progress report.</li><li>2. TGPCB to provide details on actions taken by it for the identification of producers those have not registered so far on the E-Waste EPR Portal.</li><li>3. TGPCB to provide details of action taken up by it for facilitating setting up of recycling facilities in the state.</li><li>4. TGPCB to provide details of Nodal officers and committee constituted at State &amp; District levels for monitoring e-waste management.</li></ol>

**Table-33: Tripura State Pollution Control Board (TSPCB)**

S.N	States/Details	Actions	Action taken by Tripura SPCB	CPCB Remarks
1	Time Period	October 2023- March 2024		Email received on July 04, 2024
2	Response to point no. 27 (Implementation of E-waste Action Plan): Applicable to All SPCBs/PCCs	CPCB needs to update the status periodically at least once in six months and issue appropriate directions in the light of the reports received.	Report Submitted	Details are given in the table below from serial no 2 to 4
2(a)	Inventorisation of e-waste generation	SPCBs/PCCs to complete this activity within one year	Inventory of bulk consumers of e-waste has been done as regular task of Tripura State Pollution Control board. Moreover, TSPCB has issued letter to all departments of State government (Bulk Consumers) for submission of annual report in form 3.	Complied. TSPCB to carry out revised inventory of the E-Waste generated in the state using revised guidelines on Inventory under E-Waste (M) Rules, 2022 to be provided by CPCB.
2(b)	Identification of Producers who have not registered at E-waste EPR Portal	This is a continuous activity for which support of SPCBs / PCCs / Custom department/ Ministry of Commerce, Ministry of Electronics and telecommunication is required.	In Tripura, there is no organization producing electrical & electronics equipment as listed in Schedule-1 of E-Waste Management Rules, 2016, who have not obtained EPR Authorization.	Complied TSPCB to take necessary steps for facilitating in setting up of recycling units in the State
2(c)	Verification of facilities of recyclers for their infrastructure and records	This is a continuous activity. All the registered recyclers will be verified per year.	There is no dismantler and no recycler of e-waste products in Tripura State. However, the matter has been noted for implementation as and when required.	Not Applicable However, TSPCB to take necessary steps for facilitating in setting up of recycling units in the State
2(d)	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	No such informal trading, dismantling and recycling of E-waste have been reported till date.	Complied However, TSPCB to continue its drives for checking informal e-waste activities

S.N	States/Details	Actions	Action taken by Tripura SPCB	CPCB Remarks
2(e)	Facilitate collection and disposal of e-waste	State Government to formulate a mechanism for collection and for incentivizing setting up of recycling facilities.	TSPCB has issued Authorization to M/s Green Partner as a collection centre of e-waste and the CPCB authorised Karo Sambhav(PRO) are also working in the state for collection of e-waste and sent those to CPCB authorised recyclers. However, till date , no recycler has come up for setting up of recycling facilities in the Tripura State.	Complied
2(f)	Governance frame work for monitoring compliance	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, district collector, CMD/ Commissioners) to be designated.	In order to ensure governance framework for monitoring compliance at State & District levels, a committee headed by the Chief Secretary, Govt of Tripura has been formed at the State-Level. District Level committee has also been formed under the Chairmanship of District Magistrate & Collector	Complied TSPCB to share details and outcomes of the meeting convened to CPCB
2(g)	Capacity building at district/State/ CPCB level	Special workshops to educate functionaries in government/ NGOs be run over one year.	The Ministry of Electronic and Information Technology in partnership with NIEIT organized awareness programme with different stakeholders on the environmental hazard electronic waste at NIEIT Agartala center R. K Nagar. Moreover National Institute of Electronic and information Technology NIEIT also organized two day online training programme with Govt. and Private stakeholders on E-waste Management.	Complied TSPCB to carry out regular capacity building exercises for the stakeholders involved in E-waste Management and provide its details to CPCB
2(h)	IEC plan be firmed up and executed	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. The IEC Plan to be executed over one year.	Information Education & Communication (IEC) materials are being displayed at the collection points of Producers apart from the organizing school level and college level programme on E-waste management.	Complied TSPCB to share IEC plan along with details of its execution to CPCB in its upcoming progress report
2(i)	Strengthen system of enforcement	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.	Necessary efforts are being taken to strengthen the system of enforcement	Complied. TSPCB to strengthen system for effective enforcement of the e-waste regulations in the state.

S.N	States/Details	Actions	Action taken by Tripura SPCB	CPCB Remarks
3	Response to point no. 31	All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities		Not complied  TSPCB needs to identify the e-waste hotspots by constant vigil . TSPCB to ensure that dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities
4	Compliance			Compliance Status: <b>Point 27:</b> Complied – 2a, 2b, 2d, 2e, 2f, 2g, 2h, 2i Not Applicable- 2c  <b>Point 31:</b> Not Complied  TSPCB has complied with the directions, however it has not provided status of implementation of point 31 of the directions dated 15.01.2024. Below are some observations on the report:  <ol style="list-style-type: none"> <li>1. TSPCB to carry out revised inventory of the E-Waste generated in the state covering all the 106 EEEs covered under E-Waste (M) Rules, 2022.</li> <li>2. TSPCB to take necessary steps for facilitating in</li> </ol>

S.N	States/Details	Actions	Action taken by Tripura SPCB	CPCB Remarks
				<p>setting up of recycling units in the State</p> <ol style="list-style-type: none"> <li>3. TSPCB to continue its drives for checking informal E-Waste activities</li> <li>4. TSPCB to share details and outcomes of the meeting convened to CPCB.</li> <li>5. TSPCB to carry out regular capacity building exercises for the stakeholders involved in E-Waste Management and provide its details to CPCB.</li> <li>6. TSPCB to share IEC plan along with details of its execution to CPCB in its upcoming progress report.</li> <li>7. TSPCB to strengthen system for effective enforcement of the E-Waste regulations in the state.</li> <li>8. TSPCB needs to identify the E-Waste hotspots by constant vigilance.</li> <li>9. TSPCB to ensure that dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities</li> </ol>

Table-34: Uttar Pradesh Pollution Control Board (UPPCB)

S.N	States/Details	Actions	Action taken by Uttar Pradesh PCB	CPCB Remarks
1	Time Period	October 2023-March 2024		Received by CPCB through email dated 01.07.2024
2	Response to point no. 27 (Implementation of E-waste Action Plan): Applicable to All SPCBs/PCCs	CPCB needs to update the status periodically at least once in six months and issue appropriate directions in the light of the reports received.	Report Submitted	Details are given in the table below from serial no 2 to 5
2(a)	Inventorisation of e-waste generation	SPCBs/PCCs to complete this activity within one year	<ul style="list-style-type: none"> <li>Total <b>194</b> E-Waste processing units are identified in U.P. under E-Waste Management Rules, 2016 having cumulative capacity of <b>536287 TPA</b>, out of which <b>226289 TPA</b> for recycling.</li> <li>Out of <b>194</b> E-Waste processing units, <b>89</b> units having cumulative capacity of <b>235684 TPA</b> engaged in collection and dismantling of e-waste, <b>83</b> units having cumulative capacity of <b>226289 TPA</b> engaged in collection dismantling and recycling of e-waste and <b>22</b> units having cumulative capacity of <b>74314 TPA (excluding 55.0 Lakh Mobile &amp; 50.0 Lakh PCB and 7.0 Lakh Mobile refurbished)</b> engaged in collection, dismantling, recycling and refurbishing of e-waste.</li> </ul> <p><b>160</b> units are having valid authorization. Notice has been issued to <b>11 &amp; 20</b> units, which does not have valid respective <b>Air &amp; Water CTO</b>.</p>	Not- Complied. UPPCB to carry out inventory of E-waste generated in the State based on revised inventory guidelines under E-waste (M) Rules, 2022 to be provided by CPCB

S.N	States/Details	Actions	Action taken by Uttar Pradesh PCB	CPCB Remarks
2(b)	Identification of Producers who have not registered at E-waste EPR Portal	This is a continuous activity for which support of SPCBs / PCCs / Custom department/ Ministry of Commerce, Ministry of Electronics and telecommunication is required.	487 e-waste producer having EPR registration through CPCB developed to a portal. Directions by UPPCB to all RO's for registration Manufacturers, of Producers, Recycler and Refurbisher on the Online E-waste EPR Portal and Verification of capacities allocated to the Recyclers via letter no H-08094/wmd-2/e-waste-209/2024 dated 07-03-2024.	Partially Complied. UPPCB to carry out exercise on identification of producers those may exist in the state but have not registered on E-Waste portal. Refer methodology provided by CPCB in this regard.
2(c)	Verification of facilities of recyclers for their infrastructure and records	This is a continuous activity. All the registered recyclers will be verified per year.	<ul style="list-style-type: none"> <li>It is a continuous and ongoing process. All the registered recyclers will be verified yearly on regular basis.</li> </ul> Directions were issued to all RO's for registration of Producers, Manufacturers, Recycler and Refurbishers on the Online E-waste EPR Portal and Verification of capacities allocated to the Recyclers via letter no H-08094/wmd-2/e-waste-209/2024 dated 07-03-2024.	Partially Complied. UPPCB has only shared the directions provided to their regional offices (ROs) UPPCB to share status of compliance and reports w.r.t inspections of recyclers carried out by it.
2(d)	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	<ul style="list-style-type: none"> <li>It is a continuous and ongoing process.</li> <li>Time to Time directions were issued to all RO's for checking Informal E-waste activities, verification of authorized dismantlers/recyclers of E-waste and drives for mass awareness via letter no. H-04539094/wmd-2/e-waste-209/2024 dated 21-12-2023, H-04874/wmd-2/e-waste-209/2024 dated 27-12-2023 &amp; H-05786/wmd-2/e-waste-209/2024 dated 16-01-2024.</li> </ul> Action taken against <b>21</b> illegal E-waste units by District Administration & UPPCB since last 6 month.	Complied. UPPCB to share details of status of action taken against the illegal units reported.

S.N	States/Details	Actions	Action taken by Uttar Pradesh PCB	CPCB Remarks
2(e)	Facilitate collection and disposal of e-waste	State Government to formulate a mechanism for collection and for incentivizing setting up of recycling facilities.	UPPCB and State Government facilitate to establish new E-waste Processing units. Current Total 05 E-Waste unit establishment is under progress.	Complied However, UPPCB also to ensure that the E-waste generated in the State is collected properly and is channelized to registered recyclers only.
2(f)	Governance framework for monitoring compliance	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, district collector, CMD/ Commissioners) to be designated.	District Level Monitoring Committee constituted in each District of U.P.	Complied  UPPCB to share the details of the district level monitoring committee along with action taken by it.
2(g)	Capacity building at district/State/ CPCB level	Special workshops to educate functionaries in government/ NGOs be run over one year.	UPPCB and District administration organized Special Workshops to educate regarding E-Waste disposal in regular basis. In last 6 months 11 such activities had been conducted as per data provided by all RO's of UPPCB.	Complied.
2(h)	IEC plan be firm ed up and executed	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. The IEC Plan to be executed over one year.	NA	Not- Complied. UPPCB to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. UPPCC also share IEC Plan and details of its execution
2(i)	Strengthen system of enforcement	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.	<ul style="list-style-type: none"> <li>Time to Time directions were issued to all RO's for checking Informal E-waste activities, verification of authorized dismantlers/recyclers of E-waste and drives for mass awareness via letter no. H-04539094/wmd-2/e-waste-209/2024 dated 21-12-2023, H-04874/wmd-2/e-waste-209/2024 dated 27-12-2023 &amp; H-05786/wmd-2/e-waste-209/2024 dated 16-01-2024.</li> </ul>	Non- Complied. UPPCB to strengthen system for effective enforcement of the e-waste regulations in the state

S.N	States/Details	Actions	Action taken by Uttar Pradesh PCB	CPCB Remarks
			<ul style="list-style-type: none"> <li>Action taken against <b>21</b> illegal E-waste units in by District Administration &amp; UPPCB since last 6 months.</li> </ul> <p>Notice has been issued to <b>31</b> units, which does not having valid Air &amp; Water <b>CTO</b>.</p>	
3	Response to point no. 31	All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities.	UPPCB has not shared any details regarding this point.	<p>Not- Complied.</p> <p>UPPCB need to identify the e-waste hotspots by constant vigilance.</p> <p>UPPCB to ensure that dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities.</p>
4	Response to point no. 29	We also direct the acceptance of recommendations of the Oversight Committee for the State of UP. We record statement of learned counsel for the State PCB for TSDF at Amroha will be functional by 01.03.2021. The State PCB may ensure in setting up of TSDF and its operationalization CPCB guidelines are duly followed. The e-waste on the bank of River Ramganga may be duly shifted in an environmentally sound manner. Banks of river Ramganga should be cleaned and no deposition of e-waste/black powder observed.	<p>1. That vide its report/letter dated 10-05-202, four (04) the Regional Officer (hereinafter referred as RO), U.P. Pollution Control Board (hereinafter referred as UPPCB), Moradabad and RO Bijnore, UPPCB vide its report/letter dated 04-05-2024 has informed that e-waste/black powder waste stored on different banks of Ramganga river in Moradabad (quantity approx. 25000 MT) was temporarily shifted and stored in trenching ground of Municipal Corporation Gulab bari, Rampur Road Moradabad (Lat: 82.828281 Long: 78.80673) in secured manner by lining it with HDPE sheet. Letter dated 10-05-2024 and 04-05-2024 are annexed as Annexure No. 9 and 10, respectively, to this response.</p> <p>2. That the State Government of Uttar Pradesh has decided for permanent disposal of e-waste/black powder in scientific manner through the proposed TSDF M/s Sangam Mediserve Pvt. Ltd., P</p>	Partially Complied

S.N	States/Details	Actions	Action taken by Uttar Pradesh PCB	CPCB Remarks
			<p>lot No. 940, 941 &amp; 944, Vill-Kharpadi, Tesil- Has anpur, Dist-Amroha. Environment Clearance was issued to The aforesaid proposed TSDF by State Level Environmental Authority vide letter no. 574/Parya/SEAC/4484 dated 28-01-2022 and UPPCB issued Consent to Establishment (CTE) via vide letter dated 06-11-2018, valid till 21-11-2023 and again the UPPCB has extended the validity of CTE for the last time for the period of 02 years.</p> <p>3. That the officials of the Regional Office, Bijnore, UPPCB Inspected the aforesaid site on 04-05-2023. During the inspection it was found that the boundary wall of proposed site has been completed, planned machinery, capsule SLF and tin shed installed at site.</p> <p>4. That vide its letter dated 09-05-2024 M/s Sangam Mediserve Pvt. Ltd., Plot No. 940, 941 &amp; 944, Vill-Kharpadi, Tesil-Hasanpur, Dist-Amroha has informed to UPPCB that the construction work of TSDF of the site has to be stopped due to second wave of COVID-19. The TSDF is subsidized by the Govt. of India and State Government as per MoEF&amp;CC Guideline reference no. 20-3/2008-HSMD dated 04-08-2010 with a condition i.e. this grant is applicable only for establishment of TSDF and not for operational unit. In this matter approval has been given by the U.P Govt. for financial assistance but till now no action has been taken by the Central Govt. for grant of financial assistance. Further, U.P Govt. also communicated vide letter dated 21-03-2022 to the Central Govt. for the grant of financial assistance as a subsidy to establishment of aforesaid TSDF. On account of the non-availability of fund/subsidy the project is delayed. Letter dated 09-05-2024 and</p>	

S.N	States/Details	Actions	Action taken by Uttar Pradesh PCB	CPCB Remarks																											
			<p>dated 21-03-2022 are annexed as Annexure No . 11 and 12 respectively to this response.</p> <p>5. That subsequently Municipal Corporation, Moradabad contacted the IIT, Roorkee regarding investigation of chemical composition of black powder waste and its disposal. In continuation of above IIT Roorkee conducted field survey and put up analysis/survey report vide letter dated 02-09-2021 after testing several samples and study. Letter dated 02-09-2021 annexed herewith as Annexure No. 13 to this response. According to survey report following constituent were found in black powder:</p> <table border="1" style="width: 100%; border-collapse: collapse; margin-top: 10px;"> <thead> <tr> <th style="width: 30%;">Constituent</th> <th style="width: 20%;">Concentration (mg/L)</th> <th style="width: 50%;">Maximum allowable concentration (mg/L)</th> </tr> </thead> <tbody> <tr> <td>Copper</td> <td style="text-align: center;">48</td> <td style="text-align: center;">25</td> </tr> <tr> <td>Zinc</td> <td style="text-align: center;">52</td> <td style="text-align: center;">250</td> </tr> <tr> <td>Cadmium</td> <td style="text-align: center;">0.02</td> <td style="text-align: center;">1.0</td> </tr> <tr> <td>Lead</td> <td style="text-align: center;">1.8</td> <td style="text-align: center;">5</td> </tr> <tr> <td>Chromium</td> <td style="text-align: center;">0.49</td> <td style="text-align: center;">5</td> </tr> <tr> <td>Manganese</td> <td style="text-align: center;">1.2</td> <td style="text-align: center;">10</td> </tr> <tr> <td>Nickel</td> <td style="text-align: center;">0.13</td> <td style="text-align: center;">0</td> </tr> <tr> <td>Cobalt</td> <td style="text-align: center;">0.02</td> <td style="text-align: center;">80</td> </tr> </tbody> </table> <p>6. That after peruse the survey/analysis report following recommendation for remedial measures had been suggested by the IIT, Roorkee. "There are multiple options for the remediation of the black powder waste material, namely, containment (such as surface capping, encapsulation, and secured landfilling). Extraction (such as flushing, electro-kinetic extraction, phytoremediation) a</p>	Constituent	Concentration (mg/L)	Maximum allowable concentration (mg/L)	Copper	48	25	Zinc	52	250	Cadmium	0.02	1.0	Lead	1.8	5	Chromium	0.49	5	Manganese	1.2	10	Nickel	0.13	0	Cobalt	0.02	80	
Constituent	Concentration (mg/L)	Maximum allowable concentration (mg/L)																													
Copper	48	25																													
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Manganese	1.2	10																													
Nickel	0.13	0																													
Cobalt	0.02	80																													

S.N	States/Details	Actions	Action taken by Uttar Pradesh PCB	CPCB Remarks
			<p>nd solidification or stabilization Extraction (such as flushing, electro-kinetic extraction, phytoremediation) and solidification or stabilization (Solidification, vitrification, chemical stabilization). The in-situ process includes surface capping/encapsulation, electro-kinetic separation and vitrification, soil washing/immobilization and bioremediation including phytoremediation. The ex-situ processes are secured land filling, solidification, soil washing and vitrification. The choice of the appropriate technology would depend on the economic feasibility, complexity, technology, effectiveness, execution aspects, previous performance, safety, locally available skills etc."</p> <p>7. According to Municipal Corporation, Moradabad letter dated 31.01.2022 it is informed that various suggestions have been given by the Indian Institute of Technology, Roorkee in point no. 4.0 of the report regarding the above samples of black powder waste, in which it has been mentioned that the said waste material along with concrete can be used in the form of aggregate for construction activities. Letter dated 31-01-2022 is annexed as Annexure No. 14 to this response.</p> <p>8. That subsequently, the Municipal Corporation, Moradabad has informed the following through its letter dated 07.08.2023:</p> <p>"70 टी०पी०डी० क्षमता का कन्स्ट्रक्शन एवं डिमोलिशन वेस्ट प्लांट स्थापित कर संचालित करने की निविदाये स्वीकृत की गई थी, किन्तु अपरिहार्य कारणों के कारण उपरोक्त निविदा को निरस्त कर दिया गया। उपरोक्त सूचना के पश्चात् नगर निगम, मुरादाबाद 100 टी०पी०डी० क्षमता का कन्स्ट्रक्शन एवं डिमोलिशन वेस्ट प्लांट स्थापित करने हेतु</p>	

S.N	States/Details	Actions	Action taken by Uttar Pradesh PCB	CPCB Remarks
			<p>निविदाये जारी की गई, तत्कम में 100 टी०पी०डी० कन्स्ट्रक्शन एवं डिमोलिशन वेस्ट प्लांट के लिये कार्यदायी संस्था का निर्धारण हो गया है तथा उपरोक्त कार्य शीघ्र ही पूर्ण करा लिया जाएगा। स्थापन उपरान्त कन्स्ट्रक्शन एवं डिमोलिशन वेस्ट की प्रोसेसिंग किये जाने के साथ ही उक्त पाउडर को भी डिजाईनड मिक्स्ड पद्धति पर अनुपातिक रूप से इस्तेमाल किये जाने की प्रक्रिया अपनायी जानी है, जिसके फलस्वरूप उपरोक्त ब्लैक पाउडर वेस्ट का वैज्ञानिक विधि से निस्तारण किया जा सकेगा।"</p> <p>The Letter 07.08.2023 is annexed as Annexure No. 15 to this response.</p> <p>9. That further vide its letter dated 04-05-2024 subsequently</p> <p>Municipal Corporation, Moradabad has informed the following:</p> <p>"70 टी०पी०डी० क्षमता का कन्स्ट्रक्शन एवं डिमोलिशन वेस्ट प्लांट स्थापित कर संचालित करने की निविदाएँ स्वीकृत की गयी थी, किन्तु अपरिहार्य कारणों से उपरोक्त निविदा को निरस्त कर दिया गया। उपरोक्त सूचना के पश्चात नगर निगम, मुरादाबाद 100 टी०पी०डी० क्षमता का कन्स्ट्रक्शन एवं डिमोलिशन वेस्ट प्लांट स्थापित करने हेतु निविदाएँ जारी की गयी। तत्कम में 100 टी०पी०डी० के C&amp;D Waste Plant के लिये कार्यदायी संस्था का निर्धारण हो गया है, किन्तु पूर्व चयनित स्थल का क्षेत्रफल कम होने के कारण नयी भूमि का चयन किया गया है। तदानुसार अग्रिम कार्यवाही प्रगति पर है। कन्स्ट्रक्शन एवं डिमोलिशन वेस्ट प्लांट के कार्य में विलम्ब को देखते हुए तथा भारतीय प्रौद्योगिकी संस्थान, रुड़की द्वारा ब्लैक पाउडर वेस्ट के निवारण हेतु दिये गये Secure Landfilling (एस०एल०एफ०) के सुझाव पर अमल करते हुए टैंचिंग ग्राउण्ड, रामपुर रो</p>	

S.N	States/Details	Actions	Action taken by Uttar Pradesh PCB	CPCB Remarks
			<p>ड, मुरादाबाद पर एक पूर्व में निर्मित एस०एल०एफ० साइट को चिन्हित किया गया है तथा उसके रेस्टोरेशन का कार्य प्रगति पर है तथा एस०एल०एफ० में Geosynthetic Clay Liner (GCL) Laying का कार्य पूर्ण हो चुका है। शेष कार्य आगामी एक माह में पूर्ण कर लिया जाएगा। तत्पश्चात् ब्लैक पाउडर वेस्ट को शीघ्र वैज्ञानिक विधि से निस्तारण कर दिया जायेगा।" Letter dated 04-05-2024 is annexed as Annexure No. 16 to this response.</p> <p>10. That the Trenching Ground (Latitude 28.828 281, Longitude 78.80673) Rampur Road, Moradabad was inspected by official of RO, Moradabad, UPPCB on 10-05-2024. During inspection, it was found that the condition of black powder temporarily stored at the said site was intact due to HDPE lining at the site, the possibility of leachate is negligible.</p> <p>Site has been identified by Municipal Corporation, Moradabad for disposal of black powder waste stored in the above said trenching ground through Secure Landfilling above said trenching ground through Secure Landfilling (SLF) technology . For the final disposal of black powder waste, the work of Geosynthetic Clay Liner (GCL) Laying was found to be in progress. As per RO report Municipal Corporation, Moradabad has signed a contract with M/s GG Waste Pvt. Ltd., Raipur for the disposal of black powder waste.</p> <p>11. That in accordance to the suggestions received from IIT, Roorkee for the disposal of black powder waste temporarily stored at Trenching Ground, Rampur Road, Moradabad as mentioned above, it is currently proposed to be disposed of by the Municipal Corporation, Moradabad through</p>	

S.N	States/Details	Actions	Action taken by Uttar Pradesh PCB	CPCB Remarks
			<p>h the SLF technique, which Work has been found to be in progress.</p> <p>Therefore the response of Uttar Pradesh Pollution Control Board is submitted before this Hon'ble National Green Tribunal for kind perusal and consideration.</p>	
5	Compliance			<p>Compliance Status:  <b>Point 27:</b>            Complied – 2d, 2e, 2f, 2g            Partially Complied- 2b, 2c            Not Complied – 2a, 2h, 2i</p> <p><b>Point 29:</b> Complied</p> <p><b>Point 31:</b> Not Complied</p> <p>UPPCB has complied with the directions to some extent. However, it has not provided status of implementation of E-Waste action plan as per the requirement of point no . 27 of the Hon'ble NGT order. Also the UPPCB has not provided any details w.r.t compliance of Point No. 31 of the NGT Order. UPPCB has submitted detail report w.r.t actions taken by it in compliance of Point No. 29:</p> <ol style="list-style-type: none"> <li>UPPCB has not shared any details regarding Inventorisation of E-Waste. UPPCB to provide complete</li> </ol>

S.N	States/Details	Actions	Action taken by Uttar Pradesh PCB	CPCB Remarks
				<p>details on the action taken in their next ATR.</p> <ol style="list-style-type: none"> <li>2. UPPCB to carry out exercise on identification of non-registered entities those may exist in the state but have not registered on E-Waste EPR portal.</li> <li>3. UPPCB has only shared the directions provided to their regional offices (ROs). UPPCB to share status of compliance and reports w.r.t inspections of recyclers carried out by it.</li> <li>4. UPPCB to share details of informal activities if identified during their check drives along with ATR on such entities.</li> <li>5. UPPCB also to ensure that the E-Waste generated in the State is collected properly and is channelized to registered recyclers only.</li> <li>6. UPPCB to formulate committees and designate nodal officers at state and district level for monitoring compliance under E-Waste regulations in the state.</li> <li>7. UPPCB to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for</li> </ol>

S.N	States/Details	Actions	Action taken by Uttar Pradesh PCB	CPCB Remarks
				<p>recycling. UPPCB also share IEC Plan and details of its execution.</p> <p>8. UPPCB to strengthen system for effective enforcement of the E-Waste regulations in the state</p> <p>9. UPPCB need to identify the e-waste hotspots by constant vigilance.</p> <p>10. UPPCB to ensure that dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities</p>

**Table-35: Uttarakhand Pollution Control Board (UKPCB)**

S.N	States/Details	Actions	Action taken by Uttarakhand PCB	CPCB Remarks
1	Time Period	October 2023-March 2024		Response filed through affidavit vide 16.08.2024
2	Response to point no. 27 (Implementation of E-waste Action Plan): Applicable to All SPCBs/PCCs	CPCB needs to update the status periodically at least once in six months and issue appropriate directions in the light of the reports received.	Report Submitted	Details are given in the table below from serial no 2 to 4
2(a)	Inventorisation of e-waste generation	SPCBs/PCCs to complete this activity within one year	Inventory of E-waste will be prepared with support of reputed Government Institution / Agency. In this regard Director, Information Technology Development Agency Uttarakhand is requested to carry out such inventory.	Not Complied UKPCB to carry out revised inventory of the E-Waste generated in the state using revised guidelines on Inventory under E-Waste (M) Rules, 2022 to be provided by CPCB.
2(b)	Identification of Producers who have not registered at E-waste EPR Portal	This is a continuous activity for which support of SPCBs / PCCs / Custom department/ Ministry of Commerce, Ministry of Electronics and telecommunication is required.	It is a continuous activity. Public Notice was also issued in this regard in daily newspapers for wide publicity and compliances.	Complied However UKPCB to carry out exercise on identification of producers those may exist in the state but have not registered on E-Waste portal . Refer methodology provided by CPCB in this regard
2(c)	Verification of facilities of recyclers for their infrastructure and records	This is a continuous activity. All the registered recyclers will be verified per year.	Continuous activity.	Partially Complied UKPCB to share details and reports of recyclers inspections carried out by it.

S.N	States/Details	Actions	Action taken by Uttarakhand PCB	CPCB Remarks
2(d)	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	Continuous activity.	Partially Complied UKPCB however to take regular drives for checking informal activities those may occur in future.
2(e)	Facilitate collection and disposal of e-waste	State Government to formulate a mechanism for collection and for incentivizing setting up of recycling facilities.	Government of Uttarakhand is under the preparation of E-Waste policy for the State of Uttarakhand. However, private entrepreneurs are providing e-waste management facility.	Partially complied. UKPCB to share e-waste Policy developed for the state of Uttarakhand along with status of its implementation
2(f)	Governance frame work for monitoring compliance	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, district collector, CMD/ Commissioners) to be designated.	Government of Uttarakhand is under the preparation of E-Waste policy for the State of Uttarakhand. However, private entrepreneurs are providing e-waste management facility.	Not Complied UKPCB to formulate committees and designate nodal officers at state and district level for monitoring compliance under e-waste regulations in the state.
2(g)	Capacity building at district/State/ CPCB level	Special workshops to educate functionaries in government/ NGOs be run over one year.	Following capacity building activities were conducted wrt to compliance of E Waste(Management) Rules-  i. Webinar on “E-Waste Management: Challenges, opportunities, policies and initiatives”. In association with TERI-SAS. October05, 2023  ii. Online interactive session on “E-Waste Management with Nagar Nigam”  iii. Awareness activity on “Best out of waste (E-Waste)”. Posters related to E-Waste Management were distributed on the celebration of “Himalayan day” at MKP (PG) college, Dehradun dated 08.09.2023	Complied

S.N	States/Details	Actions	Action taken by Uttarakhand PCB	CPCB Remarks
2(h)	IEC plan be firmed up and executed	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. The IEC Plan to be executed over one year.	IEC activity carried out by UKPCB through workshop, short films and radio jingles etc from time to time.	Complied UKPCB to share its IEC Plan along with its execution status in the upcoming progress report
2(i)	Strengthen system of enforcement	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.	State Pollution Control Board is continuously monitoring the compliances of the rules. There is no violation reported in recent past. However, meeting with regional officers and other authorities will be conducted to address the issue for effective monitoring.	Complied However UKPCB to strengthen system for effective enforcement of the e-waste regulations in the state.
3	Response to point no. 31	All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities	The Uttarakhand Pollution Control Board has issued necessary instructions to all Regional Officers of UKPCB for ensuring compliances.	Partially complied UKPCB needs to identify the e-waste hotspots by constant vigil. UKPCB to ensure that dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities
4	Compliance			Compliance Status: <b>Point 27:</b> Complied – 2b, 2g, 2h, 2i Partially Complied- 2c, 2d, 2e Not Complied – 2a, 2f  <b>Point 31:</b> Partially Complied  UKPCB has complied to the Hon'ble NGT directions to some extent only. Some specific observations on the report

S.N	States/Details	Actions	Action taken by Uttarakhand PCB	CPCB Remarks
				<p>submitted by UKPCB are as below:</p> <ol style="list-style-type: none"> <li>1. UKPCB to carry out revised inventory of the E-Waste generated in the state covering all the 106 EEs covered under E-Waste (M) Rules, 2022.</li> <li>2. UKPCB to carry out exercise on identification of non-registered entities those may exist in the state but have not registered on E-Waste portal.</li> <li>3. UKPCB to share details and reports of recyclers inspections carried out by it.</li> <li>4. UKPCB to take regular drives for checking informal activities.</li> <li>5. UKPCB to formulate committees and designate nodal officers at state and district level for monitoring compliance under e-waste regulations in the state.</li> <li>6. UKPCB to share its IEC Plan also with its execution status in the upcoming progress report</li> <li>7. UKPCB to strengthen system for effective enforcement of the E-Waste regulations in the state.</li> </ol>

S.N	States/Details	Actions	Action taken by Uttarakhand PCB	CPCB Remarks
				<p>8. UKPCB needs to identify the E-Waste hotspots by constant vigilance.</p> <p>9. UKPCB to ensure that dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities</p>

**Table-36: West Bengal Pollution Control Board (WBPCB)**

S.N	States/Details	Actions	Action taken by West Bengal PCB	CPCB Remarks
1	Time Period	October 2023-March 2024		Received by CPCB through email dated 06.05.2024
2	Response to point no. 27 (Implementation of E-waste Action Plan): Applicable to All SPCBs/PCCs	CPCB needs to update the status periodically at least once in six months and issue appropriate directions in the light of the reports received.	Report Submitted	Details are given in the table below from serial no 2 to 4
2(a)	Inventorisation of e-waste generation	SPCBs/PCCs to complete this activity within one year	Inventorisation of the E Waste quantity of the State was complete based on earlier Rules of 2016. But with new Rules of 2022, the process has started	Complied WBPCB to carry out revised inventory of the E-Waste generated in the state using revised guidelines on Inventory under E-Waste (M) Rules, 2022 covering 106 EEEs
2(b)	Identification of Producers who have not registered at E-waste EPR Portal	This is a continuous activity for which support of SPCBs / PCCs / Custom department/ Ministry of Commerce, Ministry of Electronics and telecommunication is required.	Being done regularly and WBPCB is issuing notices based on available data base	Complied
2(c)	Verification of facilities of recyclers for their infrastructure and records	This is a continuous activity. All the registered recyclers will be verified per year.	In the State of West Bengal, there are 4 (four) number of recyclers approved by CPCB. All are inspected at random dates, as mandated by the competent Authorities of the WBPCB. All the incoming & out going stocks, as mandated in the EWM Rule, are checked, with material balance in focus. The GST invoices of incoming and outgoing materials are also checked.	Complied. WBPCB to share compliance status & reports of the inspections carried out by it in the upcoming progress report

S.N	States/Details	Actions	Action taken by West Bengal PCB	CPCB Remarks
2(d)	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	We have made a process of surveillance of e-waste across the state. All our regional offices keep a close watch on the spots where e wastes were traditionally transacted. We have also opened public interface through telephone help line, website and apps, so that anybody can report an illegal activity.	Complied
2(e)	Facilitate collection and disposal of e-waste	State Government to formulate a mechanism for collection and for incentivizing setting up of recycling facilities.	State Board is in the process of installing large number of E -Waste collection centres across the state. Budget is sanctioned. Process initiated. Also, WBPCB is funding a E-Waste recycling plant through WEBEL.	Complied..
2(f)	Governance frame work for monitoring compliance	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, district collector, CMD/ Commissioners) to be designated.	Currently WBPCB is implementing the Rules. It is monitored through District Environmental Plan.	Complied. WBPCB to share status of implementation of district environment plan
2(g)	Capacity building at district/State/ CPCB level	Special workshops to educate functionaries in government/ NGOs be run over one year.	Regular workshop & training are imparted through National Institute of Electronics & Information Technology, (NIELIT), Government of India & <b>WEBEL</b> Govt of WB.	Complied. WBPCB to share details of capacity building programmes carried out through NIELIT
2(h)	IEC plan be framed up and executed	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. The IEC Plan to be executed over one year.	Already framed up and being implemented.	Complied WBPCB to share IEC Plan and details of its execution
2(i)	Strengthen system of enforcement	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.	Being done & report is sent to CPCB.	Complied

S.N	States/Details	Actions	Action taken by West Bengal PCB	CPCB Remarks
3	Response to point no. 31	All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities	There is no identified hotspot within State, where major environmental damage is being done due to unscientific treatment of E Waste. However, WBPCB is keeping a close vigil with the help of District administration.	Complied  WBPCB to ensure that dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities
4	Compliance			Compliance Status: <b>Point 27:</b> Complied – 2a, 2b, 2c, 2d, 2e, 2f, 2g, 2h, 2i  <b>Point 31:</b> Partially Complied  WBPCB has complied with the directions issued by the Hon'ble NGT. Some of the specific observations are as below:  1. WBPCB to carry out revised inventory of the E-Waste generated in the state covering all the 106 EEEs covered under E-Waste (M) Rules, 2022. 2. WBPCB to share compliance status & reports of the inspections carried out by it in the upcoming progress report

S.N	States/Details	Actions	Action taken by West Bengal PCB	CPCB Remarks
				<ol style="list-style-type: none"><li>3. WBPCB to share status of implementation of district environment plan.</li><li>4. WBPCB to share details of capacity building programmes carried out through NIELIT.</li><li>5. WBPCB to share IEC Plan developed by it and details of its execution</li></ol>

### 3.0 Observations:

Based on the reports submitted by SPCBs / PCCs following are the observations:

1. CPCB has examined the reports submitted by SPCBs/PCCs w.r.t compliance of directions of the Hon'ble NGT dated 16-05-2024. Point wise compliance status is provided in the Table 1 to 36 for respective SPCBs/PCCs and summary in **Annexure I**
2. SPCBs/PCCs have carried out following activities for implementation of E-Waste Action Plan developed under Rules, 2016:
  - i. Inventorization of e-waste generation
  - ii. Identification of Producers who have not registered at E-waste EPR Portal .
  - iii. Verification of facilities of recyclers for their infrastructure and records
  - iv. Checking of informal trading, dismantling, and recycling of waste
  - v. Facilitate collection and disposal of e-waste
  - vi. Governance frame work for monitoring compliance
  - vii. Capacity building at District/State/ CPCB level
  - viii. IEC plan be firmed up and executed
  - ix. Strengthen system of enforcement.
3. Out of 36 SPCBs/PCCs, 25 SPCBs/ PCCs have carried out inventory exercises w.r.t twenty-one (21) notified electrical and electronic equipment (EEE) under E-Waste (Management) Rules, 2016. Six (06) SPCBs / PCCs have initiated the inventory exercise and five (05) SPCBs/PCCs namely, Goa, Jharkhand, Manipur Uttar Pradesh and Uttarakhand not yet started the inventory exercise. However, with coming into force of E-Waste (Management) Rules, 2022 from 01-04-2023, the number of notified EEE has increased from twenty (21) to one hundred and six (106) EEEs. All SPCBs/PCCs are now required to carry out their inventory w.r.t. one hundred and six (106) EEEs items.
4. 16 SPCBs/PCCs have carried out inspections of the recycling units but have not shared their compliance status/inspection reports. 18 SPCBs/PCCs have no e-waste recycling units in the State/ UTs and two (02) SPCBs/PCCs namely Bihar SPCB & DD&DNH PCC have not shared the information for this point.
5. 21 SPCBs/PCCs have constituted committees at State/District Levels and have also designated nodal officers. 04 SPCBs/PCCs have initiated the process of constitution of committees and designation of the nodal persons. While 11 SPCBs/PCCs namely A & N Bihar, Chhattisgarh, Goa, Kerala, Lakshadweep, Maharashtra, Manipur, Nagaland, Odisha & Uttarakhand have not yet started the process of constitution of committee and designation of nodal officials.
6. 19 SPCBs/PCCs have reported convening IEC events. Another 11 SPCBs/PCCs have initiated the process while 06 SPCBs/PCCs namely Bihar, Lakshadweep, Maharashtra, Manipur, Odisha, Uttar Pradesh have not yet initiated.
7. In the Point No 29 of the Hon'ble NGT Order dated 15.01.2021, UPPCB was directed to ensure setting up of TSDF and make it operational ensuring compliance of CPCB guidelines. The Hon'ble further also directed that the e-waste lying on the bank of River Ramganga may be shifted in an environmentally sound manner. Banks of river Ramganga should be cleaned and no deposition of e-waste / black powder to be observed. From UPPCB report, it is observed that setting up of TSDF is not yet complete. Regarding e-waste lying on the bank of river Ramganga, it has been observed that the said E-Waste was temporarily shifted and stored in trenching ground of Municipal Corporation Gulab

Bari, Rampur Road Moradabad (Lat: 82.828281 Long: 78.80673) in secured manner by lining it with HDPE sheet. The secured landfill is under construction. UPPCB has partially complied this action point.

8. In the Point 30 of the Hon'ble NGT Order dated 15.01.2021, DPCC was directed to continue further efforts in coordination with the concerned authorities including Delhi Police and East Delhi Municipal Corporation. The Hon'ble NGT also remarked that it is not enough for the DPCC to be content by simply giving directions to other statutory authorities instead of coordinating with them to ensure compliance. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities. DPCC has submitted its compliance report and have submitted actions taken by it in compliance of the action point 30. DPCC is regularly carrying out drive in association with Delhi Police and East Delhi Municipal Corporation.
9. In compliance of point 31 of the Hon'ble NGT order, 19 of the SPCBs/PCCs have complied with directions, 07 SPCBs/PCCs have partially complied while 10 SPCBs/PCCs namely Andhra Pradesh, Goa, Jharkhand, Kerala, Lakshadweep, Madhya Pradesh, Maharashtra, Nagaland, Tripura, Uttar Pradesh have not shared their compliance status.
10. In the point No 31, SPCBs/PCCs have been directed to shift their E-Waste to TSDF. It is to submit that E-Waste is being given to E-Waste recycler for recycling and recovery of the useful and semi-precious and precious metals. Only hazardous and toxic residues of recycling and non-recoverable hazardous material is to be shifted to TSDF.

#### **4.0 Actions taken by CPCB**

1. In compliance with the Hon'ble NGT (PB) order dated 12.03.2024 submitted its compliance report before the Hon'ble NGT on 16.05.2024 (Copy enclosed – **Annexure II**).
2. An online EPR Portal has been developed and made operational since April 2023 in compliance of the E-Waste (Management) Rules, 2022.
3. Stakeholders under the above said rules such as Producers, Manufacturers, Recyclers and Refurbishers are required to register themselves on the EPR Portal. So far, 6957 numbers of Producers and 355 numbers of E-Waste Recyclers are on board on the EPR Portal.
4. On line, auditing module for auditing of stakeholders such as recyclers, refurbishers, producers and manufacturers under the above said rules has been developed and made operational. Guidelines have been developed for empanelment of third party auditors and on the basis of which CPCB is empanelling auditors for carrying out verification & audit work.
5. All SPCBs/PCCs were given access to the E-Waste EPR Portal. SPCBs/PCCs can upload their quarterly report on the EPR portal and this feature has been enabled by CPCB on the EPR Portal.
6. In the financial year 2023-24 CPCB has convened 04 regional workshops in Bangalore, Mumbai, Kolkata & Delhi for capacity building under E-Waste (M) Rules, 2022.
7. Interactions with stakeholders are being carried out daily from Monday to Saturday except holidays through virtual conference (VC) mode between 4 pm to 5 pm since 19-01-2024 for resolving stakeholders issues on the EPR Portal and to provide various clarifications.

8. Directions to SPCBs / PCCs were issued, under section 5 of the E (P) Act 1986 on 30-01-2024, for carrying out drives, for identifying informal / illegal E-Waste recyclers / refurbishers including clusters / areas where such illegal recyclers / refurbishers are operating and to close such informal recycling / refurbishing units immediately and facilitate the transformation of such informal / illegal e-waste recyclers / refurbishers into formal recyclers / refurbishers and consent mechanism by way of providing necessary technical support, hand holding integrating with schemes in the SPCBs/PCCs, etc.
9. Guidelines for levying Environmental Compensation under E-Waste (Management) Rules, 2022 have been developed and forwarded to MoEF & CC for its approval.

## 5. Recommendations

1. All the SPCBs/PCCs, who have carried out inventorisation of E-Waste generation, to revise the same with respect to one hundred and six (106) notified EEE items under the E-Waste (Management) Rules, 2022. The new inventory exercise will bring forward the actual scenario of e-waste generation and will help in developing E-Waste Management infrastructure.
2. In the states/UTs, where dismantling / recycling units are not existing, the SPCBs/PCCs are required to engage with entrepreneur and encourage & facilitate them for setting up of recycling units in their State / UT for environmentally sound recycling of E-Waste or ensure collection, transportation of E-Waste to recycling facilities located in nearby states for the environmentally sound management of such collected E-Waste thereby preventing its leakage to informal sector.
3. All the SPCBs/PCCs to come up with a firm IEC Plan in line with E-Waste (Management) Rules, 2022. Also SPCBs /PCCs to share their quarterly IEC execution details in the quarterly progress reports through E-Waste EPR Portal.
4. All the SPCBs/PCCs to continue vigil on identification of the hotspots, coordinate with the District Administration, locating dismantlers and recyclers in the conforming areas and provided with proper infrastructure facilities and submission its compliance in the quarterly progress reports through E-Waste EPR Portal.
5. All the SPCBs/PCCs while issuing authorization to E-Waste recyclers under Hazardous and Other Waste (Management & Transboundary Movement) Rules, 2016 have to ensure that E-Waste recyclers have taken membership of TSDF facility.

In view of the above facts and circumstances, it is humbly prayed to the Hon'ble Tribunal that this answering Respondent undertakes to abide by the orders/directions passed by this Hon'ble Tribunal.



(Anand Kumar)  
Scientist 'F'

Central Pollution Control Board

Place: Delhi  
Dated: 30.08.2024

## Compliance Summary

S. No.	SPCB/PCC	Summary of Action Taken and CPCB observations
1	Andaman & Nicobar Pollution Control Committee (A&N PCC)	<p>Compliance Status:  <b>Point 27:</b>            Complied -2d, 2g, 2h            Partially Complied-2a,            Not Complied –2f, 2i            Not Applicable-2b, 2c  <b>Point 31:</b> Partially Complied</p> <p>A&amp;N PCC has majorly complied with the directions. However, below are some specific observations:</p> <ol style="list-style-type: none"> <li>1. A&amp;N PCC to carry inventory exercise covering all the 106 EEEs covered under E-Waste (M) Rules, 2022.</li> <li>2. Presently there are no producers of the EEE in the UT. However, A&amp;NPCC to carry out exercise for identification of non-registered entities on the portal.</li> <li>3. There are no dismantlers &amp; recyclers of E-Waste in the UT. However, A&amp;N PCC to facilitate in setting up of recycling units in the UT.</li> <li>4. There are no dismantlers &amp; recyclers of E-Waste in the UT, however, A&amp;N PCC to carry out regular check drives for checking any informal e-waste activity.</li> <li>5. A&amp;N PCC to constitute committees and appoint nodal at the UT and the district levels for monitoring e-waste compliance.</li> <li>6. A&amp;NPCC to formulate system for effective enforcement of E-Waste (M) Rules, 2022</li> <li>7. ANPCC to identify the E-Waste hotspots by constant vigilance.</li> </ol>
2	Andhra Pradesh Pollution Control Board (APPCB)	<p>Compliance Status:  <b>Point 27 :</b>            Complied -2a, 2b, 2c, 2d,2e            Partially Complied- 2f, 2g, 2h, 2i</p> <p><b>Point 31 :</b>Not Complied</p> <p>APPCB has complied with the direction issued by the Hon'ble NGT to some extent. APPCB has not provided details w.r.t compliance of point 31 of the directions. Compliance of Point No. 27 has also been done partially. Below are some specific observations to the report submitted by APPCB:</p> <ol style="list-style-type: none"> <li>1. APPCB to share inventory report of E-Waste carried out by it in the upcoming progress report</li> <li>2. APPCB to share inspection reports w.r.t recycling units inspected by it in the upcoming progress report</li> <li>3. APPCB to conduct regular drives for checking informal activities and also share ATR in case of identification of any informal activity.</li> </ol>

		<ol style="list-style-type: none"> <li>4. APPCB to formulate committees and designate nodal officials at state and district level for monitoring compliance under E-Waste regulations in the state.</li> <li>5. APPCB to carry out regular capacity building exercises for the stakeholders involved in E-Waste Management and provide its details to CPCB.</li> <li>6. APPCB to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. APPCB also share IEC Plan and details of its execution.</li> <li>7. APPCB need to identify the E-Waste hotspots by constant vigilance.</li> <li>8. APPCB to ensure that dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities</li> </ol>
3	Arunachal Pradesh State Pollution Control Board (APSPCB)	<p>Compliance Status:  <b>Point 27 :</b>  Complied -2a, 2b, 2d, 2e, 2f, 2g, 2h, 2i  Not Applicable-2c  <b>Point 31 :</b>Complied</p> <p>APSPCB has complied with the directions of the Hon'ble NGT. However, APSPCB to continue its efforts towards identification of E-Waste entities those have not registered themselves on the E-Waste EPR Portal. Also to continue drives for checking informal E-Waste activities and E-Waste hot spots</p>
4	Pollution Control Board Assam	<p>Compliance Status:  <b>Point 27 :</b>  Complied -2a, 2b, 2c, 2d, 2e, 2g  Partially Complied-2f, 2h, 2i  <b>Point 31 :</b>Complied</p> <p>Pollution Control Board Assam has complied with the directions to Hon'ble NGT. However, following are specific observations based on the report received from PCB, Assam:</p> <ol style="list-style-type: none"> <li>1. PCB Assam to carry out complete inventory of E-Waste generated in the State.</li> <li>2. PCB, Assam to share details when the facilitation is done for setting up recycling units.</li> <li>3. PCB Assam to formulate committees and nominate Nodals officials at State &amp; District level for monitoring of e-waste management.</li> <li>4. PCB Assam to intensify Capacity-building programs and provide its details in the upcoming progress reports.</li> <li>5. PCB, Assam to develop state specific IEC Plan.</li> </ol>
5	Bihar State Pollution Control Board (BSPCB)	<p>Compliance Status:  <b>Point 27 :</b>  Complied -2a, 2e  Not Complied – 2b, 2c, 2d, 2f, 2g, 2h, 2i  <b>Point 31:</b> Partially Complied</p>

		<p>BSPCB has partially complied with the directions of the Hon'ble NGT. BSPCB needs to work on implementation of point 27 and ensure implementation of all the action points of the E-Waste action plans.</p> <p>BSPCB also to effectively implement directions issued through point 31 of the directions date 15.01.2024.</p> <p>Below are some specific observations on the report submitted:</p> <ol style="list-style-type: none"> <li>1. BSPCB to carry out revised inventory of the E-Waste generated in the state using revised guidelines on Inventory under E-Waste (M) Rules, 2022.</li> <li>2. BSPCB to carry out exercise on identification of non-registered entities those may exist in the state but have not registered on E-Waste EPR portal.</li> <li>3. Based on the methodology provided by CPCB, BSPCB to carry out verification of recycling facilities in the state</li> <li>4. BSPCB to carry out regular drives for checking informal activities those may exist in the state.</li> <li>5. BSPCB to formulate committees and designate nodal officers at state and district level for monitoring compliance under E-Waste regulations in the state.</li> <li>6. BSPCB to carry out regular capacity building exercises and provide its details to CPCB.</li> <li>7. BSPCB to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. BSPCB also share IEC Plan and details of its execution.</li> <li>8. BSPCB to strengthen system for effective enforcement of the E-Waste regulations in the state.</li> <li>9. BSPCB to provide details of hotspots identified by it. Also BSPCB to facilitate recycling units those have obtained CTE in setting up their units in conforming areas.</li> </ol>
6	Chandigarh Pollution Control Committee (CPCC)	<p>Compliance Status:</p> <p><b>Point 27 :</b>            Complied -2a, 2d, 2e, 2f, 2g, 2h, 2i            Not Complied -2b            Not Applicable-2c</p> <p><b>Point 31 :</b>Complied</p> <p>CPCC has complied with the directions issued by the Hon'ble NGT. However below are specific observations on the report submitted by CPCC:</p> <ol style="list-style-type: none"> <li>1. CPCC to carry out revised inventory of E-Waste generated based on 106 EEEs covered under E-Waste (M) Rules, 2022 to be provided by CPCB</li> </ol>

		<ol style="list-style-type: none"> <li>2. CPCC to carry out exercise on identification of non-registered entities who have not registered at E-Waste EPR Portal.</li> <li>3. CPCC, to continue drives for identification of any informal E-Waste activity in the UT of Chandigarh.</li> <li>4. CPCC to encourage entrepreneurs for setting up of recycling unit in the UT.</li> <li>5. CPCC to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling</li> <li>6. CPCC to provide details of District Environment Plan for UT of Chandigarh</li> </ol>
7	Chhattisgarh Environment Conservation Board	<p>Compliance Status:  <b>Point 27 :</b>  Complied – 2a, 2b, 2c, 2d, 2e, 2h  Partially Complied- 2i  Not Complied -2f, 2g  <b>Point 31:</b> Partially Complied-</p> <p>CECB has complied to the directions to some extent. Below are the observations on the report submitted by CECB</p> <ol style="list-style-type: none"> <li>1. CECB to carry out exercise on identification of producers those may exist in the state but have not registered on E-Waste portal.</li> <li>2. CECB to share compliance status and reports of recyclers inspections carried out by it.</li> <li>3. CECB to formulate committees and designate nodal officers at state and district level for monitoring compliance under e-waste regulations in the state</li> <li>4. CECB to carry out regular capacity building exercises for the stakeholders involved in E-Waste Management and provide its details to CPCB</li> <li>5. CECB to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. CECB also share IEC Plan and details of its execution.</li> <li>6. CECB to strengthen system for effective enforcement of the E-Waste regulations in the state.</li> <li>7. CECB needs to identify the e-waste hotspots by constant vigilance</li> <li>8. CECB to ensure that dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities</li> </ol>
8	Dadra and Nagar Haveli and Daman and Diu Pollution Control Committee (DNH&DD PCC)	<p>Compliance Status:  <b>Point 27 :</b>  Complied – 2b, 2d, 2e, 2f  Partially Complied- 2a, 2g, 2h, 2i  Not Complied – 2c  <b>Point 31 :</b> Complied</p> <p>DNH&amp;DD PCC has majorly complied with the directions of the Hon'ble N GT. However below are some specific observations:</p>

		<ol style="list-style-type: none"> <li>1. DNH&amp;DD PCC to carry out detailed inventorization w.r.t E-Waste generated in the UT and provide its details to CPCB in the upcoming progress report.</li> <li>2. DNH&amp;DD PCC to take necessary actions for facilitating in setting up of E-Waste dismantling &amp; Recycling units in the UT</li> <li>3. DNH&amp;DD PCC has carried out awareness programmes, but requires to conduct capacity-building exercises for stakeholders engaged in the E-Waste Management.</li> <li>4. DNH &amp; DD PCC to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling.</li> <li>5. DNH &amp; DD PCC to continue strict vigil for identification of E-Waste hot spots</li> </ol>
9	Delhi Pollution Control Committee (DPCC)	<p>Compliance Status:  <b>Point 27 :</b>            Complied -2a, 2d, 2e, 2f, 2g, 2i            Partially Complied- 2h            Not Complied – 2b            Not Applicable- 2c  <b>Point 30:</b> Complied  <b>Point 31:</b> Complied</p> <p>DPCC has complied with the directions dated 15.01.2021. w.r.t Point 27, 30 &amp; 31 as required by the Hon'ble NGT. Further some specific observations on DPCC report are as below:</p> <ol style="list-style-type: none"> <li>1. DPCC to share the Inventorization details along with the methodology adopted in the next progress report.</li> <li>2. DPCC to carry out exercise on identification of non-registered entities those may exist in the UT but have not registered on E-Waste EPR portal.</li> <li>3. DPCC has been regularly conducting drives for checking informal activities. DPCC however to share details on informal E-Waste activities identified by it along with quantity of E-Waste seized and Action taken on such entities.</li> <li>4. DPCC to share the updated status on the development of the Eco Park at Holambi Kalan, Delhi.</li> <li>5. DPCC to share details and decisions taken during the meetings of 11 cross-functional teams.</li> <li>6. DPCC to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. DPCC also share IEC Plan and details of its execution</li> </ol>
10	Goa State Pollution Control Board (GSPCB)	<p>Compliance Status:  <b>Point 27 :</b>            Complied – 2b, 2c, 2e, 2h            Not Complied -2a, 2d, 2f, 2g, 2i</p> <p><b>Point 31 :</b> Not Complied</p> <p>GSPCB has taken action for implementation of E-Waste action plan but need to take further action as per the observation made below-</p>

		<ol style="list-style-type: none"> <li>1. GSPCB have not provided the inventorization of E-Waste</li> <li>2. GSPCB to share details of inspection drives conducted to check the informal trading, dismantling, and recycling of E-Waste.</li> <li>3. GSPCB to ensure monitoring at district and state level committee constituted along with details of nodal officer for compliance.</li> <li>4. GSPCB to share the details of workshop to educate functionaries in government/ NGOs.</li> <li>5. GSPCB to provide report on Quarterly review of violations and ensure enforcement actions at district/state level.</li> <li>6. GSPCB to identify the E-Waste hotspots along with coordination with district administration.</li> </ol>
11	Gujarat Pollution Control Board (GPCB)	<p>Compliance Status:  <b>Point 27 :</b>  Complied -2a, 2b, 2c, 2e, 2f, 2g, 2i  Partially Complied- 2h  <b>Point 31 :</b>Complied</p> <p>GPCB has complied with the directions dated 15.01.2021. However, some of specific observation are as below:</p> <ol style="list-style-type: none"> <li>1. GPCB to provide details of E-Waste inventory done by it in the upcoming progress report.</li> <li>2. GPCB to share the report of the capacity verification and the physical verification as per the study conducted by NPC in its upcoming quarterly progress report.</li> <li>3. GPCB to provide details on drives conducted for checking of informal activities.</li> <li>4. GPCB to share the details on the 7 collection drives conducted in last six months and 18 awareness programs proposed during June-July 24, in the next progress report.</li> <li>5. GPCB to conduct regular drives for the identification of informal/hotspots of illegal dismantling/recycling</li> </ol>
12	Haryana State Pollution Control Board (HSPCB)	<p>Compliance Status:  <b>Point 27 :</b>  Complied – 2b, 2c, 2d,2e, 2f, 2g, 2h, 2i  Partially Complied- 2a  <b>Point 31 :</b> Complied</p> <p>HSPCB has complied with the directions issued by the Hon'ble NGT. Some specific observations are as below:</p> <ol style="list-style-type: none"> <li>1. HSPCB to carry out revised inventory of the E-Waste generated in the state based on 106 EEEs covered under E-Waste (M) Rules, 2022.</li> <li>2. HSPCB to share details of the meetings/activities carried out by the Committees.</li> <li>3. HSPCB to provide details of capacity building exercises carried out by it.</li> </ol>

		4. HSPCB to share IEC plan and details of its execution
13	Himachal Pradesh State Pollution Control Board (HPPCB)	<p>Compliance Status:  <b>Point 27 :</b>  Complied -2a, 2c, 2d, 2e, 2f, 2g, 2i  Partially Complied- 2h  Not Complied – 2b,</p> <p><b>Point 31 :</b> Complied</p> <p>HPPCB has majorly complied with the directions of the Hon'ble NGT. However below are some specific comments on the report received:</p> <ol style="list-style-type: none"> <li>1. HPPCB to carry out again inventory of E-Waste generated in the State based on 106 EEEs covered under E-Waste (M) Rules, 2022.</li> <li>2. HPPCB to identify non-registered entities in the state those have not registered on the E-Waste EPR Portal.</li> <li>3. HPPCB to share inspection reports of the recycling units in the upcoming progress report to CPCB.</li> <li>4. HPPCB to provide details on facilitation for setting up of recycling units in the state.</li> <li>5. HPPCB to share Details of IEC Plan once firmed by the state Government</li> </ol>
14	Jammu & Kashmir Pollution Control Committee (J&K PCC)	<p>Compliance Status:  <b>Point 27 :</b>  Complied -2a, 2d, 2e, 2f, 2h, 2i  Partially Complied- 2g  Not Complied - 2b  Not Applicable- 2c  <b>Point 31 :</b> Complied</p> <p>J&amp;K PCC has majorly complied with the directions issued by the Hon'ble NGT. However below are some specific observations on the report submitted by J&amp;K PCC:</p> <ol style="list-style-type: none"> <li>1. J&amp;K PCC to again carry out inventory exercise on the basis of 106 EEEs covered under E-Waste (M) Rules, 2022.</li> <li>2. J&amp;K PCC to carry out exercise for identification of non-registered entities who have not registered at E-Waste EPR Portal.</li> <li>3. J&amp;K PCC to facilitate in setting up of recycling units in the UT of J&amp;K.</li> <li>4. J&amp;K PCC to carry out capacity building programs for the stakeholders involved in E-Waste Management</li> </ol>
15	Jharkhand State Pollution Control Board	<p>Compliance Status:  <b>Point 27 :</b>  Complied – 2c, 2f, 2g, 2h, 2i  Partially Complied- 2b, 2e  Not Complied – 2a, 2d</p> <p><b>Point 31 :</b> Not Complied</p> <p>JSPCB has complied with the directions to some extent. Following are some specific observations on the report submitted by JSPCB:</p>

		<ol style="list-style-type: none"> <li>1. JSPCB to carry out inventory of e-waste generated &amp; share the same in the next progress report.</li> <li>2. JSPCB to carry out exercise on identification of producers those may exist in the state but have not registered on E-Waste portal.</li> <li>3. JSPCB to share compliance status &amp; inspection report of recycling unit inspected by it.</li> <li>4. JSPCB to carry out regular drives for checking informal activities those may occur in the state.</li> <li>5. JSPCB to share details of exercises carried out by it for collection &amp; disposal of E-waste.</li> <li>6. JSPCB to share details and outcomes of meetings of the district level committees constituted by it</li> <li>7. JSPCB to provide the details of the workshops and advertisement conducted.</li> <li>8. JSPCB to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling</li> <li>9. JSPCB to provide the report of the inspections done.</li> <li>10. JSPCB to identify the e-waste hotspots by constant vigil.</li> <li>11. JSPCB to ensure that Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities</li> </ol>
16	Karnataka State Pollution Control Board	<p>Compliance Status:  <b>Point 27 :</b>            Complied – 2a, 2c, 2d, 2e, 2f, 2g, 2h 2i            Not Complied – 2b  <b>Point 31 :</b> Complied</p> <p>KSPCB has shared their response w.r.t the action points, however a few observations were made:</p> <ol style="list-style-type: none"> <li>1. KSPCB to provide the details on the methodology adopted along with the report on Inventorization of E-Waste.</li> <li>2. KSPCB to carry out exercise on identification of non-registered entities those may exist in the state.</li> <li>3. KSPCB to provide the outcome of inspection drives conducted by the board along with the action in response to irregularities found if any.</li> <li>4. KSPCB to ensure that the E-Waste generated in the State is collected properly and is channelized to registered recyclers only.</li> <li>5. KSPCB to share the details of the state level and district level monitoring committee.</li> <li>6. KSPCB to share the details of the awareness programmes and workshops conducted.</li> </ol>

		<p>7. KSPCB to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. KSPCB to share IEC Plan and details of its execution.</p> <p>8. KSPCB need to identify the E-Waste hotspots by constant vigilance.</p> <p>9. KSPCB to ensure that dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities.</p>
17	Kerala State Pollution Control Board (KPCB)	<p>Compliance Status:  <b>Point 27 :</b>  Complied – 2a, 2d, 2e, 2g, 2i  Partially Complied- 2b, 2c, 2h  Not Complied – 2f  <b>Point 31:</b> Not Complied</p> <p>KPCB has implemented Action Plan for implementation of E-Waste management rules in the State of Kerala.</p> <p>KPCB has not provided any information w.r.t compliance of Para 31 of the Hon'ble NGT directions dated 15.01.2021. However based on the report submitted, KPCB has been carrying out regular actions for checking informal activities, facilitating collection and disposal of the E-Waste generated in the state.</p> <p>Below are some specific observations on the report received from KPCB:</p> <ol style="list-style-type: none"> <li>1. KPCB to carry revised inventory exercise under E-waste (M) Rules, 2022.</li> <li>2. KPCB to carry out exercise for identification of non-registered entities who have not registered at E-Waste EPR Portal.</li> <li>3. KPCB to share reports on physical verification of recycling units.</li> <li>4. KPCB to constitute committees and appoint nodal at the state and the district levels for monitoring E-Waste compliance.</li> <li>5. KPCB to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling.</li> <li>6. KPCB to identify and mention E-Waste hot spots in the upcoming progress report</li> </ol>
18	Ladakh Pollution Control Committee	<p>Compliance Status:  <b>Point 27 :</b>  Complied - 2d, 2e, 2h , 2i  Partially Complied- 2a, 2f  Not Complied – 2g  Not Applicable- 2b, 2c  <b>Point 31 :</b> Complied</p> <p>Ladakh PCC has majorly complied with the directions of Hon'ble NGT. However below are some specific observation on its report:</p>

		<ol style="list-style-type: none"> <li>1. Ladakh PCC to carry out inventory of the E-Waste generated in the state under E-Waste (M) Rules, 2022.</li> <li>2. Ladakh PCC to continue exercise for identification of non-registered entities those may exist in the state but have not registered on E-Waste EPR portal.</li> <li>3. Ladakh PCC to take necessary steps for facilitating in setting up of recycling units in the UT.</li> <li>4. Ladakh PCC to constitute committees and appoint nodal at the UT and the district levels for monitoring E-Waste compliance</li> <li>5. Ladakh PCC to carry out regular capacity building exercises for the stakeholders involved in E-Waste Management and provide its details to CPCB</li> <li>6. Ladakh PCC to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling.</li> <li>7. Ladakh PCC also share IEC Plan and details of its execution</li> <li>8. Ladakh PCC to ensure that dismantlers and recyclers when setup may be located in the conforming areas only and provided with proper infrastructure facilities</li> </ol>
19	Lakshadweep Pollution Control Committee (LPCC)	<p>Compliance Status:  <b>Point 27 :</b>            Complied – 2d, 2e            Partially Complied- 2a            Not Complied – 2f, 2g, 2h, 2i            Not Applicable- 2b, 2c  <b>Point 31 :</b> Not Complied</p> <p>LPCC has complied with the Hon'ble NGT directions partially. Following are some specific observations on the report submitted:</p> <ol style="list-style-type: none"> <li>1. LPCC to ensure covering of 106 EEE listed in schedule-I of the E-Waste (M) Rules, 2022 while carrying out inventory exercise.</li> <li>2. LPCC to carry out exercise on identification of non-registered entities those may exist in the UT but have not registered on E-Waste EPR portal.</li> <li>3. LPCC to take necessary steps for facilitating in setting up of recycling units in the UT</li> <li>4. LPCC to take regular drives for checking informal activities.</li> <li>5. LPCC to formulate committees and designate nodal officers at UT and district level for monitoring compliance under E-Waste regulations in the UT.</li> <li>6. LPCC to carry out regular capacity building exercises for the stakeholders involved in E-Waste Management and provide its details to CPCB.</li> <li>7. LPCC to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling.</li> <li>8. LPCC need to identify the hotspots by constant vigilance.</li> </ol>

		9. LPCC also to facilitate in setting up E-Waste recycling units in the UT for proper disposal of the e-waste
20	Madhya Pradesh Pollution Control Board (MPPCB)	<p>Compliance Status:  <b>Point 27</b> :  Complied – 2b, 2c, 2d, 2e, 2f, 2g, 2h ,2i  Partially Complied- 2a  <b>Point 31</b> : Not Complied</p> <p>MPPCB has complied with the directions but need to take further actions as per the observations made below:</p> <ol style="list-style-type: none"> <li>1. MPPCB to ensure covering of 106 EEE listed in schedule-I of the E-Waste (M) Rules, 2022 while carrying out inventory exercise</li> <li>2. MPPCB is required to provide details of non-registered entities in the upcoming progress report.</li> <li>3. MPPCB to provide details on facilitation done for collection and disposal of E-Waste.</li> <li>4. MPPCB to provide the detailed report of the District Level Committee constituted vide letter dated 24.04.201 for monitoring compliance.</li> <li>5. MPPCB to submit the quarterly reports on review of violations and enforcement actions at city/district/state level.</li> <li>6. MPCB has not taken any action on para 31 of the Hon'ble NGT directions dated 15.01.201 w.r.t Identification of E-Waste hotspots, locating dismantlers/ recyclers in the conforming areas</li> </ol>
21	Maharashtra Pollution Control Board (MPCB)	<p>Compliance Status:  <b>Point 27</b> :  Complied – 2a, 2b, 2c, 2d, 2e, 2i  Partially Complied- 2g  Not Complied – 2f, 2h  <b>Point 31</b> : Not Complied</p> <p>MPCB has taken actions for implementation of E-Waste Action plan but need to take further actions as per the observations made below:</p> <ol style="list-style-type: none"> <li>1. MPCB to provide details of E-Waste inventory done by it as per E-Waste (M) Rules, 2022 in the upcoming progress report.</li> <li>2. MPCB is required to provide details of non-registered entities in the upcoming progress report.</li> <li>3. MPCB to provide details on ATR w.r.t. letters issued by it to recyclers &amp; refurbishers for compliance of E-Waste Rules in the upcoming progress report.</li> <li>4. MPCB to provide details on drives conducted for checking of informal activities in the upcoming progress report.</li> </ol>

		<ol style="list-style-type: none"> <li>5. As per the action plan MPCB has written to the state authorise for facilitating in collection &amp; disposal of E-Waste.</li> <li>6. MPCB to provide details of state &amp; district level committees constituted along with details of nodal officers for monitoring compliance.</li> <li>7. MPCB to conduct capacity building programs itself and provide details on the same.</li> <li>8. MPCB to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling</li> <li>9. MPCB to provide ATR on violations and also steps proposed for ensuring enforcement of regulations.</li> <li>10. MPCB has not taken any action on para 31 of the Hon'ble NGT directions dated 15.01.201 w.r.t Identification of E-Waste hotspots, locating dismantlers/ recyclers in the conforming areas</li> </ol>
22	<p>Manipur Pollution Control Board</p>	<p><b>Compliance Status:</b>  <b>Point 27 :</b>            Complied – 2e            Not Complied-2a,2b,2f,2g,2h,2i            Not Applicable-2c, 2d</p> <p><b>Point 31:</b> Partially Complied-</p> <p>Manipur PCB has complied with the Hon'ble NGT directions only to some extent only. Manipur PCB has not provided progress report on the status of implementation of E-Waste(M) Rules, 2022 in the state as per the requirement of Para 27 of the Hon'ble NGT order.</p> <p>Hence Manipur SPCB to submit ATR w.r.t compliance of both point 27 &amp; 31 of the Hon'ble NGT order dated 15.01.2021</p>
23	<p>Meghalaya State Pollution Control Board</p>	<p>Compliance Status:  <b>Point 27 :</b>            Complied – 2a, 2b, 2d, 2e, 2f, 2g, 2h, 2i            Not Applicable- 2c  <b>Point 31 :</b> Complied</p> <p>Meghalaya SPCB has complied with the directions beings issued by the Hon'ble NGT. Some specific observations on the report submitted by SPCB are as below:</p> <ol style="list-style-type: none"> <li>1. Meghalaya SPCB to share inventory done by it as per E-Waste (M) Rules, 2022 with CPCB in the progress report.</li> <li>2. Meghalaya SPCB to take necessary steps for facilitating in setting up of recycling units in the state.</li> <li>3. Meghalaya SPCB to conduct regular drives for checking informal activities.</li> <li>4. Meghalaya SPCB to share details of the meeting convened along with the decisions taken in it</li> <li>5. Meghalaya SPCB to share details of IEC execution being done by it.</li> </ol>

24	Mizoram Pollution Control Board	<p>Compliance Status:  <b>Point 27 :</b>  Complied – 2a, 2b, 2d, 2e, 2g, 2h, 2i  Partially Complied- 2f  Not Applicable- 2c  <b>Point 31 :</b> Complied  Mizoram SPCB has majorly complied with the directions. Some of the observations in the report are as below:</p> <ol style="list-style-type: none"> <li>1. Mizoram SPCB to take necessary steps for facilitating in setting up of recycling units in the State</li> <li>2. Mizoram SPCB to formulate committees and designate nodal officers at state and district level for monitoring compliance under E-Waste regulations in the state.</li> <li>3. Mizoram SPCB to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. Mizoram SPCB also share IEC Plan and details of its execution.</li> </ol>
25	Nagaland Pollution Control Board (NPCB)	<p>Compliance Status:  <b>Point 27 :</b>  Complied – 2a, 2e  Partially Complied- 2h  Not Complied – 2f, 2g, 2i  Not Applicable- 2b, 2c, 2d  <b>Point 31 :</b> Not Complied</p> <p>NPCB has partially complied with the directions issued by the Hon'ble NGT. NPCB has provided details w.r.t compliance of Para 27 of the order dated 15.01.2021 i.e. progress report on implementation of E-Waste Action plan. However, details on compliance of para 31 are not provided.</p> <p>Following are some specific observations w.r.t report received from the NPCB:</p> <ol style="list-style-type: none"> <li>1. NPCB to carry out inventory exercise on the basis of 106 EEEs covered under E-Waste (M) Rules, 2022.</li> <li>2. NPCB to carry out exercise for identification of non-registered entities is to be carried out on continuous basis.</li> <li>3. NPCB to constitute committees and nodal at district &amp; state level for monitoring compliance under E-Waste Management.</li> <li>4. NPCB to provide details of about the capacity building initiatives.</li> <li>5. NPCB to provide details of IEC Plan for educating public at large about the system of collection, incentive structure and facilities for recycling.</li> <li>6. NPCB to strengthen its enforcement system for effective implementation of E-Waste (M) Rules in the State.</li> <li>7. Comply with directions issued in Para 31 of the Hon'ble NGT directions dated 15.01.2021</li> </ol>
26	Odisha State Pollution Control Board (OSPCB)	<p>Compliance Status:  <b>Point 27 :</b>  Not Complied -2a, 2b, 2d, 2e, 2f, 2g, 2h, 2i  Not Applicable- 2c</p>

		<p><b>Point 31</b> : Complied</p> <p>OSPCB has complied with the direction only to some extent. Below are some specific observations:</p> <ol style="list-style-type: none"> <li>1. OSPCB to carry out revised inventory of the E-Waste generated in the state covering all the 106 EEEs covered under E-Waste (M) Rules, 2022.</li> <li>2. OSPCB to initiate exercise for identification of the non-registered entities those have not registered themselves on the E-Waste EPR Portal.</li> <li>3. As there are no recycling units hence, SPCB has to facilitate in setting up recycling units in the state.</li> <li>4. OSPCB in coordination with District Administration has to carry out quarterly drive for checking informal trading, dismantling, and recycling of E-Waste.</li> <li>5. OSPCB to formulate committees and designate nodal officers at state and district level for monitoring compliance under E-Waste regulations in the state.</li> <li>6. OSPCB to carry out regular capacity building exercises for the stakeholders involved in E-Waste Management and provide its details to CPCB.</li> <li>7. OSPCB to share IEC Plan once the same is developed. Also share details for execution of IEC Plan</li> <li>8. OSPCB to strengthen system for effective enforcement of the E-Waste regulations in the state.</li> <li>9. OSPCB also to ensure that dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities</li> </ol>
27	Puducherry Pollution Control Committee (PPCC)	<p>Compliance Status:  <b>Point 27</b> :            Complied – 2a, 2b, 2d, 2e, 2f, 2g, 2h, 2i            Not Applicable- 2c  <b>Point 31</b> : Complied</p> <p>Puducherry PCC has majorly complied with the directions of the Hon'ble NGT. However below are some specific observations:</p> <ol style="list-style-type: none"> <li>1. PPCC to carry out revised inventory of the E-Waste generated in the state covering all the 106 EEEs.</li> <li>2. PPCC to share the updated status on the response to their directions issued in the next progress report.</li> <li>3. PPCC to take necessary steps for facilitating in setting up of recycling units in the UT</li> <li>4. PPCC to conduct regular drives for checking informal activities those may occur in future.</li> <li>5. PPCC to share the status of the collection centres in the municipalities and Panchayats where the directions were issued.</li> </ol>

		6. PPCC to provide details of work done by the nodal officers w.r.t enforcement & monitoring of compliance under E-Waste regulations.
28	Punjab Pollution Control Board (PPCB)	<p>Compliance Status:  <b>Point 27 :</b>  Complied – 2a, 2b, 2c, 2d, 2e, 2f, 2g, 2i  Partially Complied- 2h  <b>Point 31 :</b> Partially Complied</p> <p>PPCB has majorly complied with the directions issued by the Hon'ble NGT. However, w.r.t compliance of para 31 of the order details have not been provided.</p> <p>Below are some specific observations on the report submitted by PPCB:</p> <ol style="list-style-type: none"> <li>1. PPCB to carry out revised inventory of the E-Waste generated in the state for 106 EEEs covered under E-Waste (M) Rules, 2022.</li> <li>2. PPCB to share inspection reports in the upcoming progress reports to be submitted to CPCB</li> <li>3. PPCB to share ATR against informal entities identified by it</li> <li>4. PPCB to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. PPCB also share IEC Plan and details of its execution.</li> <li>5. PPCB need to identify the e-waste hotspots by constant vigilance.</li> </ol>
29	Rajasthan State Pollution Control Board (RSPCB)	<p>Compliance Status:  <b>Point 27 :</b>  Complied – 2a, 2c, 2d, 2e, 2f, 2g, 2h, 2i  Not Complied – 2b  <b>Point 31 :</b> Complied</p> <p>RSPCB has complied with the directions. Below are some of the specific observations:</p> <ol style="list-style-type: none"> <li>1. RSPCB to share the inventorization report on E-Waste generated in the state covering all the 106 EEEs covered under E-Waste (M) Rules, 2022.</li> <li>2. RSPCB to carry out exercise on identification of non-registered entities those may exist in the state but have not registered on E-Waste EPR portal.</li> <li>3. RSPCB to share the compliance status of the directions and show cause notices issued to recyclers along with the inspection report.</li> <li>4. RSPCB to ensure that regular check drives have been conducted to check the informal trade, dismantling and recycling of waste.</li> <li>5. RSPCB to provide details of meetings convened by the State Level Committee and also share outcomes of the meetings.</li> </ol>

		<p>6. RSPCB to carry out regular capacity building exercises for the stakeholders involved in E-Waste Management and provide its details to CPCB</p> <p>7. RSPCB to identify E-Waste hotspots in the state through constant vigilance.</p> <p>8. RSPCB to ensure that dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities</p>
30	Sikkim State Pollution Control Board	<p>Compliance Status:  <b>Point 27 :</b>  Complied – 2a, 2d, 2e, 2f, 2g, 2i  Partially Complied- 2h  Not Complied – 2b  Not Applicable- 2c  <b>Point 31 :</b> Complied</p> <p>SPCB Sikkim has majorly complied with the directions issued by the Hon'ble NGT. Below are some specific observations on the report received from SPCB Sikkim:</p> <ol style="list-style-type: none"> <li>1. SPCB Sikkim to share inventory report on E-Waste generated in the state covering all the 106 EEEs covered under E-Waste (M) Rules, 2022.</li> <li>2. SPCB Sikkim to carry out exercise on identification of non-registered entities those may exist in the state but have not registered on E-Waste EPR portal.</li> <li>3. SPCB Sikkim to take necessary steps for facilitating in setting up of recycling units in the UT.</li> <li>4. SPCB Sikkim to formulate committees and designate nodal officers at state and district level for monitoring compliance under E-Waste regulations in the state.</li> <li>5. SPCB Sikkim to share its IEC Plan once firmed up and also share details on its execution.</li> <li>6. SPCB Sikkim to share the district environment plan formulated for the state along with status of its implementation.</li> <li>7. SPCB Sikkim to also to facilitate in setting up e-waste recycling units in the State for proper disposal of the e-waste</li> </ol>
31	Tamil Nadu Pollution Control Board (TNPCB)	<p>Compliance Status:  <b>Point 27 :</b>  Complied -2a, 2b, 2c, 2e,2f, 2g, 2h, 2i  <b>Point 31 :</b> Partially Complied</p> <p>TNPCB has majorly complied with the directions of the Hon'ble NGT. Below are some specific observation on the report received.</p> <ol style="list-style-type: none"> <li>1. TNPCB to carry out revised inventory of the E-Waste generated in the state for 106 EEEs covered under E-Waste (M) Rules, 2022.</li> <li>2. TNPCB to carry out inspections and share reports with CPCB in the upcoming progress report</li> </ol>

		<ol style="list-style-type: none"> <li>3. TNPCC to share details of facilitation work once the same is done for facilitating in setting up collection and disposal facilities</li> <li>4. TNPCC to share details of monitoring convened and decisions taken during the meetings convened at district level</li> <li>5. TNPCC to carry out regular capacity building exercises for the stakeholders involved in E-waste Management and provide its details to CPCB.</li> <li>6. TNPCB to share IEC Plan and details of its execution plan.</li> <li>7. TNPCB to strengthen system for effective enforcement of the E-Waste regulations in the state</li> <li>8. TNPCB need to identify the hotspots by constant vigilance.</li> <li>9. TNPCB also to facilitate in setting up E-Waste recycling units in the State for proper disposal of the e-waste</li> </ol>
32	Telangana State Pollution Control Board (TGPCB)	<p>Compliance Status:  <b>Point 27 :</b>  Complied -2a, 2c, 2d, 2e, 2f, 2g, 2h, 2i  Not Complied – 2b  <b>Point 31 :</b>Complied</p> <p>Telangana SPCB has complied with the directions issued by the Hon'ble NGT. However specific observation on the report filled by the TGPCB.</p> <ol style="list-style-type: none"> <li>1. TGPCB to share inventory results in the upcoming progress report.</li> <li>2. TGPCB to provide details on actions taken by it for the identification of producers those have not registered so far on the E-Waste EPR Portal.</li> <li>3. TGPCB to provide details of action taken up by it for facilitating setting up of recycling facilities in the state.</li> <li>4. TGPCB to provide details of Nodal officers and committee constituted at State &amp; District levels for monitoring e-waste management.</li> </ol>
33	Tripura State Pollution Control Board (TSPCB)	<p>Compliance Status:  <b>Point 27 :</b>  Complied – 2a, 2b, 2d, 2e, 2f, 2g, 2h, 2i  Not Applicable- 2c  <b>Point 31 :</b> Not Complied</p> <p>TSPCB has complied with the directions, however it has not provided status of implementation of point 31 of the directions dated 15.01.2024. Below are some observations on the report :</p> <ol style="list-style-type: none"> <li>1. TSPCB to carry out revised inventory of the E-Waste generated in the state covering all the 106 EEEs covered under E-Waste (M) Rules, 2022.</li> <li>2. TSPCB to take necessary steps for facilitating in setting up of recycling units in the State</li> <li>3. TSPCB to continue its drives for checking informal E-Waste activities</li> </ol>

		<ol style="list-style-type: none"> <li>4. TSPCB to share details and outcomes of the meeting convened to CPCB.</li> <li>5. TSPCB to carry out regular capacity building exercises for the stakeholders involved in E-Waste Management and provide its details to CPCB.</li> <li>6. TSPCB to share IEC plan along with details of its execution to CPCB in its upcoming progress report.</li> <li>7. TSPCB to strengthen system for effective enforcement of the E-Waste regulations in the state.</li> <li>8. TSPCB needs to identify the E-Waste hotspots by constant vigilance.</li> <li>9. TSPCB to ensure that dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities</li> </ol>
34	Uttar Pradesh Pollution Control Board (UPPCB)	<p>Compliance Status:  <b>Point 27 :</b>            Complied – 2d, 2e, 2f, 2g            Partially Complied- 2b, 2c            Not Complied – 2a, 2h, 2i</p> <p><b>Point 29 :</b> Partially Complied</p> <p><b>Point 31 :</b>Not Complied</p> <p>UPPCB has complied with the directions to partially. However, it has not provided status of implementation of E-Waste action plan as per the requirement of point no. 27 of the Hon'ble NGT order. Also the U PPCB has not provided any details w.r.t compliance of Point No. 31 o f the NGT Order. UPPCB has submitted detail report w.r.t actions tak en by it in compliance of Point No. 29:</p> <ol style="list-style-type: none"> <li>1. UPPCB has not shared any details regarding inventorization of E-Waste. UPPCB to provide complete details on the action taken in their next ATR.</li> <li>2. UPPCB to carry out exercise on identification of non-registered entities those may exist in the state but have not registered on E-Waste EPR portal.</li> <li>3. UPPCB has only shared the directions provided to their regional offices (ROs). UPPCB to share status of compliance and reports w.r.t inspections of recyclers carried out by it.</li> <li>4. UPPCB to share details of informal activities if identified during their check drives along with ATR on such entities.</li> <li>5. UPPCB also to ensure that the E-Waste generated in the State is collected properly and is channelized to registered recyclers only.</li> <li>6. UPPCB to formulate committees and designate nodal officers at state and district level for monitoring compliance under E-Waste regulations in the state.</li> <li>7. UPPCB to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for</li> </ol>

		<p>recycling. UPPCB also share IEC Plan and details of its execution.</p> <ol style="list-style-type: none"> <li>8. UPPCB to strengthen system for effective enforcement of the E-Waste regulations in the state</li> <li>9. UPPCB need to identify the e-waste hotspots by constant vigilance.</li> <li>10. UPPCB to ensure that dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities.</li> </ol>
35	Uttarakhand Pollution Control Board (UKPCB)	<p>Compliance Status:  <b>Point 27 :</b>          Complied – 2b, 2g, 2h, 2i          Partially Complied- 2c, 2d, 2e          Not Complied – 2a, 2f  <b>Point 31 :</b> Partially Complied</p> <p>UKPCB has complied to the Hon'ble NGT directions to some extent only. Some specific observations on the report submitted by UKPCB are as below:</p> <ol style="list-style-type: none"> <li>1. UKPCB to carry out revised inventory of the E-Waste generated in the state covering all the 106 EEEs covered under E-Waste (M) Rules, 2022.</li> <li>2. UKPCB to carry out exercise on identification of non-registered entities those may exist in the state but have not registered on E-Waste portal.</li> <li>3. UKPCB to share details and reports of recyclers inspections carried out by it.</li> <li>4. UKPCB to take regular drives for checking informal activities.</li> <li>5. UKPCB to formulate committees and designate nodal officers at state and district level for monitoring compliance under e-waste regulations in the state.</li> <li>6. UKPCB to share its IEC Plan also with its execution status in the upcoming progress report</li> <li>7. UKPCB to strengthen system for effective enforcement of the E-Waste regulations in the state.</li> <li>8. UKPCB needs to identify the E-Waste hotspots by constant vigilance.</li> <li>9. UKPCB to ensure that dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities</li> </ol>
36	West Bengal Pollution Control Board (WBPCB)	<p>Compliance Status:  <b>Point 27 :</b>          Complied – 2a, 2b, 2c, 2d, 2e, 2f, 2g, 2h, 2i  <b>Point 31 :</b> Complied</p>

		<p>WBPCB has complied with the directions issued by the Hon'ble NGT. Some of the specific observations are as below:</p> <ol style="list-style-type: none"><li>1. WBPCB to carry out revised inventory of the E-Waste generated in the state covering all the 106 EEEs covered under E-Waste (M) Rules, 2022.</li><li>2. WBPCB to share compliance status &amp; reports of the inspections carried out by it in the upcoming progress report</li><li>3. WBPCB to share status of implementation of district environment plan.</li><li>4. WBPCB to share details of capacity building programmes carried out through NIELIT.</li><li>5. WBPCB to share IEC Plan developed by it and details of its execution</li></ol>
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**BEFORE THE HON"BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 04/2024

In

Original Application No. 512/2018

Shailesh Singh

Applicant

Vs.

Govt. of Uttar Pradesh and Ors

Respondents

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1.	<b>Reply</b> in compliance to the Hon'ble NGT order dated 04.12.2023 in EA No. 04/2024 in OA No. 512/2018, Shailesh Singh Vs. Govt of Uttar Pradesh and Ors.	
2.	<b>Annexure I:</b> A copy of Hon'ble NGT order dated 04.12.2023.	
3.	<b>Annexure II:</b> Compliance report of CPCB with the directions dated 15.01.2021 issued by the Hon'ble NGT, PB in OA No 512/2018.	
4.	<b>Appendix-I:</b> Directions issued by CPCB on 09.06.2022 and 30.01.2024 regarding check on informal e-waste activities.	

*Anand Kumar*

**(Anand Kumar)**

Scientist-'F'

Central Pollution Control Board,  
Parivesh Bhawan, East Arjun Nagar  
Delhi- 110032.

Date: 15.05.2024

Place: Delhi

**BEFORE THE HON"BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 04/2024

In

Original Application No. 512/2018

Shailesh Singh

Applicant

Vs.

Govt. of Uttar Pradesh and Ors

Respondents

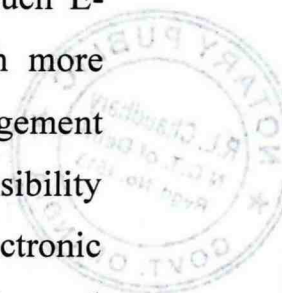
**REPLY TO THE EA FOR AND ON BEHALF OF RESPONDENT No. 1**

**CPCB i.e. CENTRAL POLLUTION CONTROL BOARD (CPCB)**

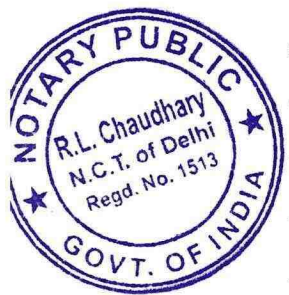
MOST RESPECTFULLY SUBMITTED AS UNDER:-

**PRELIMINARY SUBMISSION:-**

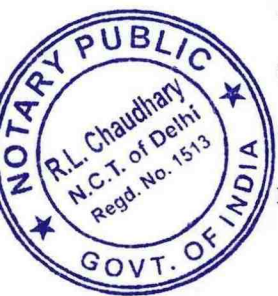
- A. That the management of E-Waste in the country is presently regulated under the E-Waste (Management) Rules 2022. The overall objective of these rules is to manage E-Waste in a manner which shall protect health and environment against any adverse effects, which may result from such E-Waste. The regulations have evolved gradually to come up with more effective and robust mechanism of e-waste management. The management of E-Waste is principally based on the Extended Producer Responsibility (EPR) mechanism, where the producers of Electrical and Electronic Equipment (EEE) were made responsible for their products beyond consumer stage until their end of life for their environmentally sound management. The EPR obligation are required to be met through authorized/registered recycler which adopt scientific and environmentally sound techniques for recycling of e-waste.



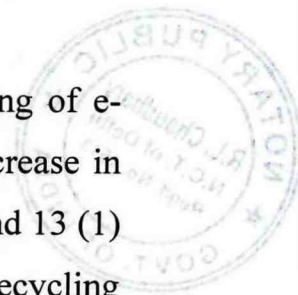
- B. That in the earlier E-waste (Management) Rules, 2016, producers of notified EEE were required to set-up e-waste collection centres, to have agreement with service providers such as PROs, recyclers, dismantler & reverse logistics service providers. The Rules 2016 was process based, where Producers were required to provide their EPR plans indicating their strategy for fulfilment of their Extended Producer Responsibility, details of their recyclers, dismantlers and PRO. The focus was on collection mechanism for collection of e-waste.
- C. That the MoEF & CC, GOI, has notified E-Waste (Management) Rules, 2022 superseding the E-Waste (Management) Rules, 2016. The new Rules were notified on November 02, 2022, and came into effect on April 1, 2023. The new rules have brought into force a more transparent and robust mechanism for the implementation EPR framework through introduction of an on-line EPR Portal where all the stakeholders namely Producers, Manufacturers, Recyclers and Refurbishers of E-waste are required to register compulsorily. These rules mandate that only registered entity can carry out business related to e-waste management and introduce recycling targets in terms of end product of recycling. Producers are required to fulfil their EPR obligations by purchasing online EPR certificates in terms of end products of recycling only from registered recyclers through the EPR Portal. The Portal is the repository for the data submitted by the stakeholders. The portal has a dashboard where information related to number of registered entities, EPR obligations of Producer, Quantity of available EPR certificates, Quantity of EPR Certificate Transferred are available for



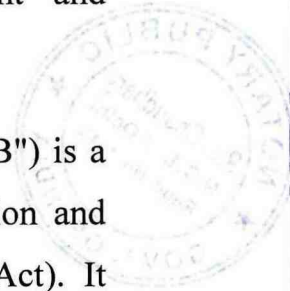
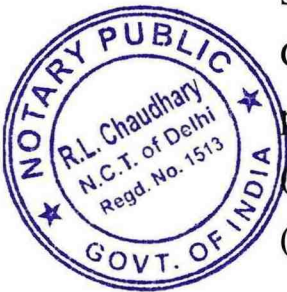
**general public.** Presently, 4986 numbers of producers and 215 numbers of recyclers have been granted registration on the EPR Portal. As per sub rules 5(3), 6(4),7(4) and 9 (6) of E-Waste (Management) Rules, 2022 manufacturers, producers, refurbishers and recyclers have to file their return on line on the Portal. The sub rule 24 of the E-Waste (Management) Rules, 2022 provides for random inspection and periodic audit for ensuring compliance. The sub rule 22 of the E-Waste (Management) Rules, 2022 provides for levying of environmental compensations (EC) on the non complying entities. In compliance of the sub rule 25 of the E-Waste (Management) Rules, 2022 a steering committees comprising of representatives of stakeholders has been constituted for overall implementation, monitoring and supervision of these rules and for deciding upon the disputes arisen from time to time and on representations received in this regard and for referring to the Ministry of Environment, Forest and Climate Change any substantial issue arisen or pertaining to these rules. The Rules 2022 overall intends to develop an eco-system which can plug leakage of E-Waste to informal recycling.



- D. That, it is also submitted that as far as the issue of 100% recycling of e-waste is concerned, the E-Waste Rules provides for phase wise increase in recycling targets. It is also submitted that as per the sub rules 6(2) and 13 (1) [Schedule III] of the E-Waste (Management) Rules, 2022, the recycling targets starts from 60% in FY 2023-24 and it goes up to 80% of the generation from FY 2027-28 onwards.



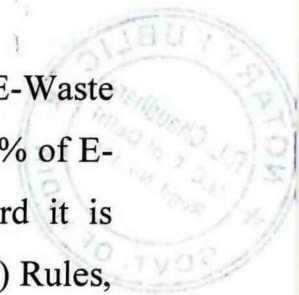
- E. That the Data on registered recyclers is regularly updated at the public dashboard on the E-Waste EPR Portal (Link: <https://eprewastecpcb.in/#/Mydashboard> ). As per sub rules 9(5) of the E-Waste (Management) Rules, 2022 recyclers have to maintain record of e-waste collected, dismantled, recycled and sent to registered recycler on the portal. As on date 251,942.324 Metric Tonnes of EPR Certificate in terms of Iron (Fe), Copper (Cu), Aluminium (Al) and Gold (Au) has been generated.
- F. That under the E-Waste (M) Rules, 2022, an on-line portal has been made operational where all the information related to recyclers and producers are available.
- G. On the on-line EPR Portal, for registration recyclers are required to provide geo-tagged video and geo-tagged photographs of their plant and machineries.
- H. That Central Pollution Control Board (hereinafter referred as "CPCB") is a statutory board constituted under Section 3 of the Water (Prevention and Control of Pollution) Act, 1974 (herein after referred as Water Act). It performs the functions assigned to it under the Water Act, the Air (Prevention and Control of Pollution) Act, 1981 and The Environment (Protection) Act, 1986.
- I. That, Hon'ble Tribunal vide its order dated 12.03.2024 in the instant matter has passed the direction to respondents to file their response, hence, the reply is made in the succeeding paragraphs. A copy of said order is annexed



as **Annexure-I**. In compliance CPCB has prepared compliance report with respect to orders of Hon'ble NGT dated 15.01.2021 and the compliance report is annexed as **Annexure-II**.

### PARAWISE REPLY

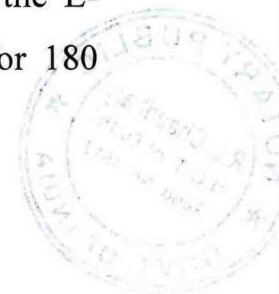
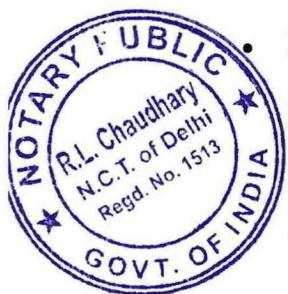
1. That the contents of para no.1 of the EA has made averment of non-execution of directions, by Respondents, rendered by the Hon'ble Tribunal vide its order dated 15.01.2021 in OA No. 512/2018. The said averment is not admitted and vehemently denied. It is submitted by the answering respondent that CPCB has complied with the directions issued by the Hon'ble NGT vide its order dated 15.01.2021 in OA No. 512/2018. The Actions taken by CPCB in compliance with the directions given vide order dated 15.01.2021 in OA No. 512/2018 is annexed herewith as **ANNEXURE-II**.
2. That the contents of para no.2 of the EA relates to the directions passed in OA No. 512/2018 by the Hon'ble NGT while disposing off the said OA. The same are matter of records hence need no reply from this Answering Respondent.
3. That, the contents of para no.3 of the EA is related to E-Waste (Management) Rules, 2016 and also provides the allegation of 67.08% of E-Waste not being processed in the organized sector. In this regard it is humbly submitted by this answering respondent that the E-Waste (M) Rules, 2016 have been superseded by E-Waste (M) Rules, 2022, and the same are



effective from 01.04.2023. Further, the averment that 67.08% is not processed in the organized sector is not agreed. It is to be submitted that the applicant has wrongly interpreted and presented CPCB's information provided vide RTI reply dated 24.11.2023. That the CPCB in its reply to RTI application No. CPCBD/R/E/00877 has mentioned that during the FY 2021-22 around 16,01,155.36 MT of E-waste was generated, further in the same financial year around 5,27,131.57 MT of E-waste was collected & processed. The figure of 5,27,131.57MT provided by CPCB is based on annual reports submitted by SPCB/PCCs.

It is further submitted that in the RTI reply dated 24.11.2023, around 16,01,155.36 MT of E-Waste was mentioned to be generated. The generation data was based on an e-waste generation assessment exercise carried out by CPCB, where sales data as provided by the producers of notified EEE items (21 numbers) and average life (for estimation of generation of E-Waste average life of the 106 numbers of notified EEEs have been determined by CPCB which includes period of use and period of storage) of the EEEs were considered. It is to submit that the generation data of E-Waste is an estimate and cannot be interpreted to be available to recyclers for recycling on the following grounds:

- E-waste is not discarded and is still lying with consumers/bulk consumers.
- E-waste is lying stored at the collection points
- E-waste is lying unprocessed in the premises of recycling units and would be processed in future. Under the provisions stipulated in rule 15 of the E-Waste (M) Rules, 2016 there is provision of storage of e-waste for 180 days.



It is further submitted that as far as the data on the quantity of E-waste collected & processed is concerned, the data on E-waste collected & processed by 121 authorized E-Waste dismantlers/Recyclers having cumulative processing capacity of 624219.47 MTA in Uttar Pradesh was not provided by UPPCB. That as per the annual report submitted by the UPPCB, the dismantlers/recyclers of E-waste have not provided details on the quantity of e-waste collected and processed by them and notices have been issued by UPPCB. Hence quantity of e-waste collected and processed by dismantlers/recyclers is missing from the data.

**Hence interpretation that 67.08% is going to the informal sector is not correct and denied.**

4. That in the contents of para no.4 of EA, the applicant has alleged that CPCB does not have information concerning the generation of E-waste in FY 2022-23 nor does it have state-wise information on e-waste generation in the country as of 24.11.2023 which is a matter of grave concern.

It is submitted that CPCB in its RTI reply dated 24.11.2023 has mentioned that the information is not available with respect to E-Waste generation in FY 2022-23 as the same was not available at the time of responding to the information sought by the applicant.

It is further submitted that the applicant has wrongly interpreted and presented data provided by CPCB vide its reply dated 24.11.2023. It is further submitted that the difference in e-waste generated and processed cannot be interpreted as being processed in the informal sector. Further,-the new rules have brought into force a more transparent and robust mechanism for the

implementation EPR framework through introduction of an on-line EPR Portal where all the stakeholders namely Producers, Manufacturers, Recyclers and Refurbishers of E-waste are required to register compulsorily. The Rules 2022 overall intends to develop an eco-system which can plug leakage of E-Waste for informal recycling.

5. That the contents of para no.5 and 6 of the EA dealing with the allegations of slow progress in the actual enforcement of E-waste management rules and has also alleged of existence of 67% gap in E-waste generation and E-waste collection & processing. The allegations are based on the reply rendered by CPCB vide its reply dated 24.11.2023 to the RTI Application of the applicant. The same are not admitted and vehemently denied. Further, as the same is based upon the wrong interpretation drawn by the applicant of the data provided by the CPCB vide its reply dated 24.11.2023 to the RTI Application of the applicant, it is humbly submitted that the submission made at para 3 of this reply may be considered in this regard.

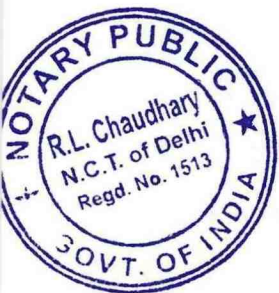
6. That the contents of para no.7 of the EA relate to the allegations of groundwater contamination in the country and the subject matter being dealt by the Hon'ble NGT in OA No. 728/2023 which primarily relates to the presence of arsenic in the groundwater. The applicant has also anticipated the contribution of unscientific disposal of E-waste for the presence of heavy metals in the groundwater.

It is submitted that, unscientific and crude methods of recycling and disposal of the E-Waste may lead to contamination of land, groundwater, and water bodies. It is further submitted that the E-waste (M) Rules, 2022 intends on the management of E-waste in a scientific and environmentally sound manner. It is

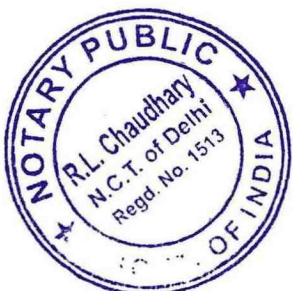
further submitted that through the regulatory framework, **as notified in 2022 by MOEF&CC and made effective from 01-04-2024**, CPCB is ensuring the management of E-waste through authorized/registered entities and by prevention of leakage of E-waste to the informal sector. It is further submitted that the E-Waste action plan prepared by CPCB outlines regular drives by SPCBs/PCCs for checking any informal e-waste activity. Also, CPCB has issued directions dated 06.09.2022 and dated 30.01.2024 to SPCBs/PCCs for checking informal E-waste activities u/s 18 of the Air & Water Act & u/s 5 of the E (P) Act 1986 respectively.

7. That the contents of para no.8 of the EA relate to the factual data provided by the Government of India to un-starred Question No. 2617 dated 22.12.2022 in Lok Sabha related to the contamination of water with various metals. The same is matter of record and need no reply from this answering respondent.

8. That the contents of the para no.9 of the EA is related to the information rendered by CPCB on 17.11.2023 about state-wise data on groundwater quality as against the RTI application dated 06.11.2023 filed by applicant to CPCB. In this regard, it is submitted that the reply provided by CPCB was based on its National Water Quality Monitoring Programme (NWMP) which carries out the monitoring of groundwater quality & monitoring of aquatic resources at 1235 locations in the country. It is further submitted that the data provided does not attribute specifically towards E-Waste for the presence of heavy metals in the groundwater.



9. That the contents of para no.10 of the EA relates to the publication dated 02.03.2021 of IIT, Delhi. The same need no reply being matter of record.
10. That the contents of para no.11 of the EA relates to the study conducted by the IIT, Mandi and Worcester Polytechnic Institute, Massachusetts wherein the impact of E-waste on environment is stated. The same need no reply being matter of record.
11. That the contents of para no.12 of the EA relates to IIT, Kanpur's views over the presence of Lead in the environment. The same need no reply being matter of record.
12. That the contents of para no.13 of the EA relates to the press release of the United Nations Environment Programme dated 24.01.2019 on E-waste. The same need no reply being matter of record.
13. That the contents of para no.14 of the EA relates to IIT, Kanpur's views over the problems caused by drinking of contaminated water beyond permissible limits. The same need no reply being matter of record.
14. That the contents of para no.15 of the EA relates to the allegation of non-achieving of 100% E-waste recycling in India through formal / organized channels. In this regard, it is humbly submitted that the CPCB is ensuring the implementation of E-Waste (Management) Rules, 2022 for management of E-waste only through registered entities and for the prevention of leakage of E-Waste to the informal sector. It is further submitted that the E-Waste action plan prepared by CPCB outlines regular drives by SPCBs/PCCs for checking any informal E-Waste activity. Also, CPCB has issued directions dated



06.09.2022 and dated 30.01.2024 to SPCBs/PCCs for checking informal E-waste activities.

Furthermore, it is also submitted that as far as the issue of 100% recycling of e-waste is concerned, The E-Waste Rules provides for phase wise increase in recycling targets. It is also submitted that as per the E-Waste (M) Rules, 2022, the recycling targets for FY 2024-25 is 60% and it goes up to 80% of the generation from FY 2027-28 onwards.

15. That the contents of para no.16 of the EA relates to the reply provided by CPCB for a Parliament question on 24.07.2023 (unstarred Question No. 523 in Lok Sabha) whereby it is stated that there were 569 authorized dismantlers /recyclers in the country with an annual processing capacity of 17,90,348.27 MT. In this regard, it is humbly submitted that the data provided by CPCB was based on information submitted by SPCBs/PCCs under the E-Waste (M) Rule, 2016. As per the data provided by the SPCBs/PCCs, the E-Waste processing capacity is adequate for handling E-Waste generated. Additionally, in this para of EA, the applicant has again mentioned the processing of 67% of E-waste through the informal sector. In this regard, it is again re-iterated that as the same is based upon the wrong interpretation drawn by the applicant, it is humbly submitted that the submission made at para 3 of this reply may be considered in this regard.



16. That the contents of para no.17 of the EA relates to Rajya Sabha Question has (Unstarred Question No. 841 dated 27.07.2023) wherein Government of India has provided details on authorized dismantlers /recyclers and producers based on information available with it. The applicant has raised

concern over the non-existence of any authorized dismantlers/recyclers in the states/UTs of Chandigarh, Meghalaya, Puducherry and Daman & Diu. In this regard, it is humbly submitted that under the E-waste rules, there is a provision for transportation of e-waste from states/UTs not having any authorized dismantlers/recyclers to states/UTs having authorized dismantlers/ recyclers for ensuring their recycling.

17. That the contents of para no.18 of the EA relates to the CPCB information rendered to the applicant on 24.11.2023 over his RTI application and is also related to Government of India response dated 20.07.2023 to Unstarred Question No. 59 in Rajya Sabha as regarding the collection and processing of E-waste in various states and UTs during FY 2021-22. In this regard, it is humbly submitted that the UPPCB in the annual report submitted by it to CPCB has mentioned that authorized dismantlers/recyclers in the state have not provided any information regarding e-waste processed by them and UPPCB has issued notices to them. Therefore, based on the said information CPCB has not included UP in the information rendered by it.



18. That the contents of para no.19 of the EA relates to the information available over the website of CPCB relating to the list of authorized E-Waste Recyclers / dismantler in India. In this regard, it is humbly submitted that the provision for authorization of dismantlers/recyclers was under the E-Waste (Management) Rules, 2016 where SPCBs/PCCs were issuing authorization to E-Waste dismantlers/recyclers. It is further submitted that the said list was updated based on information provided by SPCBs/PCCs. With the implementation of E-waste (Management) Rules, 2022 from 01.04.2023 the provision for authorization has been replaced by registration

of recyclers at the online E-Waste EPR Portal. Presently there are 215 registered recyclers at the E-Waste EPR portal. It is further submitted that the Data on registered recyclers is regularly updated at the public dashboard on the E-Waste EPR Portal (Link: <https://eprewastecpcb.in/#/Mydashboard> ). Under the E-Waste (M) Rules, 2022, an on-line portal has been made operational where all the information related to recyclers and producers are available.

19. That the contents of para no.20 of the EA relates to the general declaration of the applicant as to his rights during the course of argument stage and declaration as to Limitation clause. Hence, no comments are offered by this answering respondent.

In view of the above facts and circumstances, it is humbly prayed to the Hon'ble Tribunal that the Hon'ble Tribunal may consider the short reply of the answering respondent in the interest of justice and this answering Respondent undertakes to abide by the orders/directions passed by this Hon'ble Tribunal in the instant matter.



*Anand Kumar*

**Anand Kumar**

**Scientist 'F'**



आनंद कुमार / Anand Kumar  
निदेशक, निदेशक  
केन्द्रिय प्रदूषण नियंत्रण बोर्ड  
Central Pollution Control Board  
एन. सी. टी. दिल्ली, भारत  
(अभि. क्र. 1513, एन. सी. टी. दिल्ली)  
110002 - दिल्ली, भारत  
फोन: 26101111, 26101112, 26101113, 26101114, 26101115, 26101116, 26101117, 26101118, 26101119, 26101120, 26101121, 26101122, 26101123, 26101124, 26101125, 26101126, 26101127, 26101128, 26101129, 26101130, 26101131, 26101132, 26101133, 26101134, 26101135, 26101136, 26101137, 26101138, 26101139, 26101140, 26101141, 26101142, 26101143, 26101144, 26101145, 26101146, 26101147, 26101148, 26101149, 26101150, 26101151, 26101152, 26101153, 26101154, 26101155, 26101156, 26101157, 26101158, 26101159, 26101160, 26101161, 26101162, 26101163, 26101164, 26101165, 26101166, 26101167, 26101168, 26101169, 26101170, 26101171, 26101172, 26101173, 26101174, 26101175, 26101176, 26101177, 26101178, 26101179, 26101180, 26101181, 26101182, 26101183, 26101184, 26101185, 26101186, 26101187, 26101188, 26101189, 26101190, 26101191, 26101192, 26101193, 26101194, 26101195, 26101196, 26101197, 26101198, 26101199, 26101200

**BEFORE THE HON"BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 04/2024

In

Original Application No. 512/2018

Shailesh Singh

Applicant

Vs.

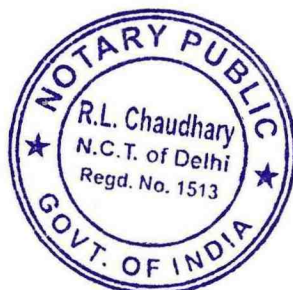
Govt. of Uttar Pradesh and Ors

Respondents

**AFFIDAVIT**

I, Anand Kumar, working as Scientist 'F' in Central Pollution Control Board, office at Parivesh Bhawan, East Arjun Nagar, Vishwas Nagar, Near Karkardooma, Delhi-110032, do hereby solemnly affirm and declare as under:

1. That I am fully conversant with the facts of the case and hence, competent and authorized to depose and swear the present affidavit in my official capacity.
2. That the contents of the annexed reply have been drafted by me and the contents of the same are true and correct on the basis of the record of the case as maintained in the day-to-day affairs of the CPCB and the contents of the short reply may kindly be treated part of this affidavit and the same are not repeated herein for the sake of brevity.



*Anand Kumar*  
DEPONENT

**आनंद कुमार / Anand Kumar**  
निदेशक/ Director  
केंद्रीय प्रदूषण नियंत्रण बोर्ड  
Central Pollution Control Board  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार  
(Mo Environment, Forest & Climate Change, Govt. of India)  
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032  
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

## VERIFICATION

15 MAY 2024

Verified at DELHI on this day of May, 2024 that the contents of the above reply affidavit are correct and true on the basis of the record of the case as maintained in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.



*Anand Kumar*  
DEPONENT

आनंद कुमार / Anand Kumar  
निदेशक/ Director  
केंद्रीय प्रदूषण नियंत्रण बोर्ड  
Central Pollution Control Board  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार  
(M/o Environment, Forest & Climate Change, Govt. of India)  
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032  
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

ATTESTED  
*[Signature]*  
NOTARY PUBLIC  
GOVT. OF INDIA

15 MAY 2024

Item Nos.17 &amp;18

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 04/2024

In

Original Application No. 512/2018

With

M.A. No.09/2024

In

Original Application No. 512/2018

Shailesh Singh S/o Mr. Babu Singh

Applicant

Versus

State of Uttar Pradesh through its Chief Secretary

Respondent(s)

Date of hearing: 12.03.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Md. Imran Ahmad, Adv. for Applicant in E.A 04/2024

**ORDER**

1. By way of this application, applicant is seeking compliance of the directions issued by Tribunal in the order dated 15.01.2021 passed in OA Nos. 512/2018, 621/2018 and 1001/2019. Tribunal had disposed of the original applications by issuing following directions:-

“

26. *We direct that further steps be now taken for scientific enforcement of EWMR in the light of the reports of the CPCB and the Oversight Committee for the State of UP. The major areas to be focused are:*

- *enforcement of EWM Rules,*
- *implementation of authorization regime,*
- *implementation of EPR regime,*
- *bridging the gap between collection target and collection,*

- enhancing the installed dismantled capacity to match the e-waste generation,
- implementation of environmental compensation regime,
- constant Vigilance and monitoring,
- creation of awareness amongst masses and collectors/handlers/dismantlers/recyclers.

27. CPCB needs to update the status periodically atleast once in six months and issue appropriate directions in the light of the reports received. The CPCB may inter-alia consider steps for compliance of Rule 16 requiring reduction in the use of Hazardous substances in the manufacture of electrical and electronic equipment and their components or consumables or parts or spares.

28. It is further clear that large number of accidents take place in residential areas on account of unscientific handling of e-waste. This needs special attention for constant vigilance in such hot spots. This also requires review and updation of siting norms for e-waste by the CPCB which may be done within three months.

29. We also direct the acceptance of recommendations of the Oversight Committee for the State of UP. We record statement of learned counsel for the State PCB for TSDF at Amroha will be functional by 01.03.2021. The State PCB may ensure in setting up of TSDF and its operationalization CPCB guidelines are duly followed. The e-waste on the bank of River Ramganga may be duly shifted in an environmentally sound manner. Banks of river Ramganga should be cleaned and no deposition of e-waste/black powder observed.

30. DPCC may continue further efforts in coordination with the concerned Authorities including Delhi Police and East Delhi Municipal Corporation. It is not enough for the DPCC to be content by simply giving directions to other statutory authorities instead of coordinating with them to ensure compliance. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities.

31. All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities. ”

2. Learned Counsel for the applicant referring to the information supplied under RTI Act, annexure P-2 has submitted that in respect of

the States of Arunachal Pradesh, Goa, Haryana, Manipur and UT of Lakshadweep, e-waste collection and processing facilities are not available. He has also referred to annexure 1 enclosed with annexure P-7 and has submitted that in State of Meghalaya and UTs of Chandigarh, Puducherry, Daman & Diu, there are no authorized dismantlers/recyclers, though in respect of State of Odisha, 07 number of authorized dismantlers/recyclers have been disclosed but they are not operating. He has also raised the plea that CPCB is not updated the list of recyclers and in this regard he has referred to annexure P-9.

3. Issue notice to the respondents. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.
4. Respondents are directed to file their response indicating the compliance of the directions issued by the Tribunal in the order dated 15.01.2021 as quoted above.
5. List on 16.05.2024.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

March 12, 2024  
Execution Application No.04/2024  
In Original Application No. 512/2018  
& M.A. No.09/2024 in Original Application No. 512/2018  
JG

**ANNEXURE-II****Status of Compliance of CPCB with the directions issued by the Hon'ble NGT on 15.01.2021****Background**

The Original Application 512/2018 was filed by Shri Shailesh Singh before the Hon'ble NGT regarding the management of e-waste consistent with the E-waste (Management) Rules, 2016. The grievance raised was against unauthorized recycling/collection/dismantling units, burning, and selling of E-waste and other solid waste on the roadside/bank of rivers in violation of the E-Waste (Management) Rules, 2016, and Environment (Protection) Act, 1986.

The Hon'ble NGT while disposing of the matter on 15.01.2021 issued directions for compliance by CPCB and SPCBs/PCCs. In the aforesaid matter, an execution application (EA) has been filed by Shri Bharat Banavalikar R/O Karnataka. In the EA, the applicant has alleged respondents (CPCB and all SPCBs/PCCs) for non-compliance with the directions issued by the Hon'ble NGT on 15.01.2021.

The matter was last heard on 12.03.2024, where the Hon'ble NGT directed all the respondents to file their response indicating compliance with the directions issued by the Tribunal in the order dated 15.01.2021.

It is to be submitted that CPCB has complied with the directions issued by the Hon'ble NGT on 15.01.2021. Compliance details are below:

**Directions 1:**

*We direct that further steps be now taken for scientific enforcement of EWMR in light of the reports of the CPCB and the Oversight Committee for the State of UP.*

*The major areas to be focused on are:*

- *Enforcement of EWM Rules,*
- *Implementation of authorization regime,*
- *Implementation of the EPR regime,*
- *Bridging the gap between collection target and collection,*
- *Enhancing the installed dismantled capacity to match the e-waste generation,*
- *Implementation of environmental compensation regime,*
- *Constant Vigilance and monitoring,*
- *Creation of awareness amongst masses and collectors/ handlers/ dismantlers/ recyclers.*

**CPCB's Compliance with the above direction**

The E-Waste (M) Rules, 2016 have been superseded by the E-Waste (M) Rules, 2022. The new Rules were notified on November 02, 2022, and came into effect on April 1, 2023. The new rules have brought into force a more transparent and robust mechanism for the implementation EPR framework and involve online transactions of EPR certificates between Producers and Recyclers. The salient features of the new rules are as follows:

- The rules apply to every manufacturer, producer refurbisher and recycler involved in the manufacture, sale, transfer, purchase, refurbishing,

dismantling, recycling, and processing of e-waste or electrical and electronic equipment listed in Schedule I.

- The Producers of Electrical & Electronic Equipment (EEE) listed under schedule- I have been assigned annual e-waste recycling targets based on the quantity of e-waste generated by them and the quantity of EEE sold in case of new producers.
- In the new rules, there are 106 EEE listed in Schedule I. The EEES covered are broadly categorized into seven categories.
- Under the EPR regime the producers have been assigned EPR obligation as per schedule –III (based on product life) and schedule IV (based on sales).
- The rules also cover Solar photo-voltaic modules or panels or cells and have specified modalities for their management,
- Provision for generation of extended producer responsibility certificate in favor of registered recyclers based on the quantity of e-waste recycled by them. The certificates shall be subject to environmental audit by the Central Pollution Control Board or any other agencies authorized by the Central Pollution Control Board in this regard.
- Provision for incentivizing refurbishing has been made in the rules. In the new rules, the recycling targets get deferred on the purchase of refurbishing certificates from registered refurbishers
- The extended producer responsibility obligation is to be fulfilled by the producers by proportionately purchasing extended producer responsibility certificates quarterly.
- The availability, requirement, and other details of the extended producer responsibility certificate and refurbishing certificates for every producer or recycler or refurbisher shall be made available on the portal.

- The rules also intend to reduce the use of hazardous substances in the manufacture of electrical and electronic equipment and their components or consumables or parts or spares and have prescribed standards for six hazardous substances.
- There is a provision for imposition and collection of environmental compensation on any entity in case of violation of any of the provisions of these rules and guidelines issued hereunder.
- CPCB has to develop an online EPR Portal for the management of e-waste. The Portal is required to have provision for the registration of Producers, Manufacturers, Recyclers & Refurbishers of e-waste. The Portal to also serve as a platform for the transaction of EPR credits between Producers, Recycler & Refurbishers for the fulfilment of EPR obligations

Accordingly, an online E-waste EPR portal has been developed by CPCB. The portal registers Producers, Recyclers, Refurbishers, and Manufacturers as defined under the above said Rules. The Portal serves as a platform for the transfer of EPR certificates between producers, recyclers, and refurbishers. The Portal is the repository for the data submitted by the stakeholders. The portal has been operationalized in a phased manner. Presently registrations, recycler operation, generation and transfer of EPR certificates, and filling of returns by the registered producer and recyclers are operational.

Also, CPCB is regularly imparting awareness/training/demo to the stakeholders regarding compliance with the rules and also on operation of the online portal.

**Direction 2:**

*CPCB needs to update the status periodically at least once in six months and issue appropriate directions in light of the reports received. The CPCB may inter-alia*

*consider steps for compliance with Rule 16 requiring reduction in the use of Hazardous substances in the manufacture of electrical and electronic equipment and their components or consumables or parts or spares:*

**CPCB's Compliance with the above direction:**

- In compliance with the directions dated 15.01.2021, SPCBs/PCCs have submitted their Quarterly progress reports to CPCB. The action plan was specifically for the enforcement of E-Waste (Management) Rules, 2016. The E-Waste (Management) Rules, 2016 have been superseded by E-Waste (Management) Rules, 2022.
- For checking informal e-waste activities, verification of authorized dismantlers/recyclers of e-waste, and drives for mass awareness, CPCB also issued directions under section 18 of the Water (Prevention & Control of Pollution) Act 1974 & Air (Prevention & Control of Pollution) Act 1984 on 06.09.2022 . CPCB also issued directions u/s 5 of E(P) Act, 1986 on 30.01.2024 directing all SPCBs/PCCs to carry out regular drives for checking informal e-waste activities and take necessary action . Copies of both the directions are at **Appendix -I**
- 30 SPCBs/PCCs namely Andaman & Nicobar, Assam, Bihar, Chandigarh, Dadar and Nagar Ha weli & Daman Diu (DNDDD), Delhi, Goa, Gujarat, Haryana, Himachal Pradesh, Jammu& Kashmir, Jharkhand, Karnataka, Kerala, Ladakh, Lakshadweep, Madhya Pradesh, Meghalaya, Mizoram, Nagaland, Odisha, Puducherry, Punjab, Rajasthan, Tamil Nadu, Tripura, Uttarakhand, Uttar Pradesh and West Bengal have submitted their progress report on the implementation of the action plan during the last six months to CPCB in the month of May 2024.

- Action Taken reports have been received from 22 SPCBs/PCCs namely Assam, Bihar, Chandigarh, Dadar and Nagar Haweli & Daman Diu (DNDDD), Delhi, Goa, Gujarat, Haryana, Himachal Pradesh, Jammu & Kashmir, Karnataka, Kerala, Madhya Pradesh, Meghalaya, Odisha, Puducherry, Punjab, Rajasthan, Sikkim, Tripura, Uttarakhand and West Bengal w.r.t directions issued on 06.09.2022 & 30.01.2024.
- For the Reduction of Hazardous Substances (RoHS) in the new Electrical and Electronic Equipment (EEE) following provisions have been kept under rule 16 of the EWM Rules, 2022:
  - Rule 16(1): Every producer of electrical and electronic equipment and their components or consumables or parts or spares listed in Schedule I shall ensure that, new electrical and electronic equipment and their components or consumables or parts or spares do not contain Lead, Mercury, Cadmium, Hexavalent Chromium, polybrominated biphenyls and polybrominated diphenyl ethers beyond a maximum concentration value of 0.1 percent by weight in homogenous materials for lead, mercury, hexavalent chromium, polybrominated biphenyls and polybrominated diphenyl ethers and of 0.01 percent by weight in homogenous materials for cadmium.
  - Rule 16(8): Every producer shall provide information on the compliance of the provisions of sub-rule (1) and this information shall be in terms of self-declaration.
  - Rule 16(11): The Central Pollution Control Board shall conduct random sampling of electrical and electronic equipment placed on the market to monitor and verify the compliance of reduction of hazardous substances provisions and the cost for sample and testing shall be borne by the producer and the random sampling shall be as

per the guidelines laid down by the Central Pollution Control Board in this regard.

- Rule 16(12): If the product does not comply with the reduction of hazardous substances provisions, the producer shall take corrective measures to bring the product into compliance and withdraw or recall the product from the market, within a reasonable period as per the guidelines laid down by the Central Pollution Control Board in this regard.
- In compliance with the provisions stipulated under rule 16 of the E-Waste (M) Rules, 2022, CPCB is taking undertakings from producers w.r.t ROHS compliance as per rule 16 (1) at the time of registration. Also, self-declaration on the availability of technical documents on ROHS compliance as per EU 50581 is being taken from every producer at the time of registration. In the E-Waste (M) Rules, 2016 there were 21 types of EEE under regulation, with the implementation of E-Waste (M) Rules, 2022 there is an addition of 85 new EEE items resulting in 106 EEE items under regulation. The producers of 85 newly added EEEs are exempted from the provisions of ROHS till 2025.

**Direction 3:**

*It is further clear that a large number of accidents take place in residential areas on account of unscientific handling of e-waste. This needs special attention for constant vigilance in such hot spots. This also requires review and updation of siting norms for e-waste by the CPCB which may be done within three months.*

**CPCB's Compliance with the above direction:**

- The E-Waste (Management) Rules, 2022 have provision w.r.t siting of E-Waste units. Section 10 (1) of the rules stipulates that The Department of Industry in the State and Union territory or any other government agency authorized in this regard by the State Government or the Union territory, as the case may be, shall ensure earmarking or allocation of industrial space or shed for e-waste recycling unit in the existing and upcoming industrial park, estate, and industrial clusters.
- Directions have been issued to all SPCBs/PCCs under section 18 of the Water & Air Act on 06.09.2022, where PCBs/PCCs have been directed to set up robust mechanisms of surveillance for addressing the issue of illegal/informal processing of e-waste in their jurisdiction. ATR in this matter has been submitted by 22 SPCBs/PCCs.

**Directions given to SPCBs/PCCs in compliance with the Directions dated 15.01.2021**

**Direction 4 (Pertains to UPPCB):**

*We also direct the acceptance of recommendations of the Oversight Committee for the State of UP. We record the statement of learned counsel for the State PCB for TSDF at Amroha will be functional by 01.03.2021. The State PCB may ensure in the setting up of TSDF and its operationalization CPCB guidelines are duly followed. The e-waste on the bank of River Ramganga may be duly shifted in an environmentally sound manner. Banks of river Ramganga should be cleaned and no deposition of e-waste/black powder observed.*

**Status of Compliance - This direction pertains to UPPCB, one of the respondent in this matter and are required to file their report separately.**

**Direction 5 (Pertains to DPCC):**

*DPCC may continue further efforts in coordination with the concerned Authorities including Delhi Police and East Delhi Municipal Corporation. It is not enough for the DPCC to be content by simply giving directions to other statutory authorities instead of coordinating with them to ensure compliance. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities.*

**Status of Compliance - This direction pertains to DPCC, one of the respondent in this matter and are required to file their report separately.**

**Direction 6 (Pertains to All SPCBs/PCCs):**

*All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of the rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities.*

**Status of Compliance - All SPCBs/PCCs are respondents and are required to file their report separately.**

B-29016/1/(NGT)/22/WM-III Div. / 4042 to 4086

September 06, 2022

To,  
The Chairman  
(All SPCBs/PCCs)

**Sub: Directions under Section 18 (1) (b) of the Water (Prevention and Control of Pollution) Act 1974, and Air (Prevention and Control of Pollution) Act 1981 for checking Informal E-Waste activities, verification of authorized dismantlers/recyclers of E-Waste and drives for mass awareness.**

**WHEREAS**, the Central Government has notified the E-Waste (Management) Rules, 2016 under the Environment (Protection) Act 1986, for management of E-Waste in an Environmentally Sound Manner;

**WHEREAS**, as per rule 13 (3) (ii) of the said rules, SPCBs are the authority for grant of authorization to dismantlers and recyclers of E-Waste and have to ensure that dismantlers and recyclers should have the facilities of dismantling and or recycling in accordance with the guidelines prescribed by Central Pollution Control Board (CPCB) as mandated under the said rules;

**WHEREAS**, guidelines on implementation of E-Waste Rules, which includes specific guidelines for extended producer responsibility, channelization, collection centres, storage, transportation, environmentally sound dismantling and recycling, and refurbishment have been prepared and available on the web site of CPCB and also circulated to all SPCBs/PCCs;

**WHEREAS**, under Extended Producers Responsibility (EPR) the producers of notified Electricals & Electronic Equipment are given annual e-waste collection targets and same are to be recycled in an environmentally sound manner by authorized e-waste dismantlers/recycler only. Collection target verification requires auditing for material balance of inflow and outflow material at dismantling and recycling units. For ensuring actual processing of e-waste, material balance of e-waste material flow, proper auditing of the authorized dismantling/recycling units on regular basis is a must. Also, to prevent leakage of e-waste from formal units to informal unit continuous vigilance is required;

**WHEREAS**, SPCBs/PCCs are required to carry out monitoring and compliance verification of Extended Producer Responsibility - Authorisation as directed by Central Pollution Control Board and that of dismantlers, recyclers and refurbishers as per schedule IV (2) (iii) of the E-Waste (Management) Rules, 2016; and

**WHEREAS**, incidents of informal trading, unscientific processing & burning of e-waste have been reported to this office at various occasions through court matters and public grievances. Unscientific processing, burning and processing of e-waste by unauthorized units results in to adverse impacts on human health and environment. Burning and illegal processing of e-waste is a matter of concern and has to be dealt firmly by setting up a mechanism of continuous monitoring, reporting and actions against the violators.

Contd....

**Now, therefore,** in exercise of powers vested under the section 18 (1) (b) of the Water (Prevention and Control of Pollution) Act 1974, and under section 18 (1) (b) of Air (Prevention and Control of Pollution) Act 1981 directions are hereby issued to SPCBs and PCCs for the following:

1. To set up robust mechanism of surveillance for addressing the issue of illegal/informal processing of e-waste in their jurisdiction;
2. To carry out random inspections for auditing of authorized e-waste dismantling and recycling units **as per transparent procedure established for such randomized selection of Units approved at the level of Chairman, SPCBs/PCCs** for assessing the material balance in terms of quantity of e-waste collected, quantity of e-waste dismantled/recycled vis a vis quantity reported so as to ascertain leakage of e-waste to informal sector, for checking quantities of different materials produced such as precious/semi-precious and useful metal from e-waste and co-relating it with GST paid, for checking availability of adequate dismantling and recycling facilities and ensuring capacity in line with guidelines of CPCB. SPCB/PCCs to ensure transparency in selection of units for random inspection;
3. To carry out random monitoring and compliance of EPR Authorisation of EPR Authorized Producers selected **as per transparent procedure established for such randomized selection of Units approved at the level of Chairman, SPCBs/PCCs** with focus on verification of collection targets;
4. To implement Action Plan issued in the matter of OA No. 512 of 2018 in Hon'ble NGT (PB) for enforcement of E-Waste (Management) Rules, 2016 with focus on action points related to informal trading, dismantling, and recycling of e-waste, Producer's systems for collection & channelization, quantity of e-waste collected towards fulfilment of collection target and submit reports quarterly on the outcome. Copy of Action Plan is enclosed; and
5. To carry out awareness programme for the stakeholders as per the provisions of E-Waste (Management) Rules, 2016 and to bring informal sector to formal sector through awareness drives, IEC campaign, print media etc. on regular basis.
6. The above referred actions to be treated as continuous activity and be performed on regular basis.

The action taken report (ATR) shall be submitted to the Central Pollution Board within 30 days of receipt of these directions followed by quarterly ATR on regular basis

  
(Prashant Gargava)  
Member Secretary

**Copy to**

1. The Additional Secretary  
HSM Division, MoEF & CC  
Indira Paryavaran Bhawan, Jor Bag Road  
Aliganj, New Delhi-110003. - For kind information please
2. PA to CCB - For kind information of CCB, please
3. Regional Directorates of CPCB - For following up with concerned SPCBs/PCCs
4.  Divisional Head IT Division, CPCB, Delhi - (For uploading at CPCB's Website)

  
(Prashant Gargava)  
Member Secretary

**Action Plan for Enforcement of E-Waste Rules in the Country**

<b>S.No.</b>	<b>Challenges/Activities</b>	<b>Stakeholder responsible for implementation</b>	<b>Action</b>
<b>a</b>	Inventorization of e-waste generation	SPCBs/PCCs	SPCBs /PCCs to complete this activity within one year.
<b>b.</b>	Identification of Producers who have not obtained EPR Authorization	CPCB, Custom department, Ministry of commerce and Ministry of electronics & telecommunication	This is a continuous activity for which support of SPCBs/PCCs/Custom department/ Ministry of commerce, Ministry of electronics and telecommunication is required.
<b>c.</b>	Verification of quantity of e- waste collected by producers	CPCB/SPCBs/PCCs	This is a continuous activity. All the EPR Authorized Producers will be verified per year.
<b>d.</b>	Verification of systems provided by producers for collection and channelization of e-waste	CPCB/SPCBs/PCCs	This is a continuous activity. All the EPR Authorized Producers will be verified per year.
<b>e.</b>	Verification of facilities of dismantlers and recyclers for their infrastructure and records	SPCBs/PCCs/CPCB	This is a continuous activity. All the dismantlers/recyclers will be verified per year.
<b>f.</b>	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs/ District Administration	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.
<b>g.</b>	Facilitate collection and disposal of e- waste	SPCBs/PCCs/ District Administration/ CPCB	State Government to formulate mechanism for collection and for incentivizing setting up of recycling facilities.
<b>h.</b>	Governance frame work for monitoring compliance	SPCBs/PCCs/ District Administration/ CPCB	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, district collector, CMD/ Commissioners) to be designated. Time Frame — Three (3) months
<b>i.</b>	Capacity building at district/State/CPCB level	SPCBs/PCCs/ District Administration /CPCB	Special workshops to educate functionaries in government / NGOs be run over one year.

j.	IEC plan be firmed up and executed	SPCBs/PCCs/ District Administration /CPCB	<p>State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling.</p> <p>Time Frame — Three (3) months.</p> <p>The IEC Plan to be executed over one year.</p>
k.	Strengthen system of enforcement	SPCBs/PCCs/ District Administration/ CPCB	<p>Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.</p>



केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

Registered Post

File No.: CP-22/2/2024-WM-III-HO-CPCB-HO

January 30, 2024

To,  
The Chairman  
(All SPCBs/PCCs)

**Sub: Direction under Section 5 of the Environment (P) Act, 1986 regarding registration of Producers, Manufacturers, Recyclers and Refurbishers on the Online E-Waste EPR Portal for management of E-Waste and Verification of Capacities allocated to the Recyclers - reg.**

WHEREAS, the Ministry of Environment Forest and Climate Change (MoEF&CC) has notified the E-Waste (Management) Rules, 2022, vide notification No. GSR 801(E) dated November 02, 2022. The rules have come into effect from April 01, 2023, and have superseded E-Waste (M) Rules, 2016. In compliance with the provisions of the E-Waste (M) Rules, 2022, an online EPR E-Waste portal has been developed where entities such as Producers, Manufacturers, Recyclers, and Refurbishers of the E-Waste are required to be registered. Registration modules for all the entities are operational. The portal is available at URL <https://eprewastecpcb.in/>; and

WHEREAS, in accordance with the provisions of the above-said Rules, the entities as above are not allowed to carry out their business without registration on the E-Waste EPR Portal. In compliance with the Rules, it is required to ensure registration of all aforesaid entities of your State/UT on the E-Waste EPR Portal.; and

WHEREAS, CPCB is registering entities such as Producers/Manufacturers of notified Electrical and Electronic Equipment (EEE) and Recyclers and Refurbishers of E-Waste on the E-Waste EPR Portal on the basis of consent to operate (CTO) and Authorization under HOW(M&TM) Rules given by SPCBs/PCCs and wherever details of raw material (E-Waste) in terms of waste electrical and electronic equipment (WEEE) code is not given by SPCBs/PCCs, CPCB based on the declaration/submission by the entities grant registration to the entities with WEEE Codes and consented capacity; and

WHEREAS, the duties of the SPCBs/PCCs have been prescribed under Schedule - V of Rule 17 of the E-Waste (Management) Rules, 2022. As per Schedule -V, SPCBs/PCCs are required to carry out the following duties i) inventorization of e-waste, ii) monitoring and compliance of Extended Producer Responsibility as directed by Central Pollution Control Board, iii) Conducting random inspection of recycler and refurbisher and monitoring recycling capacity utilization, iv) implementation of programmes to encourage environmentally sound recycling and v) any other function delegated by the Ministry/ Central Pollution Control Board under these rules; and

WHEREAS, CPCB vide its letter dated December 15, 2023, to SPCBs/PCCs requested for ensuring on-boarding of entities including recyclers on the E-Waste EPR Portal and to submit action taken report by 31-12-2023; and

WHEREAS, CPCB also issued notice on December 22, 2023, to Stakeholders including Recyclers for registration on the E-Waste EPR Portal. Stakeholders were also informed that any illegal/informal business of E-Waste such as its production, import, sales, recycling & refurbishing without registration shall call for punitive action as per the rules; and

WHEREAS, a series of review meetings were conducted by CPCB to follow up with SPCBs / PCCs including meetings chaired by the Member Secretary, CPCB for on-boarding of Recyclers on the Online E-Waste EPR Portal; and

WHEREAS, login IDs and credentials have been generated on the E-Waste EPR Portal for SPCBs/PCCs; and

Page 1 of 2

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032

दूरभाष/Tel: 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

WHEREAS, CPCB has sensitized stakeholders in your state and officials of SPCBs/PCCs during the Regional Interaction meets held in your region (October 19, 20, 30 and November 20, 2023) regarding the compliance of the above said rules including registration by the entities on the E-Waste EPR Portal; and

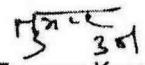
WHEREAS, CPCB has issued directions under section 18(1) (b) of the Water Act 1974 and the Air Act 1981, to all SPCBs/PCCs for checking informal E-Waste activities, verification of authorized Dismantler/Recyclers of E-Waste and drives for Mass Awareness on 06.09.2022 and also directed for implementation of the Action Plan issued in the matter of OA No. 512/2018; and

WHEREAS, in the view of above, on-boarding of all the entities such as Producers, Manufacturers, Recyclers, and Refurbishers of the E-Waste on the E-Waste EPR Portal is must; and

NOW THEREFORE, in exercise of the power vested under Section 5 of the Environment (Protection) Act, 1986, the following directions are hereby issued:


- a. To provide the updated list of entities engaged in the generation, recycling & refurbishing of E-Wastes (Producers, Importers, Recyclers and Refurbishers) and ensure their on boarding on the E-Waste EPR Portal of CPCB;
- b. To issue notice to all such entities who are operating without registration, followed by closure of such entities;
- c. To immediately physically verify the facilities of E-Waste Recyclers and Refurbishers in the State/UT in terms of various details such as its GPS location, GPS tagged photos/videos, waste category as raw material (EEE code wise), installed plant & machinery and their actual production capacity, capability, etc. as submitted on E-Waste EPR Portal;
- d. To take action against such Recyclers and Refurbishers who have uploaded their details falsely or not correctly on the EPR Portal as per verification as at point (c) above and to recommend CPCB immediately for correcting details on the EPR portal so as to ensure that no false EPR Certificate is being generated in the State/UT. Further, necessary changes be also done in the CTO accordingly and be informed to CPCB;
- e. To carry out drives for identifying informal/illegal E-waste recyclers/refurbishers including clusters/areas where such illegal recyclers/refurbishers are operating and to close such informal recycling/refurbishing units immediately;
- f. To facilitate the transformation of such informal/illegal E-waste recyclers/refurbishers into formal recyclers/refurbishers and consent mechanism by way of providing necessary technical support, hand holding, integrating with schemes in the SPCB/PCC, etc.;
- g. To also issue advertisements in the newspapers in vernacular language for immediately closing of illegal E-waste recycling/refurbishing operations by the operators who do not have consent to operate, including for the common public to inform the same, if any, to SPCB/PCC and take actions as at point (e) and point (f) above.

You are hereby directed to take necessary action for compliance of aforesaid directions and submit Action Taken Report to this office within 15 days of receipt of these directions.

  
(Tanmay Kumar)  
Chairman

Copy to:

1. Regional Directorates : For follow-up with SPCBs/PCCs in your jurisdiction, please.
- ✓ 2. DH (IT), CPCB : For uploading on CPCB website and EPR Portal, please.

  
(Bharat Kumar Sharma)  
Member Secretary

## List of SPCBs/PCCs

S. No.	SPCB/PCC	S. No.	SPCB/PCC
1	Andaman & Nicobar Islands Pollution Control Committee, Department of Science & Technology, Dollygunj Van Sadan, Haddo P.O., Port Blair-744 102, Andaman & Nicobar	10	Gujarat Pollution Control Board, Paryavan Bhavan, Sector 10- A, Gandhinagar – 382 043, Gujarat
2	Andhra Pradesh Pollution Control Board, D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamvari Street, Kasturibaipet, Vijayawada – 520 010, Andhra Pradesh	11	Haryana State Pollution Control Board, C-11, Sector-6, Panchkula-134 109, Haryana
3	Arunachal Pradesh State Pollution Control Board, Paryavaran Bhawan, Papu Hill, Yupia Road, Naharlagun- 791 110, Arunachal Pradesh	12	Himachal Pradesh State Pollution Control Board, Him Parivesh, Phase-III, New Shimla- 171 009, Himachal Pradesh
4	Assam Pollution Control Board, Bamunimaidan, Guwahati- 781 021, Assam	13	Jammu & Kashmir Pollution Control Committee, Parivesh Bhawan, Forest Complex, Gladni, Narwal, transport Nagar, Jammu - 180 004, Jammu and Kashmir
5	Bihar State Pollution Control Board, Parivesh Bhawan, Plot No. NS-B/2, Paliputra Industrial Area, Patliputra, Patna - 800 023, Bihar	14	Jharkhand State Pollution Control Board, T.A Building, HEC, P.O. Dhurwa, Ranchi – 834 004, Jharkhand
6	Chandigarh Pollution Control Committee, Paryavaran Bhawan, Ground Floor, Sector-19 B, Madhya Marg, Chandigarh - 160 019	15	Karnataka State Pollution Control Board, Parisara Bhavan, 4th & 5th Floor, # 49, Church Street, Bangalore-560 001, Karnataka
7	Chhattisgarh Environment Conservation Board, Paryavas Bhavan, Paryavas Bhavan, North Block Sector-19, Atal Nagar, Raipur -492 002, Chhattisgarh	16	Kerala State Pollution Control Board, Plamoodu Jn., Pattom Palace P.O., Thiruvananthapuram-695 004, Kerala
8	Delhi Pollution Control Committee, Government of N.C.T. Delhi, 4th Floor, ISBT Building, Kashmere Gate, Delhi-110 006	17	Ladakh Pollution Control Committee, Wildlife Office Building, Near Council Secretariat, Opposite Police Station Housing Colony, UT Leh Ladakh – 194 101, Ladakh
9	Goa State Pollution Control Board, Nr. Pilerne Industrial Estate, Opp. Saligao Seminary, Saligao - Bardez – 403 511, Goa	18	Lakshadweep Pollution Control Committee, Department of Science, Technology & Environment, Kavarati-682 555, Lakshadweep

S. No.	SPCB/PCC	S. No.	SPCB/PCC
19	Madhya Pradesh Pollution Control Board, E-5, Arera Colony, Paryavaran Parisar, Bhopal- 462 016, Madhya Pradesh	30	Sikkim State Pollution Control Board, Department of Forest, Environment & Wildlife Management, Deorali, Gangtok, - 737 102, Sikkim
20	Maharashtra Pollution Control Board, Kalpataru Point, 2 <sup>nd</sup> - 4 <sup>th</sup> Floor, (Opp. Cine Planet Cinema), Nr. Sion Circle, Sion, Mumbai - 400 022, Maharashtra	31	Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai - 600 032, Tamil Nadu
21	Manipur Pollution Control Board, Lamphepat, Near Imphal West D.C. Office, Imphal - 795 004, Manipur	32	Telangana State Pollution Control Board, Paryavaran Bhawan, A-3, I.E. Sanath Nagar, Hyderabad - 500 018, Telangana
22	Meghalaya State Pollution Control Board, Arden-Lumpynggad, Shillong- 793 014, Meghalaya	33	Tripura State Pollution Control Board, Vigyan Bhawan Pandit Nehru Complex, Gorkhabasti, PO: Kunjaban, Agartala - 799 006, Tripura
23	Mizoram Pollution Control Board, New Secretariat Complex, Khatla Thlanmual Peng, Khatla, Aizawl- 796 001, Mizoram	34	Uttar Pradesh Pollution Control Board, Building No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow - 226 010, Uttar Pradesh
24	Nagaland Pollution Control Board, Signal Point, Dimapur- 797 112, Nagaland	35	Uttarakhand Pollution Control Board, Gaura Devi Bhawan, 46 B IT Park Sahastradhara, Dehradun - 248 001, Uttarakhand
25	Odisha State Pollution Control Board, A-118, Nilakanta Nagar, Unit -VIII, Bhubaneshwar - 751 012, Odisha	36	West Bengal Pollution Control Board, Paribesh Bhavan, 10A, Block-L.A., Sector III, Bidhan Nagar, Kolkata - 700 106, West Bengal
26	Pollution Control Committee, Dadra and Nagar Haveli and Daman and Diu, 1st Floor, Udhog Bhavan Bhenslore, Dunetha Nani Daman, Daman - 396 210, Daman		
27	Puducherry Pollution Control Committee, Housing Board Complex, Anna Nagar- 600 005, Puducherry		
28	Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala - 147 001, Punjab		
29	Rajasthan State Pollution Control Board, 4, Jhalana Institutional Area, Jhalana Doongri, Jaipur- 302 004, Rajasthan		

## List of Regional Directorates, CPCB

S. No.	Name
1	The Regional Director, Central Pollution Control Board Parivesh Bhawan, Opp. Ward No. 10 VMC Office Subhanpura, Vadodara – 390 023
2	The Regional Director, Central Pollution Control Board Ground Floor, PICUP Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow – 226 010
3	The Regional Director, Central Pollution Control Board A-Block Nisarga Bhavan, 1st & 2nd Floors, 7th D Cross Thimmaiah Road, Shivanagar, Bangaluru – 560 079
4	The Regional Director, Central Pollution Control Board South end Conclave' Block-502, 5th & 6th Floor, 1582, Razidanga, Main Road, Kolkata – 700107
5	The Regional Director, Central Pollution Control Board Parivesh Bhawan, Paryavaran Parisar, E-5, Arera Colony, Bhopal – 462 016
6	The Regional Director, Central Pollution Control Board Opp. Government Press, Ground Floor, CTO Building, BSNL, Shillong – 793 001
7	The Regional Director, Central Pollution Control Board Second Floor, 77-A, South Avenue Road, Ambattur Industrial Estate, Chennai – 600 058
8	The Regional Director, Central Pollution Control Board BSNL Telephone Exchange, 2nd Floor, Sector 49 -C, Chandigarh – 160 047
9	The Regional Director, Central Pollution Control Board Survey No. 110, Dhankude, Multi-Purpose Hall, Baner Road, Baner, Pune – 411 045

Item Nos. 16 &amp; 17

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 04/2024  
In  
Original Application No. 512/2018

WITH

M.A. No. 09/2024  
In  
Original Application No. 512/2018

Shailesh Singh S/o Mr. Babu Singh

Applicant

Versus

State of UP &amp; Ors.

Respondent(s)

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Bharat Banavalikar:

Applicant in EA

Date of hearing: 16.05.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Md. Imran Ahmad, Adv. for Applicant in E.A 04/2024 (Through VC)

Respondent: Mr. Raj Kumar, Adv. for CPCB (Through VC)  
Mr. Pradeep Misra & Mr. Daleep Dhyani, Advs. for UPPCB (Through VC)  
Mr. Mukesh Verma, Adv. for UKPCB & MPCB  
Mr. Rahul Khurana, Adv. for the State of Haryana & HSPCB  
Ms. Richa Kapoor & Ms. Atika Singh, Advs. for Punjab PCB  
Mr. Jogy Scaria & Ms. Beena Victor, Advs. for KSPCB  
Mr. Nishe Rajan Shonker, Adv. for the State of Kerala  
Mr. Sameer Abhyankar & Mr. Kushagra Aman, Advs. for Sikkim SPCB  
Mr. Abhimanyu Garg, Adv. for Puducherry PCC (Through VC)  
Mr. Avijit Roy, Adv. for Assam PCB (Through VC)  
Mr. Manish Salkar, Adv. for Goa SPCB (Through VC)  
Mr. Arnab Ray, Tripura SPCB (Through VC)  
Mr. TVS Raghavendra Sreyas & Mr. Siddharth Vasudev, Advs. for APPCB (Through VC)  
Mr. Balendu Shekhar & Ms. Tanisha Samanta, Advs. for DPCC (Through VC)  
Mr. Raghav Sharma, Adv. for MP PCB (Through VC)  
Mr. Gigi. C. George, Adv. for A&N Islands (Through VC)  
Mr. Nishant Awana, Adv. for RSPCB (Through VC)  
Mr. Abhimanyu Singh, Adv. for Bihar SPCB (Through VC)  
Mr. Ghansham Singh, Member Secretary, J&K PCC (Through VC)  
Mr. B.M. Sharma, Member Secretary, LPCC (Through VC)

**ORDER**

1. By way of this Execution Application, Applicant is seeking compliance of the order of the Tribunal dated 15.01.2021 passed in OA Nos. 512/2018, 621/2018 and 1001/2019 whereby certain directions were issued in respect of the e-waste management.

2. In pursuance to the direction in this execution application, some of the States/Union Territories have filed their response. The State/UTs from whom the response is awaited are directed to file it within two weeks by supplying an advance copy thereof to the Counsel for the CPCB. The Counsel for CPCB will compile the information disclosed in the replies and present it in the tabulated form before the Tribunal showing the compliance by the respective States.

3. Let the compiled information in the form of report be filed by the CPCB at least one week before the next date of hearing by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

4. List on 02.09.2024.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

May 16, 2024  
Execution Application No. 04/2024  
WITH M.A. No. 09/2024  
In Original Application No. 512/2018  
DV